BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 108 OF 2023 (SZ)

IN THE MATTER OF:

Vaspari Lingaiah,
Telangana & Others .... Applicant(s)

Versus

State of Telangana,
rep by its Chief Secretary,
Telangana & Others .... Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R3)

RUNNING INDEX

Place: **Hyderabad.**

Date: **03-10-2023.**

T. Jaikar

Counsel for 3rd Respondent

REPORT DATED 29-09-2023 OF TELANGANA STATE POLLUTION CONTROL BOARD IN OA No.108 OF 2023 FILED BY SRI VASPARI LINGAIAH, S/O. VASPARI LACHAIAH & OTHERS OF ANTHAMMAGUDEM VILLAGE, JIBLAKPALLY MANDAL, YADADRI BHUVANAGIRI DISTRICT.

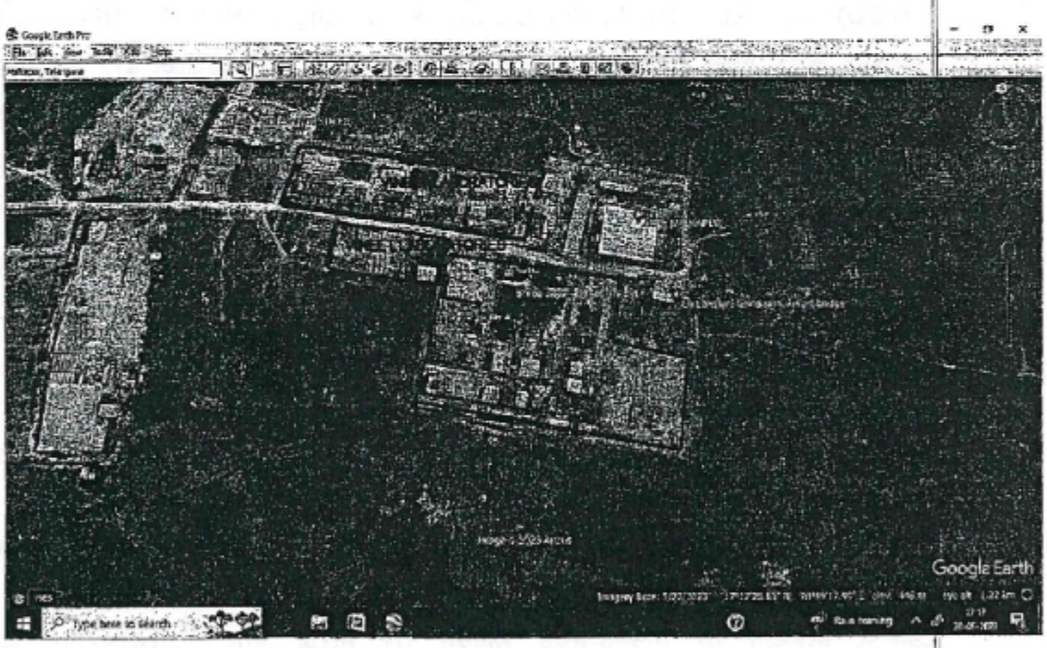
It is to submit that Sri Vaspari Lingaiah and other of Anthammagudem Village, Jublakpalli Mandal, Yadadri Bhuvanagiri District has filed an OA No. 108 of 2023 before the Hon'ble NGT, Chennai praying the Hon'ble Court for compensation from the private respondents (M/s. Shree Jaya Laboratories (P) Ltd., and M/s Vineet Laboratories (P) Ltd), for prosecution of private respondents and for appointing Joint Committee consisting of CPCB, IICT, Hyderabad, ICAR, Delhi or any Agriculture Research Institute to assess the reasons and quantum of loss caused to the Applicants and also for suggesting restoration measures.

The Hon'ble NGT vide order dated: 29.08.2023 directed the Respondent Board to file a report after making a spot inspection.

In this regard, following is submitted:

Details of the Respondent industries:

1. The Respondent industries viz., M/s. Shree Jaya Laboratories (P) Ltd., is located at Sy. No. 299 & 299/AA, and M/s. Vineet Laboratories Ltd., is located at Sy. No. 300 of Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District. The google map showing the location of the Industries is submitted as given below:



Note: The Blue colored outlines showing the industrial premises of M/s Vineet Laboratories (Respondent industry No: 08) and the Red colored outlines showing the industrial premises of M/s. Shree Jaya Laboratories (Respondent industry No: 07).

2. The Latitude and Longitude of M/s. Shree Jaya Laboratories (Respondent industry No: 07) is 17°17'26.84"N and 78°49'10.43"E respectively and Latitude and Longitude of M/s.

Vineet Laboratories Ltd (Respondent industry No: 08) is 17°17'32.22"N and 78°49'7.78"E respectively.

3. The most of the fields of the applicants are located adjacent to the industry premises of M/s. Shree Jaya Laboratories (Respondent industry No: 07) towards south side.

Latest status of measures taken by M/s. Shree Jaya Laboratories (P) Ltd. (Respondent industry No: 07) for controlling Water & Air Pollution:

4. M/s. Shree Jaya Laboratories (P) Ltd., is located Sy. No. 299, 299/AA, 299/A1/2/3, 299/A1/2/4, 299/AA/1/4 , 299/AA/2/3 & 299/E/1/3, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District is engaged in **manufacture of Bulk Drug Intermediates.**

5. The Respondent industry has obtained latest Consent for Operation (CFO & HWA) renewal vide order dated 15.07.2021 with validity up to 31.01.2026 to manufacture certain Bulk Drug Intermediates. (**Annexure – I**)

6. As per the consent, the industry is permitted to generate 5.5 KLD of High TDS effluents and shall be treated and disposed in Forced Evaporation System i.e., Stripper followed by Multiple Effect Evaporate (MEE) system and ATFD. The industry is also permitted to generate 5.9 KLD of Low TDS effluents and shall be filtered in the RO plant. The RO permeate is reused and the RO reject is sent to MEE for forced evaporation.

7. The Respondent industry is having Multiple Effect Evaporation system consists of Stripper (40 KLD), MEE (40 KLD), ATFD (30 KLD) for handling of High TDS effluents. Low TDS effluents along with MEE Condensate will be treated in Biological ETP followed by RO System. The industry has installed new Biological ETP of capacity 60 KLD consisting of Neutralization tank, Dosing tank, Aeration Tanks 1&2, Primary clarifier, Aeration Tanks 3&4, Lammella clarifier, ACF & MGF, RO inlet tank followed by RO system (60 KLD).

8. The Respondent industry is having 3 TPH coal fired boiler with Mechanical Dust Collector as Air Pollution Control Equipment (APCE) and 6 TPH coal fired boiler with MDC as Air Pollution Control Equipment (APCE), followed by common stack of height 30 mtrs.

9. The industry has provided 4 nos of double stage scrubbers for production blocks and effluents collection tanks, single stage scrubber to ATFD vent, single stage scrubber to HCL tank to control odour nuisance.

10. The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents, Online TDS meter and connected to TSPCB server.

Latest status of measures taken by M/s. Vineet Laboratories Ltd. (Respondent industry No: 08) for controlling Water & Air Pollution:

11. M/s. Vineet Laboratories Ltd. (Formerly M/s. Ortin Laboratories Ltd.) is located at Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District and engaged in **manufacturing of Bulk Drug Intermediates.**

12. The industry has obtained Consent for Operation (CFO & HWA) of the Board vide order dated 29.05.2021 with validity up to 31.12.2025 for manufacturing of certain Bulk Drug Intermediates. (**Annexure – II**)

13. As per the consent, the industry is permitted to generate 6.85 KLD of High TDS effluents and shall be treated and disposed in Forced Evaporation System i.e., Stripper followed by Multiple Effect Evaporate (MEE) system and ATFD. The industry is also permitted to generate 2.2 KLD of Low TDS effluents and shall be filtered in the RO plant. The RO permeate is reused and the RO reject is sent to MEE for forced evaporation.

14. The Respondent industry is having Multiple Effect Evaporation (MEE) system consists of Stripper, MEE (30 KLD), ATFD for handling of High TDS effluents. Low TDS effluents along with MEE Condensate will be treated in the RO System.

15. The Respondent industry is having 2 TPH coal fired boiler with Mechanical Dust Collector as Air Pollution Control Equipment (APCE) followed by stack of height 30 mtrs.

16. The industry is having 2 Nos double stage scrubbesr for production block I and III with online pH meter, condensers and activated charcoal bed and single stage scrubber to the effluents collection tanks to control odour nuisance.

17. The industry has provided IP camera along with digital flow meters at HTDS effluents, LTDS effluents, RO permeate, online TDS meter and connected to TSPCB server.

Action taken by the Respondent Board on M/s. Shree Jaya Laboratories (P) Ltd. (Respondent industry No: 07) and M/s. Vineet Laboratories Ltd. (Respondent industry No: 08):

18. The Board received several complaints on Respondent industries located side-by-side in Malkapur Village, from villagers including petitioners.

19. The action taken by the Respondent Board on Respondent industries since last two (02) years is submitted as given below:

M/s. Shree Jaya Laboratories (P) Ltd. (Respondent industry No: 07):

- Earlier, the Respondent industry was reviewed in the Task Force Committee meeting held on 30.09.2022. Based on the recommendations of the committee, the Respondent Board issued closure orders to the Respondent industry vide order dt.21.10.2022 for not complying with the Board directions and consent conditions and causing pollution in the area. **(Annexure – III).**
- Subsequently, the Respondent industry was reviewed in the Task Force Committee meeting held on 10.11.2023. The Complainants including petitioners have attended the meeting. The Respondent Board issued temporary revocation of closure orders to the Respondent industry vide order dt.12.11.2022 for a period of Three Months time. **(Annexure – IV)**
- The Respondent industry was reviewed in the Task Force Committee meeting held on 22.05.2023. The Complainants including petitioners have attended the

meeting. After detailed discussions, the Committee recommended to address a letter to District Collector for assessment of crop compensation.

- The Respondent industry was reviewed in the Task Force Committee meeting held on 28.08.2023. The Complainants including petitioners have attended the meeting. Based on the committee recommendations, the Respondent has issued extension of temporary revocation of closure orders to the Respondent industry vide order dt.13.09.2023 for a period of three months time. **(Annexure – V)**
- As per the orders of the Hon'ble NGT, the officials of the Respondent Board the Respondent industry on 08.09.2023 and observed following lapses/non-compliances:

  a) The industry has provided separate collection tanks for storage of HTDS, LTDS effluents. However, the industry is treating the combined effluents in the MEE system.

  b) During the inspection, it was observed that, Biological ETP was not yet commissioned.

  c) The industry has provided IP camera at main gate. But, not connected to Board server.

  d) The industry has provided single stage scrubber to ATFD vent and single stage scrubber to HCL tank.

  e) The industry may be directed to provide Bag filter to the 6 TPH boiler.

  f) The industry has provided VOCs analyzer and connected the same to TSPCB server. However, the display of the VOC analyzer is not showing and capturing in the system.

  g) The Industry is having drums storage yard. However, lot of drums were stored openly.

  h) The industry submitted BG for 2 lakhs vide BG No.021GT02222090001, dt.28.07.2022, which is expired on 27.07.2023.

  i) The industry has to maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced.

  j) The industry is having storm water collection tank of capacity 50 KL. The industry is claiming to have another 160 KL tank for storage of rain water but not provided any connections to the tank and observed raw water in the said tank.

  k) The industry has not conducted LDAR study.

  l) During the inspection, odour was observed at Production Block-II and MEE area.

  m) The industry has provided roofing for MEE system and not provided for ATFD area.

  n) The industry has provided camera with view of first cut storm water outlet but not connected to TSPCB server.

  o) During the inspection lot of flexible pipelines were observed in the industry premises.

  p) The industry has not carried the performance of the ZLD treatment systems for High TDS and Low TDS effluents.

  q) During inspection, no discharges of effluents were observed. However, trench dug by the V. Lingaiah garu in his fields adjacent to the industry back side has lot of black color seepage.

r) The industry is storing HW below the ATFD shed and not properly closed in all directions causing odour nuisance to the surroundings.

s) Provided camera at main gate but not connected to Board's server.

t) The industry is having partially closed shed for storage of coal ash.

u) The industry provided two stage scrubbers to the production blocks (4 Nos) along with sub cooler condensers and activated charcoal beds (except PB 2 & 4).

- **The Respondent Board reviewed the Respondent industry before the Board's Task Force Committee meeting held on 22.09.2023. The committee recommended inspecting the Respondent industry by the members of the Task Force Committee.**

M/s. Vineet Laboratories Ltd. (Respondent industry No: 08):

- The Respondent industry was reviewed in the Task Force Committee meeting held on 30.09.2023. Based on the recommendations of the committee, the Respondent Board issued certain directions to the Respondent industry vide order dt.02.11.2022 and forfeited the Bank Guarantee of Rs. 4.0 Lakhs. **(Annexure – VI)**
- The Respondent industry was again reviewed in the Task Force Committee meeting held on 30.09.2023 and issued certain directions to the Respondent industry vide order dt.27.06.2023 and also forfeited the Bank Guarantee of Rs. 4.0 Lakhs. (**Annexure - VII**). As per the recommendations of the committee, the Respondent Board also addressed a letter to District Collector for assessment of crop compensation.
- As per the orders of the Hon'ble NGT, the officials of the Respondent Board the Respondent industry on 21.09.2023 and observed following lapses/non-compliances:

  a) The industry is having stripper, MEE system (3 stage & 30 KL), ATFD and RO system (5 KL). The Board vide order dt.02.11.2022 directed to construct & commission the Biological ETP within 3 months. However, the Bio-logical ETP not yet commissioned even after 10 months time. Only civil works under progress.

  b) The industry is still using flexible pipes to transfer the chemicals / raw materials within the plant premises.

  c) The industry has not conducted LDAR study in last one year.

  d) Not provided sub cooler condensers system followed by activated charcoal bed to the vents of the scrubber attached to the ATFD.

  e) The Industry is having 2 Nos double stage scrubber for production block I and III with online pH meter, condensers and activated charcoal bed. However, during inspection, the condenser attached to the scrubbers has observed with no cooling / chilled water circulation.

f) Perceptible odour observed within the industry premises.

- **The Respondent Board reviewed the Respondent industry before the Board's Task Force Committee meeting held on 22.09.2023. The committee recommended inspecting the Respondent industry by the members of the Task Force Committee.**

It is kindly submitted that the Respondent Board is closely monitoring the Respondent industries. As per the orders of the Hon'ble NGT, the Respondent Board officials inspected the Respondent industries on 08th & 21st of September' 2023 and observed certain lapses / non-compliances. Accordingly, the Respondent Board reviewed the Respondent industries before the Board's Task Force Committee meeting held on 22.09.2023. The committee recommended for inspection of Respondent industries by the members of the Task Force Committee.

In view of the above, it is further submitted that the Respondent Board will again review the Respondent industries after inspection of the Respondent industries by the members of the Board's Task Force Committee and the action taken report will be submitted to the Hon'ble National Green Tribunal (SZ) for necessary action.

Place: **Nalgonda**
Date: **29.09.2023**

ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Website: tspcb.cgg.gov.in

(7)

ANNEXURE-I

CONSENT & HWA ORDER (RENEWAL)

Consent Order No: 210822787785 **Date:15 .07.2021**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', `the Rules') and amendments thereof and the rules and orders made there under to **M/s. Shree Jaya Laboratories (P) Ltd., Sy. No. 299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** (hereinafter referred to as 'the Applicant / Project') and the project is authorized to operate and to discharge the Effluents and the quantity of Emissions from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet description	Max daily discharge	Treatment & Disposal
1	HTDS Effluents: Process effluents	5.5 KLD	➢ Shall be stripped off for organics recovery. ➢ Stripper condensate to distillate for separation of Organic compounds followed by disposal to cement plants for co-processing & distilled effluents shall be routed to LTDS treatment system. ➢ Stripped effluents for forced evaporation in MEE followed by ATFD / Nutch Filter. ➢ Condensate from MEE & ATFD shall be routed to LTDS treatment system. ➢ Salts to TSDF.
2	LTDS Effluents: Washings (Floor, Reactor & QC Lab washings) – 1.0 KLD + Boiler & Cooling blow down – 2.8 KLD + DM plant regeneration – 0.5 KLD + Scrubbing solution – 0.6 KLD + Domestic (septic tank overflow) – 1.0 KLD	5.9 KLD	➢ Shall be filtered in the RO Plant. ➢ RO permeate to reuse and RO reject to MEE for forced evaporation.
	Total	**11.4 KLD**	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1	Attached Coal fired Boiler of capacity 6 TPH
2	Attached Coal fired Boiler of capacity 3 TPH (standby)*
3	Attached to Thermic fluid heater of capacity 2 Lakh K.cal/hr
4	Attached to Process vents
5	Attached to DG set of capacity 1 x 275 KVA &1 x 500 KVA

**** The industry shall disconnect the connections to the 3TPH Coal fired boiler (standby) as committed by the industry. In the instance of using the 3 TPH Coal fired boiler, the industry shall inform the Regional Office, Nalgonda before starting the boiler.***

(8)

iii) **HW Authorisation No. 210822787785** **Date:15.07.2021**

HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]

M/s. Shree Jaya Laboratories (P) Ltd., Sy. No. 299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

I) HAZARDOUS WASTES WITH DISPOSAL OPTION:

S. No	Description	Stream	Quantity	Method of disposal
1.	Spent carbon	28.3 of Schedule-1	4.67 Kg/day	Shall be disposed to Cement Units for Co-processing / AFRF facilities / M/s. TSDF, Dundigal for pre-processing to be sent to Cement units for Co-processing / TSDF Dundigal for incineration.
2.	Organic residue	28.1 of Schedule-1	251.18 Kg/day	
3.	In-organic Residue	28.1 of Schedule - I	593.93 Kg/day	.Shall be disposed to TSDF Dundigal for Landfill
4.	Residue from Forced Evaporation	34.3 of Schedule - I	514.33 Kg/day	

II) HAZARDOUS WASTES WITH RECYCLING OPTION:

S. No.	Description	Stream	Quantity	Disposal option
1.	Waste Oil	5.1 of Schedule	30 Ltrs / annum	Shall be disposed to agencies authorized by PCB.
2.	Containers & container liners of HW &Haz. Chemicals	33.3 of schedule - I	50 Nos / annum	After complete detoxification, shall be disposed off to outside agencies.

This consent order is valid for manufacture of the following products along with quantities. The industry shall not produce more than 4 products with the individual quantities mentioned therein, at any point of time.

S. No.	Products	Quantity
1	5-Methoxy-2{[(4-methoxy-3,5-dimethylpyridin-2yl) methyl] sulfanyl}-1H-benzimidazole (7 stages)	75 kg/day
2	5-(Difluoromethoxy)-2{[(3,4-dimethoxypyridin-2-yl)methyl]sulfanyl}-1H-Benzimidazole sodium (13 stages)	80 kg/day
3	8-Chloro-11-(1-methylpiperidin-4-ylidine)-6,11-dihydro-5H-benzo[5,6]cycloheptal [1,2-b]pyridine (Intermediates I – 6 stages, Intermediate II – 6 stages, 13th stage coupling of intermediates)	51.20 Kg/day
4	Ethyl4-[(5-butyl-2-formyl-1H-imidazol-1yl)methyl benzoate (Intermediates I – 3 stages, Intermediate II – 1 stage, 3rd stage coupling of intermediates)	101.33 kg/day
5	4-[4-(di methyl amino)-1-(4-fluorophenyl) -1-hydroxybutyl]-3-(hydroxyl methyl) benzo nitrile (7 stages)	163.33 kg/day
6	11-Piperzin yl dibenzo [b,f] [1,4] thiazepine HCl (6 stages)	86.66 kg/day
	Total (Worst combination)	**431.33 kg/day**

	By Products	Quantity
1	Ammonium Sulphate (5-Methoxy- 2{[(4-methoxy-3,5-dimethylpyridin-2yl)methyl]sulfanyl}-1H-benzimidazole & 8-Chloro-11-(1-methylpiperidin-4-ylidine)-6,11-dihydro-5H-benzo[5,6]cycloheptal [1,2-b]pyridine)	157.66 kg/day
2	Sodium Bromide (Ethyl4-[(5-butyl-2-formyl-1H-imidazol-1yl)methyl benzoate & 4-[4-(di methyl amino)-1-(4-fluorophenyl)-1-hydroxybutyl]-3-(hydroxyl methyl) benzo nitrile)	148.53 kg/day

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period ending with the **31st January, 2026.**

Sd/-
MEMBER SECRETARY

To
M/s. Shree Jaya Laboratories (P) Ltd.,
Sy. No. 299 & 299/AA, Malkapur (V), Choutuppal (M),
Yadadri Bhuvanagiri District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

(10)

SCHEDULE-A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).

2. This order is issued in line with Board's CFO & HWA order dt. 31.08.2018. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO & HWA order dt. 31.08.2018 is still applicable.

3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

4. The industry may explore the possibility of tapping the solar energy for their energy requirements.

5. The industry shall comply with the all the directions issued by the Board from time to time.

6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE-B

1. Total Water Consumption shall not exceed 41.6 KLD

S. No	Purpose	Quantity
1	Process	4.60
2	Floor, Reactor & QC Lab washings	1.0
3	Boiler & Cooling tower makeup	33.0
4	DM Plant regeneration	0.5
5	Scrubber	1.0
6	Domestic	1.5
	Total:	**41.6 KLD**

2. During the maintenance / breakdown of ZLD, the pre-treated effluent sent to CETP for a period of maximum 15 days in calendar year, duly meeting the following inlet standards.

Parameter	Limiting Standards
pH	5.5 – 9.0
Temperature °C	45.0
Total Dissolved Solids (Inorganic)	5,000 mg/l
Oil and Grease	20 mg/l
Phenolic Compounds (as C_6H_5OH)	5 mg/l
Ammonical Nitrogen (as N)	50 mg/l
Cyanide (as CN)	2 mg/l
Chromium Hexavalent (as Cr^{+6})	2 mg/l
Chromium (total) (as Cr)	2 mg/l
Copper (as Cu)	3 mg/l
Lead (as Pb)	1 mg/l

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Nickel (as Ni)	3 mg/l
Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.2 mg/l
Mercury (as Hg)	0.01 mg/l
Cadmium (as Cd)	1 mg/l
Selenium (as Se)	0.05 mg/l
Fluoride (as F)	15 mg/l
Boron (as B)	2 mg/l
COD	15,000 mg/l

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached Coal fired Boiler of capacity 6 TPH	SPM	115 mg/Nm3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x*	300 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
2	Attached Coal fired Boiler of capacity 3 TPH (standby)	SPM	115 mg/Nm3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x*	300 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
3	Attached to Thermic fluid heater of capacity 2 Lakh K.cal/hr	-	-
4	Attached to Process vents	HCl	35 mg/Nm3
5	Attached to DG set of capacity 1 x 275 KVA &1 x 500 KVA	SPM	115 mg/Nm3

***As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection)Rules, 1986.**

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

6. The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 μm) - 60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x - 80 μg/m^3, outside the factory premises at the periphery of the industry.

   Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

   Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
   Night time - (10 PM to 6 AM) - 70 dB (A).

7. The industry has paid CFO fee of Rs.12,92,800/- for a period upto 31.01.2026.

8. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.

9. The industry shall segregate effluents into LTDS & HTDS effluents separately.

10. The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.

11. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of LTDS, HTDS effluents, RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.

12. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.

13. The industry shall provide and operate IP Camera with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.

14. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.

15. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.

16. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.

17. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.

18. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.

19. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.

20. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.

21. The industry submitted Bank Guarantee of Rs. 8 lakhs with a validity upto 12.12.2021 towards commitment to comply with Board conditions / directions at RO, Nalgonda. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew the Bank Guarantee till further orders of the Board.

22. The industry shall develop greenbelt as per norms.

23. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced.

24. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.

25. The industry shall not use effluents in cooling towers under any circumstances.

26. The industry shall not discharge any effluents onland within or outside the plant premises.

27. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains. The industry shall collect contaminated rain water and shall dispose the same to CETP, after conforming to the influent standards of CETP duly maintain separate records.

28. The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water.

29. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.

30. The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.

31. The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control the odour problem.

32. The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses and based on the study the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.

33. The industry shall provide and maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.

34. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.

35. The industry shall operate Solvent Recovery Plant in the plant. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.

36. The industry shall provide and maintain Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry.

37. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.

38. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.

39. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.

40. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.

    i) Daily production details.
    ii) Quantity of Effluents generated and reused.
    iii) Log Books for pollution control systems.
    iv) Daily solid waste generated and disposed

    (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.

(14)

41. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.

42. The industry shall comply with Task Force directions issued by the Board from time to time.

43. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

44. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

[see rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.

2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management. Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.

3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.

4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.

5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.

6. The industry shall dispose of e-waste to the authorized traders / recyclers only.

7. The industry shall maintain good housekeeping.

8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Shree Jaya Laboratories (P) Ltd.,
Sy. No. 299 & 299/AA, Malkapur (V), Choutuppal (M),
Yadadri Bhuvanagiri District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Website: tspcb.cgg.gov.in

(15)

ANNEXURE-II

CONSENT & HWA ORDER (RENEWAL)

Consent Order No: 210822773824 **Date :29.05.2021**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. Vineet Laboratories Ltd., (Formerly M/s. Ortin Laboratories Ltd.), Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet description	Max daily discharge	Point of Disposal
1	High TDS effluents (Process & washings – 6.85 KLD)	6.85 KLD	➢ Shall be stripped off for organics recovery. ➢ Stripper condensate to distillate for separation of organic compounds followed by disposal to cement plants for co – processing & distilled effluents shall be routed to ETP. ➢ Stripper effluents for forced evaporation in MEE followed by Nutch filter / centrifuge. ➢ Condensate from MEE shall be routed to LTDS effluents for filtration in RO. ➢ Nutch filter / centrifuge salts to TSDF
2	Low TDS effluents Cooling & boiler blow down – 0.6 KLD + DM plant regeneration, scrubber & softener – 0.6 KLD, along with condensate from MEE + Domestic effluents (Septic tank overflow) - 1.0 KLD.	2.2 KLD	➢ LTDS effluents along with MEE condensate shall be filtered in RO plant. ➢ RO permeate to reuse and RO reject to MEE & Nutch filter / centrifuge for FE.
	Total	**9.05 KLD**	

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1	Attached to Coal fired boiler 2 TPH capacity
2	Attached to Process emissions
3	Attached to DG set of capacity 500 KVA & 380 KVA

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iii) HW Authorisation No. 210822773824 Date :29.05.2021

HAZARDOUS WASTE AUTHORISATION
(FORM – II)
[See Rule 6 (2)]

M/s. Vineet Laboratories Ltd., (Formerly M/s. Ortin Laboratories Ltd.), Sy. No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

1. HAZARDOUS WASTES WITH DISPOSAL OPTION:

S. No.	Description	Stream	Quantity	Method of disposal
1.	Spent carbon	28.2 of schedule - I	2.2 kg/day	Shall be disposed to Cement Units for Co-processing / AFRF facilities / M/s. TSDF, Dundigal for pre-processing / TSDF Dundigal for incineration.
2.	Organic residue	36.4 of schedule -I	183.70 kg/day	
3.	ETP sludge	34.3 of schedule - I	50.00 kg/day	
4.	Evaporation salts	34.3 of schedule -I	295.46 kg/day	Shall be disposed to TSDF
5.	Process Inorganic waste	28.1 of schedule -I	402.52 kg/day	

2. HAZARDOUS WASTE WITH RECYCLING OPTION:

S. No.	Name of the Hazardous Waste	Stream	Quantity	Disposal Option.
1.	Containers & Container Liners of HW & Hazardous Chemical liners	33.3 of Schedule -I	150 nos/month.	After detoxification sent back to suppliers after complete detoxification.
2.	Waste oil	5.1 of Schedule -I	30 lt/annum	Shall be disposed to authorized re – processors/ recyclers.

This consent order is valid for manufacturing the following products with a condition that shall not produce morethan 6 products and individual capacities with quantities mentioned therein only.

S. No	Products	Capacity
1	Lovastatin Cyclo hexyl amide phenyl boronate (simvastatin intermediate)	31.50 kg/day
2	n-Butyl Lithium	186.67 kg/day
3	(2S,3S,5S)-2amino-3-hydroxy-5-(tertbutyloxy carbonyl)amino-1,6-diphenyl hemi succinic acid salt (BDH) (Ritanovir intermediate)	46.67 kg/day
4	Carbonic acid -4-nitro phenyl-5-thiazolyl methyl ester (NCT) (Ritanovir intermediate)	66.67 kg/day
5	(2s)-3-methyl-2-((methyl-2-((methyl-2((2-(1-methyl ethyl) thiazole-4-yl) methyl) carbonyl) amino)butanoic acid (MTV) (Ritanovir intermediate)	24.00 kg/day
6	2S, 3S, 5S)-2-amino-3-hydroxy-5-(1-tetra hydro pyramid-2-onyl)-3-methyl butanoyl) amino-1,6-diphenyl hexane-Spyro glutamate (THP) (Lopinavir intermediate)	13.33 kg/day
7	2,6-dimethyl phenoxy acetyl chloride (DPC) (Lopinavir intermediate)	18.33 kg/day

(17)

SCHEDULE - C
[see rule 6(2)]

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall give top priority for waste minimization and cleaner production practices.

2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management. Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.

3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.

4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.

5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.

6. The industry shall dispose of e-waste to the authorised recyclers / dismantlers only.

7. The industry shall maintain good housekeeping.

8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-
MEMBER SECRETARY

To
M/s. Vineet Laboratories Ltd.,
(Formerly M/s. Ortin Laboratories Ltd.),
Sy. No. 300, Malkapur (V), Choutuppal (M),
Yadadri Bhuvanagiri District

///T.C.F.B.O///

BVB Girish

SENIOR ENVIRONMENTAL ENGINEER (FAC)

31. The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control the odour problem. (18)

32. The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses.

33. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.

34. The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.

35. The industry shall operate Solvent Recovery Plant in the plant. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.

36. The industry shall provide and maintain Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry.

37. The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.

38. The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.

39. The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.

40. (a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.

    i) Daily production details.
    ii) Quantity of Effluents generated, reused & sent to CETP.
    iii) Log Books for pollution control systems.
    iv) Daily solid waste generated and disposed

    (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.

41. As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.

42. The industry shall comply with Task Force directions issued by the Board from time to time.

43. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

44. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

(19)

12. The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.

13. The industry shall provide and operate IP Camera with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.

14. The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.

15. The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.

16. The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.

17. The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.

18. The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.

19. The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.

20. The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.

21. The industry shall develop greenbelt as per norms.

22. The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced.

23. The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.

24. The industry shall not use effluents in cooling towers under any circumstances.

25. The industry shall not discharge any effluents onland within or outside the plant premises.

26. The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains. The industry shall collect contaminated rain water and shall dispose the same to CETP, after conforming to the influent standards of CETP duly maintain separate records.

27. The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water.

28. The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.

29. The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminant / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.

30. The industry submitted Bank Guarantee of Rs. 9.0 lakhs towards commitment to comply with Board conditions / directions at RO, Nalgonda with validity upto 25.04.2022. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew the Bank Guarantee till further orders of the Board.

	Nickel (as Ni)	3 mg/l
	Zinc (as Zn)	15 mg/l
	Arsenic (as As)	0.2 mg/l
	Mercury (as Hg)	0.01 mg/l
	Cadmium (as Cd)	1 mg/l
	Selenium (as Se)	0.05 mg/l
	Fluoride (as F)	15 mg/l
	Boron (as B)	2 mg/l
	COD	15,000 mg/l

(20)

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Description of Chimney	Parameter	Emission standards
1	Attached to Coal fired boiler of capacity 2.0 TPH	SPM	115 mg/Nm3
		SO_2*	600 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
		NO_x*	300 mg/Nm^3 At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel
2	Attached to emissions from process	HCl	35 mg/Nm3
3	Attached to DG Set of capacity 500 KVA & 380 KVA	SPM	115 mg/Nm3

***As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection)Rules, 1986.**

4. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.

5. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

6. The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 μm) - 60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x - 80 μg/m^3, outside the factory premises at the periphery of the industry.

   Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

   Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
   Night time - (10 PM to 6 AM) - 70 dB (A).

7. The industry has paid CFO fee of Rs.16,43,600/- for a period upto 31.12.2025

8. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.

9. The industry shall segregate effluents into LTDS & HTDS effluents separately.

10. The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.

11. The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS & LTDS effluents, RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.

(21)

SCHEDULE–A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: http://tspcb.cgg.gov.in/Pages/Circulars.aspx).

2. This order is issued in line with Board's CFO & HWA order dt. 29.03.2016. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions CFO & HWA order dt. 29.03.2016 is still applicable.

3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

4. The industry may explore the possibility of tapping the solar energy for their energy requirements.

5. The industry shall comply with the all the directions issued by the Board from time to time.

6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE–B

1. Total fresh Water Consumption shall not exceed 14.6 KLD.

S. No	Purpose	Quantity (KLD)
1	Process	5.5
2	Washings	1.0
3	Cooling tower & Boiler makeup	6.0
4	DM Plant regeneration & Scrubber	0.6
5	Domestic	1.5
	Total:	**14.6 KLD**

2. During the maintenance / breakdown of ZLD, the pre-treated effluent sent to CETP for a period of maximum 15 days in calendar year, duly meeting the following inlet standards.

Outlet No.	Parameter	Limiting Standards
2	pH	5.5 – 9.0
	Temperature °C	45.0
	Total Dissolved Solids (Inorganic)	5,000 mg/l
	Oil and Grease	20 mg/l
	Phenolic Compounds (as C_6H_5OH)	5 mg/l
	Ammonical Nitrogen (as N)	50 mg/l
	Cyanide (as CN)	2 mg/l
	Chromium Hexavalent (as Cr^{+6})	2 mg/l
	Chromium (total) (as Cr)	2 mg/l
	Copper (as Cu)	3 mg/l
	Lead (as Pb)	1 mg/l

8	Iso-propyl-β-(d)-thio galactopyranoside (IPTG) (Fine chemical)	20.00 kg/day
9	1-cyclo propyl-7-chloro-6-fluoro-4-oxo-3- quinoline carboxylic acid (Ciprofloxacin intermediate)	16.67 kg/day
10	6-chloro-5-(2,3-dichloro phenoxy)-2- methyl thiol -1H-benzo [a]-imidazole (Tricla Bendazole)	13.33 kg/day
11	Tert-butyl (5R)-6-Cyano-5-hydroxy-1,3-dioxohexanoate (Rosuvastatin intermediate)	36.00 kg/day
12	Methyl-2-(4-(2-cyano benzyl) benzyl amino)-3-methyl butanoate (Valsartan intermediate)	46.67 kg/day
	Total	414.17 kg/day

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto **31st December ,2025.**

Sd/-
MEMBER SECRETARY

To
M/s. Vineet Laboratories Ltd.,
(Formerly M/s. Ortin Laboratories Ltd.),
Sy. No. 300, Malkapur (V), Choutuppal (M),
Yadadri Bhuvanagiri District

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)

ANNEXURE-III

(23)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-90/TSPCB/TF/HO/2022 - 1132 **Dt.21.10.2022**

DESPATCH NO:
DATE : 25 OCT 2022

Sub : TSPCB – **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **CLOSURE ORDERS – Issued** – Reg.

Ref :
1. Closure order No.NLG-90/TSPCB/UH-II/2016-1346, dt.26.06.2018.
2. CFO & HWA order dated 15.07.2021 with a validity up to 31.01.2026.
3. Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2016-1441, dt.29.11.2021.
4. Directions Order No. NLG-90/TSPCB/TF/HO/2016, Dt:02.03.2022.
5. Complaints received from Villagers of Anthamegudem on air & water pollution in the surrounding area.
6. The RTF Team inspected the industry on 26.05.2022, 30.05.2022 & 08.06.2022.
7. The Task Force Committee members inspected the industry on 08.08.2022.
8. Hearing held on 30.09.2022.
9. Industry's representation dt 12.10.2022.
10. RO, NLG report dt:19.10.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), YadadriBhuvanagiri District and involved in manufacturing of Drug intermediates.
2. **WHEREAS,** vide reference 1st cited, the Board issued Closure Orders to the industry on 26.06.2018 for non-compliance of Board directions and consent conditions.
3. **WHEREAS,** vide reference 2nd cited, the Board issued CFO & HWA renewal vide order dated 15.07.2021 with validity up to 31.01.2026.
4. **WHEREAS,** vide reference 3rd cited, the Board issued Revocation of Closure Order to the industry on 29.11.2021. Subsequently, the Board vide reference 4th cited, issued directions to the industry on 02.03.2022.
5. **WHEREAS,** vide reference 5th cited, the Board received complaints from Villagers of Anthamegudem on air & water pollution in the surrounding area.
6. **WHEREAS,** vide reference 6th cited, the Team inspected your industry and surrounding areas on 26.05.2022, 30.05.2022 & 08.06.2022 and following observations were made:

b. Compliance with directions issued under Air (P&CP) Amendment Act, 1987:

Sl. No.	Direction	Compliance
i.	The industry shall provide / maintain dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the emissions within one month.	Partially complied. The industry provided a iron structure above the HTDS tanks and covered the same with PVC sheets. The tanks were not fully covered and many gaps observed. This does not serve the purpose of domes. The industry provided single stage scrubber to the domes.

ii.	The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance taken up, quantity of scrubber liquid used, maintain of pH levels etc.	The industry provided common triple stage scrubber to blocks 1 & 2 with online pH meter (not working), double stage scrubbers with online pH meters to the blocks 2 & 3, double stage scrubbers without online pH meters (industry representative informed that the pH meter was removed for maintenance) to the block 4 and single stage scrubber to block 6 for controlling Bromine emissions. The industry has not provided scrubbers Production Block 5 and the representative of the industry informed that they are using this Block for separation process only. The industry provided dome like structure to the HTDS collection tank and connected to single stage scrubber with condenser and activated charcoal bed. The design and adequacy of condenser and activated charcoal bed may be reviewed. The industry is using Thionyl Chloride in their manufacturing process and may be directed to operate the scrubbers regularly to avoid smell nuisance in the area. The industry is constructing new production blocks and existing blocks will be dismantled after the new blocks are ready for operation.
iii.	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	The industry is storing the solvents in the above ground level tanks and provided vent condensers.
iv.	The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.	Not complied. The industry shared the copy of the Purchase Order for providing PIIAN atomization.
v.	The industry shall provide online VOC analyser and connect the same to Board's website.	Provided.
vi.	The industry shall comply with the Standard Operating Procedure (SOP) specified for solvent recovery plants by CPCB within one month.	--
vii.	The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.	Provided. The industry is operating two ATFDs in the premises. The industry connected the condenser vent of one ATFD to the top of the scrubber and the connected the condenser vent of other ATFD to the middle of the scrubber. The industry provided condenser followed by the activated charcoal bed (a small cylindrical structure filled with charcoal of about 1.5 ft height) to the scrubber. The industry has not provided any vent to the scrubber and the outlet from the bottom was connected to the condenser. The understanding of the system was so complicated and the flow of vent gases and efficiency of the system to control VOCs may be discussed.

viii.	The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.	Not complied.

7. **WHEREAS,** vide reference 7th cited, the Committee inspected the industry on 23.07.2022 and the following observations were made:

OBSERVATIONS:

As on day of inspection the unit was in operation.

- The unit has six production blocks with suitable stages scrubbers and online pH meters but Production block -5 do not have any scrubbers as the block is used for separation process only. Incidentally, the company is in the process of building new blocks to suit the new CFE product mix.
- Housekeeping in the production blocks and ZLD area is not upto the mark. Leakages / Spillages were observed in the production blocks and HTDS storage.
- The team could sense somewhat unpleasant smell particularly in the ZLD area near the stripper condensate section.
- The unit treats all the effluents in the ZLD system consisting of Stripper, MEE,ATFD& RO (not in operation). The Unit operates two ATFD's. Industry connected condenser vent of one ATFD to the top of one scrubber and the other vent of ATFD to the middle of the scrubber in a little confusing way as how the flow of vent gases and efficiency of VOC control thereby will be ensured.
- The issue of VOC's from the scrubber attached to ATFD is controlled/ arrested by a condenser followed by a small cylindrical activated charcoal bed, whose working need to be assessed since there is an issue of backpressure and other safety issues.
- Several vent pipes are observed pointed towards the complainant's land, the industry representative informed that these are safety vents.
- The team found out a reactor where Bromine is being used or Dilute HBr streams are treated as the condenser was full of brown fumes. The industry representative could not explain the products being manufactured in that particular reactor (code was Srilanka) but claims that HBr stream is handled. None of the steps indicated as per the consented portfolio show generation of HBr vapours.

8. **WHEREAS,** vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 30.09.2022. The industry representative attended the meeting. After detailed discussion, the Committee recommended to issue Closure order to the industry.

9. **WHEREAS,** vide reference 9th cited, you have submitted a representation on 12.10.2022 by stating that, few of the locals who are not nearby residences nor farmers and frequently complaining to PCB against the industry for the past one year. Even after compliance, threatening the industry people by some non-related people. These people are influencing and provoking nearest farmers to raise complaints to PCB against their industry.

10. **WHEREAS,** vide reference 10th cited, the RO, Nalgonda Officials inspected the industry on 17.10.2022 and submitted the following:

    1. The Board is receiving several oral & written complaints against the industry from villagers of Anthammagudem & Others regarding odour nuisance, ground water pollution and discharge of effluents during rains.
    2. Sri Vishwaroop Reddy is resident of Antahmmagudem.Village and having fields towards North East side of the industry in the downstream about 1.2 KM away from the industry.
    3. Sri Damodar Reddy & Sri Narendar Reddy is resident of Antahmmagudem Village and having fields towards East side of the industry about 2 KM away from the industry.
    4. Earlier, the Board Officials collected seepage sample near southern boundary of **open plot adjacent** to M/s. Shree Jaya Laboratories (P) Ltd on eastern side of

the industry. As per the analysis reports the TDS & COD is found to be 9695 mg/ltr and 3101 mg/ltr respectively. As per GC-MS analysis reports, the compounds Pyridine, 3, 4 – dimethyl & Benzenamine, 4 – methoxy – 2- methyl work found in both seepages and industry's High TDS effluents.

5. The industry representative informed to the Board Officials that the presence of compounds and high COD in the above samples is due to the unknown/illegal activity earlier carried in the adjacent to the above open plot by the unknown persons.
6. During inspection, the same was verified, however the activity and the shed was removed from the place. No contamination was observed in the area.

11. **WHEREAS,** after careful consideration of the material facts of the case, the Board hereby issues Closure Order your industry for the following reasons:

    1. The industry has not provided full covered dome and not provided double stage scrubber so as to control odour emissions from HTDS collection Tank.
    2. The industry has not provided sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to avoid smell nuisance.
    3. The industry has not provided double stage scrubber with online pH meter to the production block 5 to control the process emissions.
    4. The industry has not provided odour suppressant mist spray / sprinkle "POIION" liquid at effluent treatment area to contain VOCs.
    5. The industry is causing odour nuisance to the surrounding environment.

12. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1988 and **for the reasons stated above, the Board hereby issues Closure orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

13. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

14. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
M/s. Shree Jaya Laboratories (P) Ltd.,
Sy.No.299 & 299/AA, Malkapur (V),
Choutuppal (M), Yadadri Bhuvanagiri District
Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

21/10/2022

Chief Environmental Engineer

(27)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-90/TSPCB/TF/HO/2022 - 1133 **Dt.21.10.2022**

DESPATCH NO:

DATE : 25 OCT 2022

Sub : TSPCB – **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District**– Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE – Orders Issued** – Reg.

Ref :
1. Closure order No.NLG-90/TSPCB/UH-II/2016-1346, dt.26.06.2018.
2. CFO & HWA order dated 15.07.2021 with a validity up to 31.01.2026.
3. Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2016-1441, dt.29.11.2021.
4. Directions Order No. NLG-90/TSPCB/TF/HO/2016, Dt:02.03.2022.
5. Complaints received from Villagers of Anthamegudem on air & water pollution in the surrounding area.
6. The RTF Team inspected the industry on 26.05.2022, 30.05.2022 & 08.06.2022.
7. The Task Force Committee members inspected the industry on 08.08.2022.
8. Hearing held on 30.09.2022.
9. Industry's representation dt 12.10.2022.
10. RO, NLG report dt19.10.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), YadadriBhuvanagiri District and involved in manufacturing of Drug intermediates.
2. **WHEREAS,** vide reference 1st cited, the Board issued Closure Orders to the industry on 26.06.2018 for non-compliance of Board directions and consent conditions.
3. **WHEREAS,** vide reference 2nd cited, the Board issued CFO & HWA renewal vide order dated 15.07.2021 with validity up to 31.01.2026.
4. **WHEREAS,** vide reference 3rd cited, the Board issued Revocation of Closure Order to the industry on 29.11.2021. Subsequently, the Board vide reference 4th cited, issued directions to the industry on 02.03.2022.
5. **WHEREAS,** vide reference 5th cited, the Board received complaints from Villagers of Anthamegudem on air & water pollution in the surrounding area.
6. **WHEREAS,** vide reference 6th cited, the Team inspected your industry and surrounding areas on 26.05.2022, 30.05.2022 & 08.06.2022 and following observations were made:

   a. Compliance on directions issued under Water (P&CP) Amendment Act, 1988:

Sl. No.	Direction	Compliance
i.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	--
ii.	The industry shall regularly treat the effluents in stripper, MEE, ATFD followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.	The industry is operating stripper, MEE and ATFD during the inspection. The RO system is not in operation.
iii.	The industry shall treat the domestic waste water from the labour quarters / Canteen in the ZLD system and shall not discharge any waste water outside the industry premises under any circumstances.	The industry dismantled the labour quarters. The industry is treating the domestic/canteen effluents in STP followed by RO system.

iv.	The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.	The industry provided storm water drains to some extent followed by first cut collection tank with bypass arrangement. The industry has not provided dedicated pump for the collection tank. The industry provided storm water drain along the compound wall and the contaminated water from the ATFD area joins this drain. The industry has not made any arrangement to collect the fist cut rain water from this drain. However, the industry closed the opening in the compound wall with cement. The house keeping near ATFD area and adjacent HW storage area is poor.
v.	The industry shall install / provide flow meters for cooling towers and domestic purposes within one week.	The industry provided magnetic flow meters.
vi.	The industry shall not store high TDS effluents in rain water storage tanks under any circumstances.	Complied. The rain water collection tank was empty during the inspection.
vii.	The industry shall take necessary measures to prevent entering of rain water into the operating area of the stripper, MEE, RO and ATFD to avoid contamination of rain water runoff.	Not complied. The industry provided roof cover to MEE area and yet to provide for ATFD area.
viii.	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	No visible leakages / spillages / seepages etc. outside the industry premises were observed during the inspection. But, blackish cloured water was observed in the back side of the industry. It appeared that the landlord digged the area for footings and blackish colour water collected in the same.
		During the inspection, the RTF team contacted Mr Viswaroop Reddy, complainant regarding issues from the industry and he informed that water was oozing in the backside of the industry. The same area was inspected and observed that blackish coloured water was oozing in that area as reported above. The matter was communicated to the RO, Nalgonda for taking necessary action. Leakages/spillages were observed near the HTDS effluent storage area and near production blocks.
ix.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Not compiled. The industry provided a new ware house for storing chemicals However, the industry is storing few drums openly on concrete platform near ATFD area.

x.	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system.The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	The industry is storing the HW under roof cover and front side covered with Kirby sheet, near ATFD area.
xi.	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	The industry was directed to comply.
xii.	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Complied.
xiii.	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises.	Not complied.
xiv.	The industry shall carryout study with reputed institutions / organizations like M/s. NGRI, NEERI, IITH, JNTU etc., on storm water management, collection, treatment and re-used measures so as to stop discharge into surrounding agricultural fields within one month and submit report to the Board Office.	Complied. The industry informed that they have given the study to JNTU and the report is yet to be received.
xv.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Complied.
xvi.	The industry shall maintain proper housekeeping within the premises.	Not complied.
xvii.	The industry shall submit Bank Guarantee of Rs.2 Lakhs recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.	Submitted.

7. **WHEREAS,** vide reference 7th cited, the Committee inspected the industry on 23.07.2022 and the following observations were made:

OBSERVATIONS:

As on day of inspection the unit was in operation. The unit has six production blocks with suitable stages scrubbers and online pH meters but Production block -5 do not have any scrubbers as the block is used for separation process only. Incidentally, the company is in the process of building new blocks to suit the new CFE product mix.

Housekeeping in the production blocks and ZLD area is not upto the mark. Leakages / Spillages were observed in the production blocks and HTDS storage.

The team could sense somewhat unpleasant smell particularly in the ZLD area near the stripper condensate section.

The unit treats all the effluents in the ZLD system consisting of Stripper, MEE,ATFD& RO (not in operation). The Unit operates two ATFD's. Industry connected condenser vent of one ATFD to the top of one scrubber and the other vent of ATFD to the middle of the scrubber in a little confusing way as how the flow of vent gases and efficiency of VOC control thereby will be ensured.

The issue of VOC's from the scrubber attached to ATFD is controlled/ arrested by a condenser followed by a small cylindrical activated charcoal bed, whose working need to be assessed since there is an issue of backpressure and other safety issues.

Several vent pipes are observed pointed towards the complainant's land, the industry representative informed that these are safety vents.

The team found out a reactor where Bromine is being used or Dilute HBr streams are treated as the condenser was full of brown fumes. The industry representative could not explain the products being manufactured in that particular reactor (code was Srilanka) but claims that HBr stream is handled. None of the steps indicated as per the consented portfolio show generation of HBr vapours.

8. **WHEREAS,** vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 30.09.2022. The industry representative attended the meeting. After detailed discussion, the Committee recommended to issue Closure order to the industry.

9. **WHEREAS,** vide reference 9th cited, you have submitted a representation on 12.10.2022 by stating that, few of the locals who are not nearby residences nor farmers and frequently complaining to PCB against the industry for the past one year. Even after compliance, threatening the industry people by some non-related people. These people are influencing and provoking nearest farmers to raise complaints to PCB against their industry.

10. **WHEREAS,** vide reference 10th cited, the RO, Nalgonda Officials inspected the industry on 17.10.2022 and submitted the following:

    1. The Board is receiving several oral & written complaints against the industry from villagers of Anthammagudem & Others regarding odour nuisance, ground water pollution and discharge of effluents during rains.
    2. Sri Vishwaroop Reddy is resident of Antahmmagudem Village and having fields towards North East side of the industry in the downstream about 1.2 KM away from the industry.
    3. Sri Damodar Reddy & Sri Narendar Reddy is resident of Antahmmagudem Village and having fields towards East side of the industry about 2 KM away from the industry.
    4. Earlier, the Board Officials collected seepage sample near southern boundary of **open plot adjacent** to M/s. Shree Jaya Laboratories (P) Ltd on eastern side of the industry. As per the analysis reports the TDS & COD is found to be 9695 mg/ltr and 3101 mg/ltr respectively. As per GC-MS analysis reports, the compounds Pyridine, 3, 4 – dimethyl & Benzenamine, 4 – methoxy – 2- methyl work found in both seepages and industry's High TDS effluents.
    5. The industry representative informed to the Board Officials that the presence of compounds and high COD in the above samples is due to the unknown/illegal activity earlier carried in the adjacent to the above open plot by the unknown persons.
    6. During inspection, the same was verified, however the activity and the shed was removed from the place. No contamination was observed in the area.

11. **WHEREAS,** after careful consideration of the material facts of the case, the Board hereby issues Closure Order your industry for the following reasons:

    1. Housekeeping in the production blocks and ZLD area is not up to the mark.
    2. Leakages / Spillages were observed in the production blocks and HTDS storage area.
    3. The industry has not provided permanent roof to the MEE facility (Stripper, MEE& ATFD).
    4. The industry has not provided proper first cut rain water sump to collect the contaminated rain water and not provided by pass arrangement. The industry has not provided dedicated pump for rain water collection tank.
    5. The industry has not made any arrangement to collect the fist cut rain water from drain along the compound wall and the contaminated water from the ATFD area joins this drain.
    6. The industry is using the hose pipes for transfer of effluents/wastewater instead of fixed pipe lines.

7. Blackish cloured water was observed in the back side of the industry. It appeared that the landlord digged the area for footings and blackish colour water collected in the same.
8. The industry is not operating RO system for treatment of LTDS effluents.
9. As per the analysis reports, the compounds i.e., Pyridine,3,4-dimethyl & Benzenamine, 4-methoxy-2-methyl were detected in the HTDS effluent samples are matching with the compounds present in the seepages sample collected near open plot adjacent to the industry (Outside) in South side.

12. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and **for the reasons stated above, the Board hereby issues Closure orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.
13. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
14. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
M/s. Shree Jaya Laboratories (P) Ltd.,
Sy.No.299 & 299/AA, Malkapur (V),
Choutuppal (M), Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

Chief Environmental Engineer

(32)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-90/TSPCB/TF/HO/2022-1134 **Dt.21.10.2022**

DESPATCH NO:
DATE : 25 OCT 2022

Sub : TSPCB – **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987– **DISCONNECTION OF POWER SUPPLY** – **ORDERS ISSUED** – Reg.

Ref : Order No.NLG-90/TSPCB/TF/HO/2022 dt. .10.2022.

* * * * *

The Telangana State Pollution Control Board vide reference cited above issued Closure Orders to **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** for not complying with Board directions and Consent conditions under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988. and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. A copy of the Closure Order is herewith enclosed.

In view of the above, as per the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the Telangana State Southern Power Distribution Company Ltd. is hereby directed **to disconnect the power supply to M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District.**

You are requested to carry out the orders of the Board and report compliance within 48 hours.

Sd/-
MEMBER SECRETARY

To

The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to:

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Regional Office, Nalgonda with a direction to follow up for implementation of the orders.
4. Concerned file.

// T.C.F.B.O //

21/10/2022
Chief Environmental Engineer

ANNEXURE-IV

(33)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-90/TSPCB/TF/HO/2022 - 1220 **Dt.12.11.2022**

DESPATCH NO: 1220
DATE 14 NOV 2022

Sub : TSPCB - **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 – **Temporary Restoration of Power Supply for a period of Three Months - Orders Issued** – Reg.

Ref :
1. Order No. NLG-90/TSPCB/TF/HO/2022-1133, dt: 21.10.2022.
2. Hearing held on 10.11.2022.
3. Order No.NLG-90/TSPCB/TF/HO/2022- dt:12.11.2022.

* * * * *

In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued TSSPDCL to disconnect the power supply to **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District.**

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 10.11.2022. After careful consideration of all the material facts of the case, it was decided to issue temporary revocation of closure orders to the industry for a period Three Months. Accordingly the Board has issued Temporary Revocation of Closure Orders to the industry vide reference 3rd cited. A copy of the temporary revocation of closure orders is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to restore the power supply **to M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District for a period of Three Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to :

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer
(Task Force)

(34)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-90/TSPCB/TF/HO/2022 -1218 **Dt.12.11.2022**

DESPATCH NO:
DATE : 14 NOV 2022

Sub : TSPCB – **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District**– Air (Prevention and Control of Pollution) Amendment Act, 1987– **Temporary Revocation of Closure Orders for a period of Three Months – Orders Issued** – Reg.

Ref :
1. Closure order No.NLG-90/TSPCB/UH-II/2016-1346, dt.26.06.2018.
2. CFO & HWA order dated 15.07.2021 with a validity up to 31.01.2026.
3. Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2016-1441, dt.29.11.2021.
4. Closure Order No. NLG–90/TSPCB/TF/HO/2022 - 1133, dt: 21.10.2022.
5. Industry's representation dt.02.11.2022.
6. Inspection of the industry by the Board officials on 07.11.2022.
7. Hearing held on 10.11.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), YadadriBhuvanagiri District and involved in manufacturing of Drug intermediates.
2. **WHEREAS,** vide reference 1st & 3rd cited, the Board issued Closure Orders to the industry on 26.06.2018 for non compliance of Board directions and Consent conditions. Subsequently, the Board issued Revocation of Closure order to the industry on 29.11.2021.
3. **WHEREAS,** vide reference 2nd cited, the Board issued CFO & HWA renewal vide order dated 15.07.2021 with validity up to 31.01.2026.
4. **WHEREAS,** vide reference 4th cited, the Board issued Closure Orders to the industry on 02.11.2022 for not complying with Board directions and Consent conditions and causing pollution in the area.
5. **WHEREAS,** vide reference 5th cited, the industry submitted a representation to the Board on 02.11.2022 requesting for revocation of closure order.
6. **WHEREAS,** vide reference 6th cited, the RO, Nalgonda Officials inspected the industry on 07.11.2022 and the following observations were made:
   1. M/s. Shree Jaya Laboratories (P) Ltd., is located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), YadadriBhuvanagiri District and involved in manufacturing of Drug intermediates.
   2. The Board issued CFO & HWA renewal vide order dated 15.07.2021 with validity up to 31.01.2026.
   3. Earlier, the Board issued Closure Order to the industry on 26.06.2018 for non compliance of Board directions and Consent conditions. Subsequently, the Board issued Revocation of Closure order to the industry on 29.11.2021.
   4. Further, the Board issued directions to the industry on 02.03.2022 in connection with telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area and a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District and also RTF Team observations.

5. The ZO, RC Puram again constituted RTF team and the RTF team inspected the industries on 26.05.2022, 30.05.2022 & 08.06.2022 to verify the compliance of the directions issued by the Board. The team also met the complainants Sri Damodar Reddy and Sri Viswaroop Reddy on 26.05.2022 and discussed regarding the pollution issues from the industries. The RTF team submitted report to the Board Office.

6. The industry was reviewed in the Task Force Committee meeting held on 24.06.2022. The committee recommended that the Task Force Committee of the Board shall visit the industry to verify the status of the industry and to submit a report to the Board Office. Accordingly, the Committee inspected the industry on 23.07.2022 and submitted report to the Board Office.

7. The Board given an opportunity to the industry for hearing before the Task Force Committee of the Board during the meeting held on 30.09.2022. The industry representative attended the meeting. After detailed discussion, the Committee recommended to issue Closure order to the industry.

8. Meanwhile, the industry submitted a representation on 12.10.2022 by stating that, few of the locals who are not nearby residences nor farmers and frequently complaining to PCB against the industry for the past one year. Even after compliance, threatening the industry people by some non- related people. These people are influencing and provoking nearest farmers to raise complaints to PCB against their industry.

9. Accordingly, as per instructions from the Board Office the officials of the Nalgonda inspected the industry on 17.10.2022 and submitted report to the Board Office.

10. The Board vide order dated 21.10.2022 issued Closure Orders to the industry for not complying with the Board directions and Consent conditions and causing pollution in the area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry on 29.10.2022.

11. The industry vide letter dated 02.11.2022 has submitted representation to the Board requesting for revocation of Closure Orders and the same was received through the SEE UH – IV, Task Force, Board Office, Hyderabad (vide mail dated 02.11.2022) with instructions to submit the report.

12. The Board received several complaints against the industry from villagers of Anthammagudem mainly from Sri Vishwaroop Reddy, Sri V. Narsimham, Sri V. Lingaiah and others. The complainants main contentions are:

    a) The industry discharging untreated effluents during rains along the rain water and causing ground water pollution in the area.

    b) Seepages from the industry and causing ground water pollution in the area.

    c) Odour nuisance from the industry.

13. Sri Vishwaroop Reddy is regularly complaining alleging that ground water pollution from the industry discharges along the rain water during rains. As per request of Sri Vishwaroop Reddy, the Board officials collected surface run off sample on 09.09.2022 near to his fields downstream of the industry about 1.2 KM away under counter sample to the complainants.

14. During inspection on 07.11.2022, the industry was not in operation due to disconnection of power supply by TSSPDCL as per Closure orders dated 21.10.2022.

15. The compliance status of the industry towards reasons mentioned in the closure Order dt:21.10.2022 is as follows:

(B) Air Act:

S. No	Reasons mentioned in the closure orders dated 21.10.2022	Observations made by the RO, Nalgonda on 07.11.2022.
1	The industry has not provided full covered dome and not provided double stage scrubber so as to control odour emissions from HTDS collection Tank.	Provided dome to the HTDS storage tanks and also provided double stage scrubber with sub cooler condenser and activated char coal bed.
2	The industry has not provided sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to avoid smell nuisance.	The industry provided sub cooler condensers system followed by activated charcoal bed to the all scrubbers except Production block - 5 and Production block – 3.
3	The industry has not provided double stage scrubber with online pH meter to the production block 5 to control the process emissions.	Provided
4	The industry has not provided odour suppressant mist spray / sprinkle "POIION" liquid at effluent treatment area to the contain VOCs.	Provided all along the MEE area in 'L' shape towards part of East and South directions.
5	The industry is causing odour nuisance to the surrounding environment.	The industry provided new two stage scrubbers to all the production blocks (6 Nos) along with sub cooler condensers and activated charcoal beds (except PB 5 & 3). The industry also provided double stage scrubber to HTDS tank and single stage scrubber to ATFD and HTDS storage tanks. The efficiency of these systems have to verified during operation of the industry.

7. **WHEREAS,** vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 10.11.2022. The industry representatives and the complainants attended the meeting.

The complainants informed the following:

1. The complainant Sri Vishwarupa Reddy, R/o Chimalonibavi is residing at a distance of about 1.2 Kms from the industry. Also informed that, M/s.Shree Jaya Laboratories and M/s.Vineet Laboratoreis are continuously discharging the effluents outside the industry premises through trenches causing severe surface & ground water pollution in the area. All the borewells within the area are polluted and crop yield is drastically reduced due to the pollution from these industries.

2. An illegal dump of the about 43 Nos of drums & another illegal storage of empty drums were reported to the Regional office on 5th Nov, 2022 and they have a doubt that, these drums belongs to M/s. Shree Jaya Laboratories. However, no action has been taken till date.

3. Smt. Renuka, complainant informed that, she is having agricultural land of about 6 Acras adjacent to M/s. Shree Jaya Laboratories. Informed that the crop yield of vegetables got reduced due to air & water pollution problems. Also informed that, no labour are ready to work in their fields due to pollution and their cattle & goats are getting affected and many were dead due to air & water pollution.

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4. Sri Narender Reddy, complainant informed that the Board has not taken any initiative in the disbursement of the Crop compensation levied earlier in the similar complaints.

The industry representative informed that they have complied with all the conditions mentioned in the closure orders and also submitted the photographical evidences of the same. Also informed that the JNTU has carried out the study on storm water management, seepages and leakages of the contaminated water from the premises. As per the recommendations of the JNTU, Hyderabad, they have provided a seepage collection trench of depth 9 fts X Width 2.5 fts and about 120 fts length in the down stream of the industry (towards the seepages mentioned earlier) along the compound wall within industry premises to arrest the seepages and also provided 3 nos seepages tanks with pumps in various places to collect the seepages within the industry premises. Further informed that, they have provided PION spray at MEE area and taken all the measures to control Air and Water Pollution in the area. The industry representative informed that, the illegal dumping and drums as stated by complainants does not belongs to their industry.

The RO informed the following:

1. No leakages /spillages were observed in the production blocks and HTDS storage area.
2. The industry has provided 50 KL first cut rain water sump with bypass system and dedicated pump. The industry also provided a camera pointing on this storm water outlet.
3. The industry has made arrangements / drains to collect first cut rain water from the ATFD area into above mentioned 50 KL storage tank.
4. The industry has provided fixed pipe lines for transfer effluents / waste water.
5. The industry using HDPE pipes for transfer of chemicals to production blocks and also connecting reactor vents to the scrubbers.
6. As per Board directions, the industry has carried a study from JNTU regarding storm water management, etc. The JNTU has submitted the report. As per the recommendations, the industry has provided a seepage collection trench of depth 9 fts X Width 2.5 fts and about 120 fts length (towards the seepages mentioned earlier) along the compound wall within industry premises to arrest the seepages. Also provided a pump to lift the seepages collected. The efficiency of the seepage collection trench, quantity of seepage collected, etc has to verified in due course especially during rainy season.
7. The industry also provided 3 nos seepages tanks with pumps in various places to collect the seepages within the industry premises.
8. Provided dome to the HTDS storage tanks, also provided double stage scrubber with sub cooler condenser and activated char coal bed and also provided activated charcoal bed to the all scrubbers.
9. Provided odour suppressant mist spray / sprinkle "POIION" liquid along the MEE area in 'L' shape towards part of East and South directions
10. The industry provided double stage scrubber to HTDS tank and single stage scrubber to ATFD and HTDS storage tanks. The efficiency of these systems have to verified during operation of the industry.
11. The industry has provided partial roof with MS sheets to the building having MEE facility. The industry has to provide complete roof extending outside the building and without any gaps. So that during rains, the rain water will not get contaminated with spillages in the building.

The Committee opined that the industry is complying with the non-compliances mentioned in the Closure order. After detailed discussions, the committee recommended to issue temporary revocation of closure orders for a period of Three Months from the date of this order with certain conditions.

8. **WHEREAS,** after careful consideration of the material facts of the case, the Board hereby issues Temporary Revocation of Closure Order to your industry for a period of Three Months from the date of this order with the following directions to comply with:

   a) The industry shall provide dome with suction hood followed by scrubber to the HTDS effluent storage tanks to control the odour nuisance.

   b) The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.

   c) The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.

   d) The industry shall provide odour suppresent mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs.

   e) The industry shall construct closed shed for storage of coal ash to control fugitive emissions in the area.

   f) The industry shall maintain / install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD & vents of the scrubbing systems provided to the production blocks.

   g) The efficiency of the condensers connected to the reactors shall be improved to reduce the VOCs emissions and total cumulative losses of solvent should not be more than 5% of the solvent on annual basis form storage inventory.

   h) The industry shall regularly carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.

   i) The industry shall not cause any air pollution / smell nuisance in the surrounding areas.

9. **WHEREAS,** the TSSPDC., Ltd., has been directed to restore the power supply to your industry for a period of Three Months from the date of this order.

10. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

11. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Shree Jaya Laboratories (P) Ltd.,
Sy.No.299 & 299/AA, Malkapur (V),
Choutuppal (M), Yadadri Bhuvanagiri District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-90/TSPCB/TF/HO/2022 - 1219 **Dt.12.11.2022**

DESPATCH NO:

DATE 14 NOV 2022

Sub : TSPCB **– M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District**– Water (Prevention and Control of Pollution) Amendment Act, 1988 – **Temporary Revocation of Closure Orders for a period of Three Months – Orders Issued** – Reg.

Ref :
1. Closure order No.NLG-90/TSPCB/UH-II/2016-1346, dt.26.06.2018.
2. CFO & HWA order dated 15.07.2021 with a validity up to 31.01.2026.
3. Revocation of Closure Order No.NLG-90/TSPCB/TF/HO/2016-1441, dt.29.11.2021.
4. Closure Order No. NLG–90/TSPCB/TF/HO/2022 - 1133, dt: 21.10.2022.
5. Industry's representation dt.02.11.2022.
6. Inspection of the industry by the Board officials on 07.11.2022.
7. Hearing held on 10.11.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), YadadriBhuvanagiri District and involved in manufacturing of Drug intermediates.

2. **WHEREAS,** vide reference 1st & 3rd cited, the Board issued Closure Orders to the industry on 26.06.2018 for non compliance of Board directions and Consent conditions. Subsequently, the Board issued Revocation of Closure order to the industry on 29.11.2021.

3. **WHEREAS,** vide reference 2nd cited, the Board issued CFO & HWA renewal vide order dated 15.07.2021 with validity up to 31.01.2026.

4. **WHEREAS,** vide reference 4th cited, the Board issued Closure Orders to the industry on 02.11.2022 for not complying with Board directions and Consent conditions and causing pollution in the area.

5. **WHEREAS,** vide reference 5th cited, the industry submitted a representation to the Board on 02.11.2022 requesting for revocation of closure order.

6. **WHEREAS,** vide reference 6th cited, the RO, Nalgonda Officials inspected the industry on 07.11.2022 and the following observations were made:

    1. M/s. Shree Jaya Laboratories (P) Ltd., is located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), YadadriBhuvanagiri District and involved in manufacturing of Drug intermediates.

    2. The Board issued CFO & HWA renewal vide order dated 15.07.2021 with validity up to 31.01.2026.

    3. Earlier, the Board issued Closure Order to the industry on 26.06.2018 for non compliance of Board directions and Consent conditions. Subsequently, the Board issued Revocation of Closure order to the industry on 29.11.2021.

    4. Further, the Board issued directions to the industry on 02.03.2022 in connection with telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area and a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District and also RTF Team observations.

5. The ZO, RC Puram again constituted RTF team and the RTF team inspected the industries on 26.05.2022, 30.05.2022 & 08.06.2022 to verify the compliance of the directions issued by the Board. The team also met the complainants Sri Damodar Reddy and Sri Viswaroop Reddy on 26.05.2022 and discussed regarding the pollution issues from the industries. The RTF team submitted report to the Board Office.

6. The industry was reviewed in the Task Force Committee meeting held on 24.06.2022. The committee recommended that the Task Force Committee of the Board shall visit the industry to verify the status of the industry and to submit a report to the Board Office. Accordingly, the Committee inspected the industry on 23.07.2022 and submitted report to the Board Office.

7. The Board given an opportunity to the industry for hearing before the Task Force Committee of the Board during the meeting held on 30.09.2022. The industry representative attended the meeting. After detailed discussion, the Committee recommended to issue Closure order to the industry.

8. Meanwhile, the industry submitted a representation on 12.10.2022 by stating that, few of the locals who are not nearby residences nor farmers and frequently complaining to PCB against the industry for the past one year. Even after compliance, threatening the industry people by some non- related people. These people are influencing and provoking nearest farmers to raise complaints to PCB against their industry.

9. Accordingly, as per instructions from the Board Office the officials of the Nalgonda inspected the industry on 17.10.2022 and submitted report to the Board Office.

10. The Board vide order dated 21.10.2022 issued Closure Orders to the industry for not complying with the Board directions and Consent conditions and causing pollution in the area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry on 29.10.2022.

11. The industry vide letter dated 02.11.2022 has submitted representation to the Board requesting for revocation of Closure Orders and the same was received through the SEE UH – IV, Task Force, Board Office, Hyderabad (vide mail dated 02.11.2022) with instructions to submit the report.

12. The Board received several complaints against the industry from villagers of Anthammagudem mainly from Sri Vishwaroop Reddy, Sri V. Narsimham, Sri V. Lingaiah and others. The complainants main contentions are:

    a) The industry discharging untreated effluents during rains along the rain water and causing ground water pollution in the area.

    b) Seepages from the industry and causing ground water pollution in the area.

    c) Odour nuisance from the industry.

13. Sri Vishwaroop Reddy is regularly complaining alleging that ground water pollution from the industry discharges along the rain water during rains. As per request of Sri Vishwaroop Reddy, the Board officials collected surface run off sample on 09.09.2022 near to his fields downstream of the industry about 1.2 KM away under counter sample to the comp ainants.

14. During inspection on 07.11.2022, the industry was not in operation due to disconnection of power supply by TSSPDCL as per Closure orders dated 21.10.2022.

15. The compliance status of the industry towards reasons mentioned in the closure Order dt:21.10.2022 is as follows:

(A) Water Act:

S. No	Reasons mentioned in the closure orders dated 21.10.2022	Observations made by the RO, Nalgonda on 07.11.2022.
1	Housekeeping in the production blocks and ZLD area is not up to the mark.	During inspection on 07.11.2022, the industry was not in operation due to disconnection of power supply by TSSPDCL as per Closure orders dated 21.10.2022. During inspection, the good house keeping observed near the ZLD area. However, the same has to be maintained during operation of the industry also.
2	Leakages/spillages were observed in the production blocks and HTDS storage area.	During inspection on 07.11.2022, the industry was not in operation due to disconnection of power supply by TSSPDCL as per Closure orders dated 21.10.2022. During inspection, no leakages /spillages were observed in the production blocks and HTDS storage area. However, the same has to be maintained during operation of the industry also.
3	The industry has not provided permanent roof to the MEE facility (Stripper, MEE & ATFD).	The industry has provided partial roof with MS sheets to the building having MEE facility. The industry has to provide complete roof extending outside the building and without any gaps. So that during rains, the rain water will not get contaminated with spillages in the building. This may be examined.
4	The industry has not provided proper first cut rain water sump to collect the contaminated rain water and not provided by pass arrangement. The industry has not provided dedicated pump for rain water collection tank.	The industry has provided 50 KL first cut rain water sump with bypass system and dedicated pump. The industry also provided a camera pointing on this storm water outlet. The industry has to maintain at least one month backup of this camera recordings. As the villagers are regularly complaining against the industry regarding discharging untreated effluents during rains along the rain water and causing ground water pollution in the area.
5	The industry has not made any arrangement to collect the first cut rain water from drain along the compound wall and the contaminated water from the ATFD area join this drain.	Now, the industry has made arrangements / drains to collect first cut rain water from the ATFD area into above mentioned 50 KL storage tank.

6	The industry is using the hose pipes for transfer of effluents /waste water instead of fixed pipe lines.	The industry has provided fixed pipe lines for transfer effluents / waste water. The industry using HDPE pipes for transfer of chemicals to production blocks and also connecting reactor vents to the scrubbers. These HDPE pipes observed with several bends and laid haphazardly. As the industry involved in chlorination reactions using Thionyl Chloride and generating of SO2, any leakages in above mentioned HDPE pipes connecting reactor vents to the scrubbers may create severe odour nuisance in the area. The villagers are also regularly complaining against the industry regarding odour nuisance from the industry.
7	Blackish coloured water was observed in the back side of the industry. It appeared that the landlord digged the area for footings and blackish colour water collected in the same.	Yes. The water in the digged trench is sti l appearing in black color. The Board Officials have collected samples from the trench on 20.04.2022 and on 07.11.2022. The copy of the analysis report of the sample collected on 20.04.2022 is herewith enclosed. The analysis report of the sample collected on 07.11.2022 is still awaited from Central laboratory.
8	The industry is not operating RO system for treatment of LTDS effluents.	The industry provided RO system for treatment of LTDS effluents and also provided Biological ETP.
9	As per the analysis reports, the compounds i.e., pyridinge, 3,4 – dimethyl & Banzenamine, 4 – methoxy – 2- methyl were detected in the HTDS effluent samples are matching with the compounds present in the seepages sample collected near open plot adjacent to the industry (outside) in South side.	As per Board directions, the industry has carried a study from JNTU regarding storm water management, etc. The JNTU has submitted the report. Copy of the same is herewith enclosed. As per the recommendations, the industry has provided a seepage collection trench of depth 9 fts X Width 2.5 fts and about 120 fts length (towards the seepages mentioned earlier) along the compound wall within industry premises to arrest the seepages. Also provided a pump to lift the seepages collected. The efficiency of the seepage collection trench, quantity of seepage collected, etc has to verified in due course especially during rainy season. The industry also provided 3 nos seepages tanks with pumps in various places to collect the seepages within the industry premises.

7. **WHEREAS,** vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 10.11.2022. The industry representatives and the complainants attended the meeting.

The complainants informed the following:

1. The complainant Sri Vishwarupa Reddy, R/o Chimalonibavi is residing at a distance of about 1.2 Kms from the industry. Also informed that, M/s.Shree Jaya Laboratories and M/s.Vineet Laboratoreis are continuously discharging the effluents outside the industry premises through trenches causing severe surface & ground water pollution in the area. All the borewells within the area are polluted and crop yield is drastically reduced due to the pollution from these industries.
2. An illegal dump of the about 43 Nos of drums & another illegal storage of empty drums were reported to the Regional office on 5th Nov, 2022 and they have a doubt that, these drums belongs to M/s. Shree Jaya Laboratories. However, no action has been taken till date.
3. Smt. Renuka, complainant informed that, she is having agricultural land of about 6 Acras adjacent to M/s. Shree Jaya Laboratories. Informed that the crop yield of vegetables got reduced due to air & water pollution problems. Also informed that, no labour are ready to work in their fields due to pollution and their cattle & goats are getting affected and many were dead due to air & water pollution.
4. Sri Narender Reddy, complainant informed that the Board has not taken any initiative in the disbursement of the Crop compensation levied earlier in the similar complaints.

The industry representative informed that they have complied with all the conditions mentioned in the closure orders and also submitted the photographical evidences of the same. Also informed that the JNTU has carried out the study on storm water management, seepages and leakages of the contaminated water from the premises. As per the recommendations of the JNTU, Hyderabad, they have provided a seepage collection trench of depth 9 fts X Width 2.5 fts and about 120 fts length in the down stream of the industry (towards the seepages mentioned earlier) along the compound wall within industry premises to arrest the seepages and also provided 3 nos seepages tanks with pumps in various places to collect the seepages within the industry premises. Further informed that, they have provided PION spray at MEE area and taken all the measures to control Air and Water Pollution in the area. The industry representative informed that, the illegal dumping and drums as stated by complainants does not belongs to their industry.

The RO informed the following:

1. No leakages /spillages were observed in the production blocks and HTDS storage area.
2. The industry has provided 50 KL first cut rain water sump with bypass system and dedicated pump. The industry also provided a camera pointing on this storm water outlet.
3. The industry has made arrangements / drains to collect first cut rain water from the ATFD area into above mentioned 50 KL storage tank.
4. The industry has provided fixed pipe lines for transfer effluents / waste water.
5. The industry using HDPE pipes for transfer of chemicals to production blocks and also connecting reactor vents to the scrubbers.
6. As per Board directions, the industry has carried a study from JNTU regarding storm water management, etc. The JNTU has submitted the report. As per the recommendations, the industry has provided a seepage collection trench of depth 9 fts X Width 2.5 fts and about 120 fts length (towards the seepages mentioned earlier) along the compound wall within industry premises to arrest the seepages. Also provided a pump to lift the seepages collected. The efficiency of the seepage

collection trench, quantity of seepage collected, etc has to verified in due course especially during rainy season.

7. The industry also provided 3 nos seepages tanks with pumps in various places to collect the seepages within the industry premises.
8. Provided dome to the HTDS storage tanks, also provided double stage scrubber with sub cooler condenser and activated char coal bed and also provided activated charcoal bed to the all scrubbers.
9. Provided odour suppressant mist spray / sprinkle "POIION" liquid along the MEE area in 'L' shape towards part of East and South directions
10. The industry provided double stage scrubber to HTDS tank and single stage scrubber to ATFD and HTDS storage tanks. The efficiency of these systems have to verified during operation of the industry.
11. The industry has provided partial roof with MS sheets to the building having MEE facility. The industry has to provide complete roof extending outside the building and without any gaps. So that during rains, the rain water will not get contaminated with spillages in the building.

The Committee opined that the industry is complying with the non-compliances mentioned in the Closure order. After detailed discussions, the committee recommended to issue temporary revocation of closure orders for a period of Three Months from the date of this order with certain conditions.

8. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issues Temporary Revocation of Closure Order to your industry for a period of Three Months** from the date of this order with the following directions to comply with:

    1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.

    2. The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.

    3. The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.

    4. The industry shall provide complete roofing to the MEE facility and ensure that the rain water does not enter the MEE area and mix with the seepages.

    5. The industry shall ensure to maintain one month backup of camera recordings provided to first cut storm water outlet.

    6. The industry shall transfer the chemicals / raw materials within the plant premises only in a fixed Pipes lines. The industry shall not use any flexible pipes under any circumstances.

    7. The industry shall regularly lift the seepages collected in the trench and seepage collection tanks back into the ZLD for treatment and reuse.

    8. The industry shall carry out performance of the ZLD treatment systems for High TDS and Low TDS effluents and submit the report along with action plan.

    9. The industry shall operate / maintain digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper / MEE feed; condensate of MEE & ATFD, RO rejects, RO permeate etc

10. The industry shall not discharge any waste water / effluent / contaminated rain water/ spillages / seepages / leakages within & outside the industry premises under any circumstances.

11. The industry shall arrest Gland & seal leakages from motor pumps at HTDS & LTDS Effluent tanks at MEE area and regularly maintain the same which may be the source of odour.

12. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.

13. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.

14. The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.

15. The industry shall maintain good housekeeping within the industry premises

16. The industry shall revalidate the Bank Guarantee submitted to the Board from time to time before its expiry, till further orders of the Board.

9. **WHEREAS,** the TSSPDC., Ltd., has been directed to restore the power supply to your industry for a period of Three Months from the date of this order.

10. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

11. You are hereby directed to note that, should you misuse these orders to operate the industry violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Shree Jaya Laboratories (P) Ltd.,
Sy.No.299 & 299/AA, Malkapur (V),
Choutuppal (M), Yadadri Bhuvanagiri District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer
(Task Force)

(46) ANNEXURE - V

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 23887500
Fax: 040 - 23815631
Website:tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

Order No.NLG-90/TSPCB/TF/HO/2023 - 776 **Date:13.09.2023**

Sub : TSPCB - **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) – **Extension of Temporary Restoration of Power Supply for a period of Three Months - Orders Issued** – Reg.

Ref :
1. Order No. NLG–90/TSPCB/TF/HO/2022-1133, dt:12.11.2022.
2. Hearing held on 28.08.2023.
3. Order No.NLG-90/TSPCB/TF/HO/2023- dt:13.09.2023.

DESPATCHED DATE 15 SEP 2023

* * * * *

In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued TSSPDCL to restore the power supply for a period of three months to **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District**.

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 28.08.2023. After careful consideration of all the material facts of the case, it was decided to issue extension of temporary revocation of closure orders to the industry for a period Three Months. Accordingly the Board has issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3rd cited. A copy of the extension of temporary revocation of closure orders is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to restore the power supply **to M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District for a period of Three Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to :

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

Prasanna

Senior Environmental Engineer
(Task Force - UH-IV)

This Order has the Digital Approval by the Member Secretary.

(47)

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 23887500
Fax: 040 - 23815631
Website:tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-90/TSPCB/TF/HO/2023 - 7735 **Date:13.09.2023**

DESPATCH NO:
DATE : 15 SEP 2023

Sub : TSPCB – **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District**– Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) – **Extension of Temporary Revocation of Closure Orders for a period of Three Months** – **Orders Issued** – Reg.

Ref :
1. CFO & HWA order dated 15.07.2021 with a validity up to 31.01.2026.
2. Closure Order No. NLG-90/TSPCB/TF/HO/2022 - 1133, dt: 21.10.2022.
3. Temporary Revocation of Closure Order No.90/TSPCB/TF/HO/2022, Dt:12.11.2022.
4. Industry's representation dt:20.02.2023.
5. Complaint dt.02.01.2023 & 11.01.2023 received from "Victims of Polluting industries" and Sri Ravula Shivaruju and complaint dt.29.12.2022 from Sri Kommu Sai Kiran Maharaj regarding pollution from 11 industries including M/.s Shree Jaya Laboratories (P) Ltd., located in Dothigudem & Anthammagudem area. Complaint forwarded from CPCB.
6. Complaint dt.21.11.2022 and 03.01.2023 received from Sri V. Lingaiah and B Pandu regarding pollution from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,. Complaint forwarded from CPCB.
7. Complaints dt.13.01.2023 received from Sri Viswaroop Reddy garu & others alleging illegal operation of industry while in closure by getting steam from adjacent industry i.e., M/s. Vineet Laboratories. He also requested for compensation for pollution being caused due to discharges from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories. He further requested for PIEZO wells around industries and CAAQM station in the area.
8. Complaint dt.28.12.2022 & 13.01.2023 received from Smt V. Renuka and Sri V. Lingaiah garu with a request to take ground water & soil samples from his land and lift the top soil from his land.
9. Complaint dt.13.01.2023 received from Sri G. Damodar Reddy garu with a request to take necessary action against M/.s Shree Jaya Laboratories (P) Ltd., citing the dumping of illegal drums happened near Ms/. Spectra Chem.
10. Complaint dt.28.01.2023 received from Sri Viswaroop Reddy garu with a request to take necessary action against the industry. He quoted the water sample code nos: 22/09/149 and 22/09/150 collected on 08.09.2022.
11. Complaint dt.28.12.2022 & 28.01.2023 received from Sri Ravula Shivaraju garu with a request to take water quality monitoring point under NWMP citing ground water pollution from industries in Dothigudem & Anthammagudem area.
12. Complaint dt.04.02.2023 received from Sri V. Lingaiah garu with a request to life the seepage from the trench (back side of the industry in Sri Vasupari Lingaiah fields). The complainant is requesting the Board to lift this seepage immediately stating that the animals / birds are roaming in their field and chance of accidental drinking of seepage due to prevailing summer.
13. Inspection of the industry by the Board officials on 21.02.2023.
14. Hearing held on 13.04.2023.
15. The Task Force Committee Members inspected the industry on 29.04.2023.
16. Hearing held on 22.05.2023.
17. Rolling Task Force Team inspected the industry on 17.06.2023 & 01.07.2023.
18. The RO-Nalgonda Officials inspected the industry on 21.07.2023.
19. Hearing held on 28.08.2023.

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* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District and involved in manufacturing of Drug intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board issued CFO&HWA renewal vide order dated 15.07.2021 with validity upto 31.01.2026.

3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure Orders to the industry on 02.11.2022 for not complying with Board directions and Consent conditions and causing pollution in the area.

4. **WHEREAS,** vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to the industry on 12.11.2022 for a period of Three Months.

5. **WHEREAS,** vide reference 4th cited, the industry submitted a representation to the Board on 20.02.2023 requesting from revocation of closure order.

6. **WHEREAS,** vide reference 5th to 12th cited, the Board regularly receiving complaints against the industry. The details of nature of complaints are submitted below:

Complaints

a) Complaint dt.02.01.2023 & 11.01.2023 received from "Victims of Polluting industries" and Sri Ravula Shivaruju and complaint dt.29.12.2022 from Sri Kommu Sai Kiran Maharaj regarding pollution from 11 industries including M/.s Shree Jaya Laboratories (P) Ltd., located in Dothigudem & Anthammagudem area. Complaint forwarded from CPCB.

b) Complaint dt.21.11.2022 and 03.01.2023 received from Sri V. Lingaiah and B Pandu regarding pollution from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,. Complaint forwarded from CPCB.

c) Complaints dt.13.01.2023 received from Sri Viswaroop Reddy garu & others alleging illegal operation of industry while in closure by getting steam from adjacent industry i.e., M/s. Vineet Laboratories. He also requested for compensation for pollution being caused due to discharges from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories. He further requested for PIEZO wells around industries and CAAQM station in the area.

d) Complaint dt.28.12.2022 & 13.01.2023 received from Smt V. Renuka and Sri V. Lingaiah garu with a request to take ground water & soil samples from his land and lift the top soil from his land.

e) Complaint dt.13.01.2023 received from Sri G. Damodar Reddy garu with a request to take necessary action against M/.s Shree Jaya Laboratories (P) Ltd., citing the dumping of illegal drums happened near Ms/. Spectra Chem.

f) Complaint dt.28.01.2023 received from Sri Viswaroop Reddy garu with a request to take necessary action against the industry. He quoted the water sample code nos: 22/09/149 and 22/09/150 collected on 08.09.2022.

g) Complaint dt.28.12.2022 & 28.01.2023 received from Sri Ravula Shivaraju garu with a request to take water quality monitoring point under NWMP citing ground water pollution from industries in Dothigudem & Anthammagudem area.

h) Complaint dt.04.02.2023 received from Sri V. Lingaiah garu with a request to life the seepage from the trench (back side of the industry in Sri Vasupari Lingaiah fields). The complainant is requesting the Board to lift this seepage immediately stating that the animals / birds are roaming in their field and chance of accidental drinking of seepage due to prevailing summer.

7. **WHEREAS,** vide reference 13th cited, the RO-Nalgonda Officials inspected the industry on 21.02.2023 and the following observations were made:

   The Board received several complaints against the industry from the villagers mainly from Sri Vishwaroop Reddy and Sri V. Lingaiah. The complainant's main contentions are:

a) Illegal operation of industry while in closure by getting steam from adjacent industry i.e., M/s. Vineet Laboratories.

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b) Sri Viswaroop Reddy garu with a request to take necessary action against the industry. He quoted the water sample code no's: 22/09/149 and 22/09/150 collected on 08.09.2022 in his fields.

c)Action against M/.s Shree Jaya Laboratories (P) Ltd., citing the dumping of illegal drums happened near Ms/. Spectra Chem.

d) Request to take ground water & soil samples from his land and lift the top soil from his land of V. Lingaiah.

e) Request to take water quality monitoring point under NWMP citing ground water pollution from industries in Dothigudem & Anthammagudem area.

f) Request to take samples from industry and the seepage from the trench (back side of the industry in Sri Vasupari Lingaiah fields) for GC-MS analysis.

g) Lifting of seepage in the trench in the fields of Sir V. Lingaiah immediately stating that the animals / birds are roaming in their field and chance of accidental drinking of seepage due to prevailing summer.

h) Requested for PIEZO wells around industries and CAAQM station in the area.

i) Causing ground water pollution in the area and odour nuisance from the industry.

1. **For above point no.a:** The Board Officials received a complaint from villagers regarding getting steam illegally by M/s. Shree Jaya Laboratories (P) Ltd., while industry was in closure on 15.11.2022. The complainants forwarded photographs of the steam pipeline laid from M/s. Vineet Laboratories to M/s. Shree Jaya Laboratories (P) Ltd.,. The Board Officials verified the same on 15.11.2022 and observed that steam line from M/s. Vineet Laboratories to M/s. Shree Jaya Laboratories (P) Ltd., but disconnected at a flange in M/s. Shree Jaya Laboratories (P) Ltd., premises. The same was enquired with the Boiler incharge of M/s. Vineet Laboratories Sir S. Harsha Vardhan. He informed that they provided steam to the M/s. Shree Jaya Laboratories (P) Ltd., for only a couple of hours for cleaning of reactors. This may be examined.
2. **For above point no.b:** As per the request of Sri Viswaroop Reddy garu, the Board Officials collected surface flow water samples during rains from the his fields (Sy.No.326) and fields of V. Narsimha (Sy.No.322) on 08.09.2022. As per analysis reports, the values are as given below:

Parameters	Unit	Fields of Sri Viswaroop Reddy garu	Fields of V. Narsimha garu
pH at 25°C	--	6.76	6.85
Total Suspended Solids	mg/L	62	40
Total Dissolved Solids	mg/L	1950	1685
COD	mg/L	134	98
BOD 3 at 27°C	mg/L	19	14
Oil and Grease	mg/L	0.3	0.2

Compounds detected in fields of Sri Viswaroop Reddy garu (analysis by GC-MS)	Compounds detected in Fields of V. Narsimha garu (analysis by GC-MS)
3-Amino-1,2,4-trizole-5-carboxylic acid	4-Chlorobuten-3-yne
Tetrapentacontane, 1,54-dibromo	Cyclohexanecarboxylic acid, 4-methylpentyl ester
Heptacosane, 1-chloro	Hexadecanoic acid,1-(1 methylethyl)-1,2-ethanediyl ester

3. **For above point no.c:** Earlier, TSPCB RO NLG received a telephonic complaint from Sri R.Viswaroopa Reddy resident of Anthemmagudem village on

07.11.2022 regarding illegal dumping of hazardous waste and illegal dump of chemical drums near M/s. Spectrachem Corporation, Malkapur(V), Choutuppal(M), Yadadri-Bhuvanagiri District.

4. On receipt of the complaint Board officials inspected the site immediately on the same day. It was observed that unknown miscreants have dumped black tarry hazardous material in the pit and very near to the place a dump of about 44 drums of capacity 200 Lts each were found. Samples were collected from the pit and from the illegal dump of chemical drums. Samples were also collected from M/s.Spectrachem Corporation the only industry in the vicinity involved in manufacturing of lubricating oils with CFO validity up to 31st January, 2023. During inspection, Sri Vikesh, In-charge of the industry was present and industry was not in operation. The industry personnel informed that the dump of drums were present there since 3-4 months and are not aware of who might have dumped them.
5. Further, it is submitted that Board officials, gave a written complaint in PS, Choutuppal furnishing all the details related to the illegal dump on 11.11.2022. Station House Officer (SHO), Choutuppal after examining the issue registered an FIR No.638/2022 under Section 336 & 285 IPC and directed SI, for further investigation into this matter. SHO, PS Choutuppal also addressed a letter to Environmental Engineer, TSPCB, RO-Nalgonda requesting scientific disposal of the hazardous material dump as well as chemical drums from the complaint site as they pose threat to public life.
6. Subsequently the Regional office, Nalgonda addressed a mail requesting TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal – Malkajgiri District for lifting of the hazardous waste from the above site to TSDF, Dundigal and keep the same for safe custody, till further orders from the TSPCB. There is prima facie evidence that these drums are dumped by M/s. Jaya Laborartories.
7. In response to the request of Regional Office, TSDF arranged for lifting of hazardous material and dump of chemical drums on 15.11.2022.
8. **For above point no.f:** As per the request of the Sri V. Lingaiah, the Board Officials has collected following samples on 24.01.2023. Analysis reports, yet to be received.

S.No	Sampling location	Parameters	Remarks
1.	Stagnated water sample collected from a trench in agricultural field (Sy.No 293) of sri. Vasupari Lingaiah located outside the southern boundary wall of M/s.Shree Jaya Laboratories Pvt Ltd (Behind MEE Area)	Core & Surface water parameters, Finger print analysis with samples indicated at S.No 4 and S.No 5	Counter sample issued to the complainant s
2.	Stagnated water sample collected from a trench in agricultural field (Sy.No 293) of sri. Vasupari Lingaiah located outside the southern boundary wall of M/s.Shree Jaya Laboratories Pvt Ltd (Behind Cooling Tower Area)		
3.	Damp soil sample collected adjacent southern boundary wall of M/s.Shree Jaya Laboratories Pvt Ltd (Behind MEE Area)	Core parameters & Hazardous waste parameters, Finger print analysis with samples indicated at S.No 4 and S.No 5	Counter sample issued to the complainant s and the industry
4.	LTDS effluent of M/s.Shree Jaya Laboratories Pvt Ltd.	Core parameters & Finger print analysis.	--
5.	HTDS effluent of M/s.Shree Jaya Laboratories Pvt Ltd.	Core parameters & Finger print analysis.	--

9. The Board Officials also collected following samples:
   a) Cooling Tower samples attached to ATFD, MEE, PB-5 & PB - 3 on 21.02.2023.
   b) As per request of the villegers, the following samples were collected on 21.09.2022. The analysis reports are herewith enclosed.

Sl. No	Industry /Sampling location Details	Parameters	Remarks
1	Seepage sample collected near Southern boundary of open plot adjacent to M/s.Shree Jaya Laboratories Pvt. Ltd. On eastern side of industry.	Core and Finger print Analysis	Counter sample issued to complainant & Sample volume: 2 Lts.
2	Soil sample collected near Southern boundary wall of open plot adjacent to M/s.Shree Jaya Laboratories Pvt Ltd on eastern side of industry.		Counter sample issued to complainant
3	Soil sample collected near Main gate of M/s Shree Jaya Laboratoreis		
4	Soil sample collected before boundary wall near main gate off M/s Vineet laboratories Boiler unit.		
5	Soil sample collected near western boundary wall at rear side of M/s Vineet laboratories Production unit.		
6	M/s. Sree Jaya Industries Pvt. Ltd, Sy.No.299, Malkapur (V), Choutuppal (M),Yadadri Bhuvanagiri District.	LTDS Effluent	Finger print analysis with samples at Sl.No 1 to 3
7		HTDS Effluent	Sample volume: 1 Lts.
8	M/s. Vineet laboratories Ltd, Sy.No.300, Malkapur (V), Choutuppal(M),Yadadri Bhuvanagiri District.	LTDS Effluent	Finger print analysis with samples at S.No 4 & 5.
9		HTDS Effluent	Sample volume: 1 Lts.

10. **For above point no.g:** As per the request of the V. Lingaiah and instructions from CEE-BO, the Board officials proposed to lift the seepage from the trench made in his fields on 23.02.2023.

- The compliance status of the industry on the Non-Compliances stipulated in the Extension of Temporary Revocation of Closure Order dt: 12.11.2022 is as follows:

Air Act:

S. No	Direction	Compliance
1	The industry shall provide dome with suction hood followed by scrubber to the HTDS effluent storage tanks to control the odour nuisance.	Provided dome to the HTDS storage tanks and also provided double stage scrubber with sub cooler condenser and activated char coal bed.
2	The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.	Complied.
3	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Complied.
4	The industry shall provide odour suppresent mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs.	Provided.
5	The industry shall construct closed shed for storage	Not complied.

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	of coal ash to control fugitive emissions in the area.	
6	The industry shall maintain / install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD & vents of the scrubbing systems provided to the production blocks.	The industry provided two stage scrubbers to all the production blocks (6 Nos) along with sub cooler condensers and activated charcoal beds (except PB 5 & 3). The industry also provided double stage scrubber to HTDS tank and single stage scrubber to ATFD and HTDS storage tanks.
7	The efficiency of the condensers connected to the reactors shall be improved to reduce the VOCs emissions and total cumulative losses of solvent should not be more than 5% of the solvent on annual basis form storage inventory.	---
8	The industry shall regularly carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	The industry has carried out Leak Detection and Repair Study (LDAR) long back in the month of September' 2021.
9	The industry shall not cause any air pollution / smell nuisance in the surrounding areas.	The villagers are also regularly complaining against the industry regarding odour nuisance from the industry.

- Compliance of the industry on CFO Schedule –B conditions: CFO Order No. 210822787785, dt. 15.07.2021:

Sl. No	Condition	Compliance
1	Total Water Consumption shall not exceed 41.6 KLD S. No | Purpose | Quantity 1 | Process | 4.60 KLD 2 | Floor, Reactor & QC Lab washings | 1.0 KLD 3 | Boiler & Cooling tower makeup | 33.0 KLD 4 | DM Plant regeneration | 0.5 KLD 5 | Scrubber | 1.0 KLD 6 | Domestic | 1.5 KLD Total: | 41.6 KLD	As per the records, during last 9 months period of May' 2022 to Jan' 2023, the water consumption is 23.2 KLD (avg.) as against consented 41.6 KLD, effluent generation is 7.7 KLD(avg.) as against the consented 11.4 KLD.
2	During the maintenance / breakdown of ZLD, the pre-treated effluent sent to CETP for a period of maximum 15 days in calendar year, duty meeting the following standards. [illegible]	---
3	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. Chimney No | Description of Chimney | Parameter | Values as standards 1 | Attached to Coal Fired Boiler of capacity 3 TPH | SPM | 115 mg/Nm3 SO2 * | 600 mg/Nm3 At 6% dry O2, for solid fuel and 3% dry O2 for liquid fuel NOx * | 300 mg/Nm3 At 6% dry O2, for solid fuel and 3% dry O2 for liquid fuel 2 | Attached to Coal Fired Boiler of capacity 3 TPH | SPM | 115 mg/Nm3 SO2 * | 600 mg/Nm3 At 6% dry O2, for solid fuel and 3% dry O2 for liquid fuel NOx * | 300 mg/Nm3 At 6% dry O2, for solid fuel and 3% dry O2 for liquid fuel 3 | Attached to Thermic fluid heater of capacity 2 Lakh K. Cal/hr | -- | -- 4 | Attached to Process vents | HCl | 35 mg/Nm3 5 | Attached to DG Set of capacity 125 KVA, 333 KVA & 330 KVA | SPM | 115 mg/Nm3 *As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection)Rules, 1986.	---

4	The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board. (53)	As per the records, during last 6 months period of May' 2022 to Jan' 2023, the industry has manufactured 5 intermediates of 3 consented products and the production is 295 Kgs/day(avg.) as against consented 431.33 Kgs/day. The industry has manufactured 5 intermediates of 3 consented products more than its individual consented quantity. Details enclosed.
5	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	--
6	The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 μm) -60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x - 80 μg/m^3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels:Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).	--
7	The industry has paid CFO fee of Rs. 12,92,800/- for a period upto 31.01.2026.	--
8	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.	--
9	The industry shall segregate effluents into LTDS & HTDS effluents separately.	The industry treating the combined effluents in the ZLD system consisting of Stripper, MEE, ATFD followed by RO plant and the same is under operation and using the treated water for boiler feed and cooling make up.
10	The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.	
11	The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of LTDS, HTDS effluents, RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.	Complied.
12	The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.	--

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13	The industry shall provide and operate IP Camera with PAN: Zoom. 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles_ These cameras shall be connected to the website of TSPCB, with minimum backup of three months.	Provided camera at main gate. Connection status has to be verified after new TSPCB server is fully functional.
14	The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.	The industry has provided vent condensers with RT circulation for bulk solvent storage tanks.
15	The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.	The industry has provided digital flow meter at raw water sump, boiler feed and mechanical water flow meters at process and Cooling makeup.
16	The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.	The industry provided two stage scrubbers to all the production blocks (6 Nos) along with sub cooler condensers and activated charcoal beds (except PB 5 & 3). The industry also provided double stage scrubber to HTDS tank and single stage scrubber to ATFD and HTDS storage tanks.
17	The industry shall monitor VOCs in ambient air with'online VOC analyzer & connect the data to TSPCB server.	Complied.
18	The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.	Complied
19	The industry shall maintain IP camera with PAN, TILT Zoom. 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.	The industry has provided IP camera with digital flow meter for HTDS, LTDS effluents and RO permeate. Also connected the same to the TSPCB new server.
20	The industry shall install online TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation. TDS values, salts generation on daily basis.	The industry has provided online TDS meter for HTDS effluents. Also connected the same to new TSPCB server.
21	The industry submitted Bank Guarantee of Rs. 8 lakhs with a validity upto 12.12.2021 towards commitment to comply with Board conditions / directions at RO. Nalgonda. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew the Bank Guarantee till further orders of the Board.	Not complied. The industry submitted BG for 2 lakhs vide BG No.021GT02222090001, dt.28.07.2022, which is valid up to 27.07.2023. The industry submitted another BG for 6 lakhs vide BG No.021GT02220290002, dt.29.01.2022, which is expired on 28.01.2023.
22	The industry shall develop greenbelt as per norms.	The industry has developed greenery in an area of 1.5 Acres.
23	The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced.	Not submitted.

24	The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.	Complied (55)
25	The industry shall not use effluents in cooling towers under any circumstances.	During inspection, colored water observed in cooling towers. Samples for cooling towers attached to ATFD, MEE, PB-5 & PB – 3 was collected on 21.02.2023 and submitted to Zonal Laboratory, RC Puram.
26	The industry shall not discharge any effluents onland within or outside the plant premises.	During the inspection, no effluents discharge was observed. However, trench dug by the Sir V. Lingaiah in his fields adjacent to the industry back side has lot of black color seepage. The samples of the same were mentioned above. The industry may be directed to provide systems / trench mechanism, so that the seepages will not enter in to farmer fields.
27	The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains. The industry shall collect contaminated rain water and shall dispose the same to CETP, after conforming to the influent standards of CETP duly maintain separate records.	Complied The industry has provided 50 KL first cut rain water sump with bypass system and dedicated pump. The industry has provided camera with view of first cut storm water outlet. The industry may be directed to provide connectivity to TSPCB server.
28	The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water.	
29	The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.	
30	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper-collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.	Not Complied. However, trench dug by the Sir V. Lingaiah in his fields adjacent to the industry back side has lot of black color seepage. The samples of the same were mentioned above. The industry may be directed to provide systems / trench mechanism, so that the seepages will not enter in to farmer fields.
31	The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control odour problem.	Provided dome to the HTDS storage tanks and also provided double stage scrubber with sub cooler condenser and activated char coal bed.
32	The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses and based on the study the Industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	The industry has carried out Leak Detection and Repair Study (LDAR) long back in the month of September' 2021.
33	The industry shall provide and maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	The industry has provided for separate energy meters ZLD system and scrubbing system.

34	The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.	Complied
35	The industry shall operate Solvent Recovery Plant in the plant. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.	---
36	The industry shall provide and maintain Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry.	Complied
37	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. in place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.	Complied
38	The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.	The industry provided two stage scrubbers to all the production blocks (6 Nos) along with sub cooler condensers and activated charcoal beds (except PB 5 & 3). The industry also provided double stage scrubber to HTDS tank and single stage scrubber to ATFD and HTDS storage tanks.
39	The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.	Directed to comply.
40	(a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. v. Daily production details vi. Quantity of Effluents generated & reused vii. Log Books for pollution control systems. viii. Daily solid waste generated and disposed (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.	Maintained
41	As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.	NA
42	The industry shall comply with Task Force directions issued by the Board from time to time.	Submitted above
43	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Submitted
44	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

8. **WHEREAS,** vide reference 14th cited, the industry was reviewed in the Task Force Committee meeting held on13.04.2023. The Complainants, industry representatives & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to inspect the industry by the Task Force Committee Members.

9. **WHEREAS,** vide reference 15th cited, the Task Force Committee Members inspected the industry on 29.04.2023 and the following observations were made:

Observations on seepages in the trench: (57)

1. Mr. Vasupari Lingaiah has dug a trench in his fields back side of the industry along the industry compound wall with depth of above 2 m and 1 m width. During inspection, black colour water / seepage observed into the trench.
2. On the day of the inspection, Mr. Vasupari Lingaiah has also dug new pit beside the trench in his fields. Top soil observed good and the bottom soil observed contaminated.
3. As per the instruction of the Task Force committee members, the Mr.Vasupari Lingaiah has also dug another pit in his fields about 100 mtrs away from the industry premises. The soil in the new pit observed no contamination.
4. The industry has dug a seepage testing/collection pits (2 Nos) in their premises just beside the Mr. Vasupari Lingaiah's land. During inspection, dark color water seepage observed in the pits.
5. As per the instruction of the TF committee members, the Board officials collected liquid sample from fresh trench dug out in the agricultural fields of Mr. Vasupari Lingaiah behind the industry Southern boundary wall (outside the premises of the industry near wet scrubber area) and send to the laboratory for analysis.
6. The TF committee members also instructed the TSPCB Officials to analyze the collected samples for core parameters and GC-MS analysis.

Observations on industry's compliance:

1. M/s. Shree Jaya Laboratories (P) Ltd., is located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), YadadriBhuvanagiri District and involved in manufacturing of Drug intermediates.
2. The Board issued CFO&HWA renewal vide order dated 15.07.2021 with validity up to 31.01.2026.
3. As per the previous record, the Board issued Closure Order to the industry on 26.06.2018 for non-compliance of Board directions and Consent conditions. Subsequently, the Board issued Revocation of Closure order to the industry on 29.11.2021.
4. The Board issued Closure Orders to the industry on 02.11.2022 for not complying with Board directions and consent conditions and causing pollution in the area. Subsequently, the Board issued Temporary Revocation of Closure Order to the industry on 12.11.2022 for a period of Three Months.
5. The industry has removed all the roof (MS sheets). The industry representative informed to the Board Officials that they proposed to have permanent concrete roof by this rainy season.
6. The industry still using HDPE pipes for transfer of chemicals to production blocks and also connecting reactor vents to the scrubbers. These HDPE pipes observed with several bends and laid haphazardly. As the industry involved in chlorination reactions using Thionyl Chloride and generating of SO2, any leakages in above mentioned HDPE pipes connecting reactor vents to the scrubbers may create severe odour nuisance in the area.
7. The industry has not carried out performance of the ZLD treatment systems for High TDS and Low TDS effluents.
8. During inspection, lot of gland & seal leakages from motor pumps at HTDS & LTDS effluent tanks at MEE were observed.
9. The industry has not constructed the closed shed for storage of coal ash to control fugitive emissions in the area. Housekeeping of the industry is also very poor.
10. Dark color water was observed in the tank, near MEE. The tank was suspicious without any connections. The industry is claiming it as steam condensate and reactor jacket water unloading tank.
11. As per the instruction of the TF committee members, the Board officials collected liquid sample from steam condensate and reactor jacket unloading tank within the premises of the industry.

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12. The committee members requested Board Officials to analyze the samples for core parameters and GC-MS analysis.

Concluding Remarks:

1. The industry is in operation condition.
2. The industry has provided MEE system to treat the High TDS effluents and provided scrubbers to control process emissions.
3. The Biological ETP under commissioning stage, which needs to be immediate operation on priority basis.
4. The industry has pollution control systems to control water and air pollution and it's in working condition during inspection.
5. The industry has to close the all openings except one proper rain water outlet. The industry shall not discharge any contaminated water outside the industry.
6. The complainants further alleged that the unit is discharging the effluents outside the industry and caused soil pollution in his filed at the back side of the Industry which is strictly prohibited and immediate remedial measure has to be taken on priority basis such as removal of polluted soil from the inside and outside of the industry premises and surrounding affected areas and replace with fresh soil to avoid the vertical and horizontal seepages.
7. The Industry constructed the RCC retaining wall aprox 75 m at the South-East side which is extended up to South -West corner approximately 200 m upto the loose soil depth below ground level and above ground level, so, the horizontal seepage from Industrial areas to surrounding fields can be avoided.
8. Avoid all the underground rainwater storage tanks to restrict vertical and horizontal seepage into the ground and to construct the separate storm water drain along the industry compound wall, with a depth upto loose soil by providing weep holes to collect the horizontal seepage into the channel and directly pump to the surface storage tank and sent to the ETP for treatment.
9. The industry has to use only briquettes as fuel for boiler and avoid the wood.
10. The TF committee advise TSPCB to get detailed core parameters and GC-MS analysis report on the waste water collected inside and outside premises of the M/s Shree Jaya Laboratories.

10. **WHEREAS,** vide reference 16th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 22.05.2023. The industry representative, complainants & the RO-Nalgonda Officials have attended the meeting. After detailed discussions, the Committee recommended to issue extension of temporary revocation of closure order for a period of three months with certain directions to your industry to comply and also the Committee recommended to address a letter to District Collector for assessment of crop compensation.

11. **WHEREAS,** vide reference 17th cited, the Rolling Task Force Team inspected the industry on 17.06.2023 & 01.07.2023 and the following non-compliances are as follows:

    1. The industry has not provided separate detoxification area for cleaning of drums.
    2. The housekeeping of the industry is very poor at effluent storage tank.
    3. Odour was observed at ATFD area. The house keeping at ATFD area has to improve.
    4. Odour was observed within the industry premises it may lead to surrounding areas during the wind flow.
    5. The industry has provided partial ZLD system i.e., consists of Stripper (40 KLD), MEE (60 KLD), ATFD (1 x 10 KLD, 1 x 30 KLD) to treat the combined effluents and MEE & ATFD condensate is passed through RO System (25 KLD). The RO permeate is used for utilities and RO rejects are treated in the MEE. The salts are disposed to TSDF, Dundigal. The civil work of Biological ETP has started.
    6. During the inspection no discharges were observed. However, the complainant has digged the pit in his land which is located beside the industry compound wall towards the south side and seepages were stagnated in the pit.

12. **WHEREAS,** vide reference 18th cited, the RO Nalgonda Officials inspected the industry on 21.07.2023 and submitted the details of the seepages and contaminated soil lifted by the industry are as given below:

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1. Earlier, Sri V. Lingaiah garu requested the Board to lift the seepage from the trench (back side of the industry in Sri Vasupari Lingaiah fields) citing that the animals / birds are roaming in their field and chance of accidental drinking of seepage due to prevailing summer. In response to the request made by the Farmer, the Board Officials directed the industry to lift the seepages from the trench (back side of the industry in Sri Vasupari Lingaiah fields). The details are as given below:

S.No.	Date of transport	Tanker Reg.No	Capacity	Manifest No.
1.	23.02.2023	AP28TB 5519	20 KL	583552
2.	24.02.2023	AP28TB 5519	20 KL	583837
3.	25.02.2023	AP28TB 5519	20 KL	584065
4.	27.02.2023	AP28TB 5519	20 KL	584616
5.	02.03.2023	AP28TB 5519	20 KL	585613
Total Quantity of Seepage sent to TSDF				**100 KL**

2. After lifting of seepage as detailed above, seepage of about 4-5 KL was left over and quantity was less compared to tanker capacity of 20 KL. Hence the board officials directed the industry to lift remaining seepage into their ZLD facility for treatment and industry complied.

3. As per directions from the Board vide lr.dt.05.07.2023, the industry again lifted seepages and contaminated soil. The details are as given below:

S.No	Source	Date of transport	Tanker Reg.No.	Quantity in Tons	Manifest No.
1	Old Septic tank	25.05.2023	TS08UF0549	32.1	79744
2	Old Septic tank	25.05.2023	TS08UF1989	25.81	79745
Total				**57.91**	
3	Trench	12.07.2023	TS08UF1989	28.32	81878
4	Trench	12.07.2023	AP28T9607	27.35	81879
5	Trench	12.07.2023	TS08UF0549	25.69	81925
Total				**81.36**	
Note: The industry has lifted the fresh seepage to the tune of 25-30 KL into their ZLD facility for treatment before lifting the contaminated soil.					

4. Sri Vasupari Lingaiah (farmer of the agricultural field) is not allowing the industry to close the trench and alleging that seepages have damaged his field to large extent. He is demanding the industry for complete replacement of the soil to the extent damaged. The main contention of the farmer is that there is continuous seepage from the industry premises and has requested the Board to direct the industry to ensure complete stoppage of any seepage from their boundary into his agricultural field.

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5. The Board Officials inspected the area on 21.07.2023 observed rain water in the trench with traces of contamination due to seepages. Accordingly, the officials collected sample on 28.07.2023. As per the analysis reports the values are the pH – 6.98, TSS – 43 mg/l, TDS – 1850 mg/l, COD – 348 mg/l and BOD 50 mg/l.

13. **WHEREAS,** vide reference 19th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 28.08.2023. The RO-Nalgonda, complainants and industry representative (virtually) have attended the meeting. After detailed discussion, the Committee recommended to Issue Extension of Temporary Revocation of Closure Order for a period of Three Months with certain directions and also recommended to forfeit the Bank Guarantee of Rs.12.0 Lakhs.

14. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issues Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** from the date of this order with the following directions to comply with:

    1. The industry shall provide dome with suction hood followed by scrubber to the HTDS effluent storage tanks to control the odour nuisance.
    2. The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.
    3. The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.
    4. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs.
    5. The industry shall construct closed shed for storage of coal & coal ash to control fugitive emissions in the area within 15 days.
    6. The industry shall install / maintain sub cooler condensers system followed by two stage scrubber and activated charcoal bed so as to arrest the VOCs from ATFD & vents of the scrubbing systems provided to the production blocks.
    7. The efficiency of the condensers connected to the reactors shall be improved to reduce the VOCs emissions and total cumulative losses of solvent should not be more than 5% of the solvent on annual basis form storage inventory.
    8. The industry shall regularly carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.
    9. The industry shall not cause any air pollution / smell nuisance in the surrounding areas.

15. **WHEREAS,** the TSSPDC., Ltd., has been directed to restore the power supply to your industry for a period of Three Months from the date of this order.

16. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

17. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Shree Jaya Laboratories (P) Ltd.,
Sy.No.299 & 299/AA, Malkapur (V),
Choutuppal (M), Yadadri Bhuvanagiri District.

Copy to

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information necessary action. The RO is directed coordinate with the Task Force Committee Members to inspect the industry after four weeks to verify the compliances status of the industry.
3. Concerned file.

//T.C.F.B.O//

Senior Environmental Engineer
(Task Force - UH-IV)

This Order has the Digital Approval by the Member Secretary.

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 23887500
Fax: 040 - 23815631
Website:tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

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ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-90/TSPCB/TF/HO/2023 - 774 **Date:13.09.2023**

Sub : TSPCB – **M/s. Shree Jaya Laboratories (P) Ltd., Sy.No.299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District**– Water (Prevention and Control of Pollution) Amendment Act, 1988 – **Extension of Temporary Revocation of Closure Orders for a period of Three Months – Orders Issued** – Reg.

Ref :
1. CFO & HWA order dated 15.07.2021 with a validity up to 31.01.2026.
2. Closure Order No. NLG-90/TSPCB/TF/HO/2022 - 1133, dt: 21.10.2022.
3. Temporary Revocation of Closure Order No.90/TSPCB/TF/HO/2022, Dt: 12.11.2022.
4. Industry's representation dt: 20.02.2023.
5. Complaint dt.02.01.2023 & 11.01.2023 received from "Victims of Polluting industries" and Sri Ravula Shivaruju and complaint dt.29.12.2022 from Sri Kommu Sai Kiran Maharaj regarding pollution from 11 industries including M/.s Shree Jaya Laboratories (P) Ltd., located in Dothigudem & Anthammagudem area. Complaint forwarded from CPCB.
6. Complaint dt.21.11.2022 and 03.01.2023 received from Sri V. Lingaiah and B Pandu regarding pollution from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,. Complaint forwarded from CPCB.
7. Complaints dt.13.01.2023 received from Sri Viswaroop Reddy garu & others alleging illegal operation of industry while in closure by getting steam from adjacent industry i.e., M/s. Vineet Laboratories. He also requested for compensation for pollution being caused due to discharges from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories. He further requested for PIEZO wells around industries and CAAQM station in the area.
8. Complaint dt.28.12.2022 & 13.01.2023 received from Smt V. Renuka and Sri V. Lingaiah garu with a request to take ground water & soil samples from his land and lift the top soil from his land.
9. Complaint dt.13.01.2023 received from Sri G. Damodar Reddy garu with a request to take necessary action against M/.s Shree Jaya Laboratories (P) Ltd., citing the dumping of illegal drums happened near Ms/. Spectra Chem.
10. Complaint dt.28.01.2023 received from Sri Viswaroop Reddy garu with a request to take necessary action against the industry. He quoted the water sample code nos: 22/09/149 and 22/09/150 collected on 08.09.2022.
11. Complaint dt.28.12.2022 & 28.01.2023 received from Sri Ravula Shivaraju garu with a request to take water quality monitoring point under NWMP citing ground water pollution from industries in Dothigudem & Anthammagudem area.
12. Complaint dt.04.02.2023 received from Sri V. Lingaiah garu with a request to life the seepage from the trench (back side of the industry in Sri Vasupari Lingaiah fields). The complainant is requesting the Board to lift this seepage immediately stating that the animals / birds are roaming in their field and chance of accidental drinking of seepage due to prevailing summer.
13. Inspection of the industry by the Board officials on 21.02.2023.
14. Hearing held on 13.04.2023.
15. The Task Force Committee Members inspected the industry on 29.04.2023.
16. Hearing held on 22.05.2023.
17. Rolling Task Force Team inspected the industry on 17.06.2023 & 01.07.2023.
18. The RO-Nalgonda Officials inspected the industry on 21.07.2023.
19. Hearing held on 28.08.2023.

DESPATCH NO:
DATE : 15 SEP 2023

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* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District and involved in manufacturing of Drug intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board issued CFO&HWA renewal vide order dated 15.07.2021 with validity upto 31.01.2026.

3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure Orders to the industry on 02.11.2022 for not complying with Board directions and Consent conditions and causing pollution in the area.

4. **WHEREAS,** vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order to the industry on 12.11.2022 for a period of Three Months.

5. **WHEREAS,** vide reference 4th cited, the industry submitted a representation to the Board on 20.02.2023 requesting from revocation of closure order.

6. **WHEREAS,** vide reference 5th to 12th cited, the Board regularly receiving complaints against the industry. The details of nature of complaints are submitted below:

Complaints

a) Complaint dt.02.01.2023 & 11.01.2023 received from "Victims of Polluting Industries" and Sri Ravula Shivaruju and complaint dt.29.12.2022 from Sri Kommu Sai Kiran Maharaj regarding pollution from 11 industries including M/.s Shree Jaya Laboratories (P) Ltd., located in Dothigudem & Anthammagudem area. Complaint forwarded from CPCB.

b) Complaint dt.21.11.2022 and 03.01.2023 received from Sri V. Lingaiah and B Pandu regarding pollution from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,. Complaint forwarded from CPCB.

c) Complaints dt.13.01.2023 received from Sri Viswaroop Reddy garu & others alleging illegal operation of industry while in closure by getting steam from adjacent industry i.e., M/s. Vineet Laboratories. He also requested for compensation for pollution being caused due to discharges from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories. He further requested for PIEZO wells around industries and CAAQM station in the area.

d) Complaint dt.28.12.2022 & 13.01.2023 received from Smt V. Renuka and Sri V. Lingaiah garu with a request to take ground water & soil samples from his land and lift the top soil from his land.

e) Complaint dt.13.01.2023 received from Sri G. Damodar Reddy garu with a request to take necessary action against M/.s Shree Jaya Laboratories (P) Ltd., citing the dumping of illegal drums happened near Ms/. Spectra Chem.

f) Complaint dt.28.01.2023 received from Sri Viswaroop Reddy garu with a request to take necessary action against the industry. He quoted the water sample code nos: 22/09/149 and 22/09/150 collected on 08.09.2022.

g) Complaint dt.28.12.2022 & 28.01.2023 received from Sri Ravula Shivaraju garu with a request to take water quality monitoring point under NWMP citing ground water pollution from industries in Dothigudem & Anthammagudem area.

h) Complaint dt.04.02.2023 received from Sri V. Lingaiah garu with a request to life the seepage from the trench (back side of the industry in Sri Vasupari Lingaiah fields). The complainant is requesting the Board to lift this seepage immediately stating that the animals / birds are roaming in their field and chance of accidental drinking of seepage due to prevailing summer.

7. **WHEREAS,** vide reference 13th cited, the RO-Nalgonda Officials inspected the industry on 21.02.2023 and the following observations were made:

   1. The Board received several complaints against the industry from the villagers mainly from Sri Vishwaroop Reddy and Sri V. Lingaiah. The complainant's main contentions are:

a) Illegal operation of industry while in closure by getting steam from adjacent industry i.e., M/s. Vineet Laboratories.

b) Sri Viswaroop Reddy garu with a request to take necessary action against the industry. He quoted the water sample code no's: 22/09/149 and 22/09/150 collected on 08.09.2022 in his fields.

c)Action against M/.s Shree Jaya Laboratories (P) Ltd., citing the dumping of illegal drums happened near Ms/. Spectra Chem.

d) Request to take ground water & soil samples from his land and lift the top soil from his land of V. Lingaiah.

e) Request to take water quality monitoring point under NWMP citing ground water pollution from industries in Dothigudem & Anthammagudem area.

f) Request to take samples from industry and the seepage from the trench (back side of the industry in Sri Vasupari Lingaiah fields) for GC-MS analysis.

g) Lifting of seepage in the trench in the fields of Sir V. Lingaiah immediately stating that the animals / birds are roaming in their field and chance of accidental drinking of seepage due to prevailing summer.

h) Requested for PIEZO wells around industries and CAAQM station in the area.

i) Causing ground water pollution in the area and odour nuisance from the industry.

1. **For above point no.a:** The Board Officials received a complaint from villagers regarding getting steam illegally by M/s. Shree Jaya Laboratories (P) Ltd., while industry was in closure on 15.11.2022. The complainants forwarded photographs of the steam pipeline laid from M/s. Vineet Laboratories to M/s. Shree Jaya Laboratories (P) Ltd.,. The Board Officials verified the same on 15.11.2022 and observed that steam line from M/s. Vineet Laboratories to M/s. Shree Jaya Laboratories (P) Ltd., but disconnected at a flange in M/s. Shree Jaya Laboratories (P) Ltd., premises. The same was enquired with the Boiler incharge of M/s. Vineet Laboratories Sir S. Harsha Vardhan. He informed that they provided steam to the M/s. Shree Jaya Laboratories (P) Ltd., for only a couple of hours for cleaning of reactors. This may be examined.
2. **For above point no.b:** As per the request of Sri Viswaroop Reddy garu, the Board Officials collected surface flow water samples during rains from the his fields (Sy.No.326) and fields of V. Narsimha (Sy.No.322) on 08.09.2022. As per analysis reports, the values are as given below:

Parameters	Unit	Fields of Sri Viswaroop Reddy garu	Fields of V. Narsimha garu
pH at 25°C	--	6.76	6.85
Total Suspended Solids	mg/L	62	40
Total Dissolved Solids	mg/L	1950	1685
COD	mg/L	134	98
BOD 3 at 27°C	mg/L	19	14
Oil and Grease	mg/L	0.3	0.2

Compounds detected in fields of Sri Viswaroop Reddy garu (analysis by GC-MS)	Compounds detected in Fields of V. Narsimha garu (analysis by GC-MS)
3-Amino-1,2,4-trizole-5-carboxylic acid	4-Chlorobuten-3-yne
Tetrapentacontane, 1,54-dibromo	Cyclohexanecarboxylic acid, 4-methylpentyl ester
Heptacosane, 1-chloro	Hexadecanoic acid,1-(1 methylethyl)-1,2-ethanediyl ester

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3. **For above point no.c:** Earlier, TSPCB RO NLG received a telephonic complaint from Sri R.Viswaroopa Reddy resident of Anthemmagudem village on 07.11.2022 regarding illegal dumping of hazardous waste and illegal dump of chemical drums near M/s. Spectrachem Corporation, Malkapur(V), Choutuppal(M), Yadadri-Bhuvanagiri District.
4. On receipt of the complaint Board officials inspected the site immediately on the same day. It was observed that unknown miscreants have dumped black tarry hazardous material in the pit and very near to the place a dump of about 44 drums of capacity 200 Lts each were found. Samples were collected from the pit and from the illegal dump of chemical drums. Samples were also collected from M/s.Spectrachem Corporation the only industry in the vicinity involved in manufacturing of lubricating oils with CFO validity up to 31st January, 2023. During inspection, Sri Vikesh, In-charge of the industry was present and industry was not in operation. The industry personnel informed that the dump of drums were present there since 3-4 months and are not aware of who might have dumped them.
5. Further, it is submitted that Board officials, gave a written complaint in PS, Choutuppal furnishing all the details related to the illegal dump on 11.11.2022. Station House Officer (SHO), Choutuppal after examining the issue registered an FIR No.638/2022 under Section 336 & 285 IPC and directed SI, for further investigation into this matter. SHO, PS Choutuppal also addressed a letter to Environmental Engineer, TSPCB, RO-Nalgonda requesting scientific disposal of the hazardous material dump as well as chemical drums from the complaint site as they pose threat to public life.
6. Subsequently the Regional office, Nalgonda addressed a mail requesting TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal – Malkajgiri District for lifting of the hazardous waste from the above site to TSDF, Dundigal and keep the same for safe custody, till further orders from the TSPCB. There is prima facie evidence that these drums are dumped by M/s. Jaya Laborartories.
7. In response to the request of Regional Office, TSDF arranged for lifting of hazardous material and dump of chemical drums on 15.11.2022.
8. **For above point no.f:** As per the request of the Sri V. Lingaiah, the Board Officials has collected following samples on 24.01.2023. Analysis reports, yet to be received.

S.No	Sampling location	Parameters	Remarks
1.	Stagnated water sample collected from a trench in agricultural field (Sy.No 293) of sri. Vasupari Lingaiah located outside the southern boundary wall of M/s.Shree Jaya Laboratories Pvt Ltd (Behind MEE Area)	Core & Surface water parameters, Finger print analysis with samples indicated at S.No 4 and S.No 5	Counter sample issued to the complainants
2.	Stagnated water sample collected from a trench in agricultural field (Sy.No 293) of sri. Vasupari Lingaiah located outside the southern boundary wall of M/s.Shree Jaya Laboratories Pvt Ltd (Behind Cooling Tower Area)		
3.	Damp soil sample collected adjacent southern boundary wall of M/s.Shree Jaya Laboratories Pvt Ltd (Behind MEE Area)	Core parameters & Hazardous waste parameters, Finger print analysis with samples indicated at S.No 4 and S.No 5	Counter sample issued to the complainants and the industry
4.	LTDS effluent of M/s.Shree Jaya Laboratories Pvt Ltd.	Core parameters & Finger print analysis.	--
5.	HTDS effluent of M/s.Shree Jaya Laboratories Pvt Ltd.	Core parameters & Finger print analysis.	--

9. The Board Officials also collected following samples:
   a) Cooling Tower samples attached to ATFD, MEE, PB-5 & PB – 3 on 21.02.2023.
   b) As per request of the villegers, the following samples were collected on 21.09.2022. The analysis reports are herewith enclosed.

Sl. No	Industry /Sampling location Details	Parameters	Remarks
1.	Seepage sample collected near Southern boundary of open plot adjacent to M/s.Shree Jaya Laboratories Pvt. Ltd. On eastern side of industry.	Core and Finger print Analysis	Counter sample issued to complainant & Sample volume: 2 Lts.
2	Soil sample collected near Southern boundary wall of open plot adjacent to M/s.Shree Jaya Laboratories Pvt Ltd on eastern side of industry.		Counter sample issued to complainant
3	Soil sample collected near Main gate of M/s Shree Jaya Laboratoreis		
4	Soil sample collected before boundary wall near main gate off M/s Vineet laboratories Boiler unit.		
5	Soil sample collected near western boundary wall at rear side of M/s Vineet laboratories Production unit.		
6	M/s. Sree Jaya Industries Pvt. Ltd, Sy.No.299, Malkapur (V), Choutuppal (M),Yadadri Bhuvanagiri District.	LTDS Effluent	Finger print analysis with samples at Sl.No 1 to 3
7		HTDS Effluent	Sample volume: 1 Lts
8	M/s. Vineet laboratories Ltd, Sy.No.300, Malkapur (V), Choutuppal(M),Yadadri Bhuvanagiri District.	LTDS Effluent	Finger print analysis with samples at S.No 4 & 5
9		HTDS Effluent	Sample volume: 1 Lts.

10. **For above point no.g:** As per the request of the V. Lingaiah and instructions from CEE-BO, the Board officials proposed to lift the seepage from the trench made in his fields on 23.02.2023.

2. The compliance status of the industry on the Non-Compliances stipulated in the Extension of Temporary Revocation of Closure Order dt: 12.11.2022 is as follows:

Water Act:

S. No	Direction	Compliance
1	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Mentioned below.
2	The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.	As per the records, during last 6 months period of May' 2022 to Jan' 2023, the industry has manufactured 5 intermediates of 3 consented products and the production is 295 Kgs/day(avg.) as against consented 431.33 Kgs/day.

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		The industry has manufactured 5 intermediates of 3 consented products more than its individual consented quantity. Details enclosed.
3	The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.	The industry is feeding combined effluents to MEE system. The industry is having stripper, MEE (3 stage) of capacity 40 KLD, ATFD 2 Nos and RO system of capacity 9 KL/h. The Biological ETP under commissioning. As per CFO order dt.15.07.2021, the Biological ETP in not mentioned in the mode of disposal. This may be examined.
4	The industry shall provide complete roofing to the MEE facility and ensure that the rain water does not enter the MEE area and mix with the seepages.	<u>Earlier status as on 07.11.2022:</u> The industry has provided partial roof with MS sheets to the building having MEE facility. The industry has to provide complete roof extending outside the building and without any gaps. So that during rains, the rain water will not get contaminated with spillages in the building. <u>Present status:</u> The industry has removed all the roof (MS sheets). The industry representative informed to the Board Officials that they proposed to have permanent concrete roof by this rainy season. This may be examined.
5	The industry shall ensure to maintain one month backup of camera recordings provided to first cut storm water outlet.	The industry has provided camera with view of first cut storm water outlet. The industry may be directed to provide connectivity to TSPCB server.
6	The industry shall transfer the chemicals / raw materials within the plant premises only in a fixed Pipes lines. The industry shall not use any flexible pipes under any circumstances.	Not complied. The industry still using HDPE pipes for transfer of chemicals to production blocks and also connecting reactor vents to the scrubbers. These HDPE pipes observed with several bends and laid haphazardly. As the industry involved in chlorination reactions using Thionyl Chloride and generating of SO2, any leakages in above mentioned HDPE pipes connecting reactor vents to the scrubbers may create severe odour nuisance in the area. The villagers are also regularly complaining against the industry regarding odour nuisance from the industry.
7	The industry shall regularly lift the seepages collected in the trench and seepage collection tanks back into the ZLD for treatment and reuse.	The industry representative informed that they have not collected any significant quantity of seepage from the trench.
8	The industry shall carry out performance of the ZLD treatment systems for High TDS and Low TDS effluents and submit the report along with action plan.	Not complied.
9	The industry shall operate / maintain digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper / MEE feed; condensate of MEE &	Provided.

	ATFD, RO rejects, RO permeate etc.	68
10	The industry shall not discharge any waste water / effluent / contaminated rain water/ spillages / seepages / leakages within & outside the industry premises under any circumstances.	During inspection, no discharge of effluents were observed. However, trench dug by the Sir V. Lingaiah in his fields adjacent to the industry back side has lot of black color seepage. The samples of the same were mentioned above. The industry may be directed to provide systems / trench mechanism, so that the seepages will not enter in to farmer fields.
11	The industry shall arrest Gland & seal leakages from motor pumps at HTDS & LTDS Effluent tanks at MEE area and regularly maintain the same which may be the source of odour.	Not compiled. Lot of gland & seal leakages from motor pumps at HTDS & LTDS effluent tanks at MEE are observed.
12	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	Not complied. The industry is storing the HW haphazordously.
13	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	Complied. As per the data from Real time Online Monitoring System, the industry connected LTDS, HTDS, RO Permeate, TDS HTDS meter and VOC to the TSPCB server.
14	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Provided camera at main gate. Connection status has to be verified after new TSPCB server is fully functional.
15	The industry shall maintain good housekeeping within the industry premises	Not complied.
16	The industry shall revalidate the Bank Guarantee submitted to the Board from time to time before its expiry, till further orders of the Board.	Not complied. The industry submitted BG for 2 lakhs vide BG No.021GT02222090001, dt.28.07.2022, which is valid up to 27.07.2023. The industry submitted another BG for 6 lakhs vide BG No.021GT02220290002,dt.29.01.2022 , **which is expired on 28.01.2023.**

3. Compliance of the industry on CFO Schedule –B conditions: CFO Order No. 210822787785, dt. 15.07.2021:

Sl. No	Condition	Compliance
1	Total Water Consumption shall not exceed 41.6 KLD S. No | Purpose | Quantity 1 | Process | 4.60 KLD 2 | Floor, Reactor & QC Lab washings | 1.0 KLD 3 | Boiler & Cooling tower makeup | 33.0 KLD 4 | DM Plant regeneration | 0.5 KLD 5 | Scrubber | 1.0 KLD 6 | Domestic | 1.5 KLD Total: | 41.6 KLD	As per the records, during last 9 months period of May' 2022 to Jan' 2023, the water consumption is 23.2 KLD (avg.) as against consented 41.6 KLD, effluent generation is 7.7 KLD(avg.) as against the consented 11.4 KLD.

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Sl. No	Condition	Compliance
2	During the maintenance / breakdown of ZLD, the pre-treated effluent sent to CETP for a period of maximum 15 days in calendar year, duty meeting the following standards. [illegible]	---
3	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. [illegible] *As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection)Rules, 1986.	---
4	The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.	As per the records, during last 6 months period of May' 2022 to Jan' 2023, the industry has manufactured 5 intermediates of 3 consented products and the production is 295 Kgs/day(avg.) as against consented 431.33 Kgs/day. The industry has manufactured 5 intermediates of 3 consented products more than its individual consented quantity. Details enclosed.
5	The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	--
6	The industry shall comply with ambient air quality standards of PM_{10}(Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$(Particulate Matter size less than 2.5 μm) -60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x - 80 μg/m^3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels:Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).	--
7	The industry has paid CFO fee of Rs. 12,92,800/- for a period upto 31.01.2026.	--
8	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.	--

9	The industry shall segregate effluents into LTDS & HTDS effluents separately. (70)	The industry treating the combined effluents in the ZLD system consisting of Stripper, MEE, ATFD followed by RO plant and the same is under operation and using the treated water for boiler feed and cooling make up.
10	The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.	
11	The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of LTDS, HTDS effluents, RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.	Complied.
12	The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.	--
13	The industry shall provide and operate IP Camera with PAN: Zoom. 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles_ These cameras shall be connected to the website of TSPCB, with minimum backup of three months.	Provided camera at main gate. Connection status has to be verified after new TSPCB server is fully functional.
14	The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.	The industry has provided vent condensers with RT circulation for bulk solvent storage tanks.
15	The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.	The industry has provided digital flow meter at raw water sump, boiler feed and mechanical water flow meters at process and Cooling makeup.
16	The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.	The industry provided two stage scrubbers to all the production blocks (6 Nos) along with sub cooler condensers and activated charcoal beds (except PB 5 & 3). The industry also provided double stage scrubber to HTDS tank and single stage scrubber to ATFD and HTDS storage tanks.
17	The industry shall monitor VOCs in ambient air with'online VOC analyzer & connect the data to TSPCB server.	Complied.
18	The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.	Complied
19	The industry shall maintain IP camera with PAN, TILT Zoom. 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.	The industry has provided IP camera with digital flow meter for HTDS, LTDS effluents and RO permeate. Also connected the same to the TSPCB new server.
20	The industry shall install online TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation. TDS values, salts generation on daily basis.	The industry has provided online TDS meter for HTDS effluents. Also connected the same to new TSPCB server.

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21	The industry submitted Bank Guarantee of Rs. 8 lakhs with a validity upto 12.12.2021 towards commitment to comply with Board conditions / directions at RO. Nalgonda. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew the Bank Guarantee till further orders of the Board.	Not complied. The industry submitted BG for 2 lakhs vide BG No.021GT02222090001, dt.28.07.2022, which is valid up to 27.07.2023. The industry submitted another BG for 6 lakhs vide BG No.021GT02220290002, dt.29.01.2022, which is expired on 28.01.2023.
22	The industry shall develop greenbelt as per norms.	The industry has developed greenery in an area of 1.5 Acres.
23	The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced.	Not submitted.
24	The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.	Complied
25	The industry shall not use effluents in cooling towers under any circumstances.	During inspection, colored water observed in cooling towers. Samples for cooling towers attached to ATFD, MEE, PB-5 & PB – 3 was collected on 21.02.2023 and submitted to Zonal Laboratory, RC Puram.
26	The industry shall not discharge any effluents onland within or outside the plant premises.	During the inspection, no effluents discharge was observed. However, trench dug by the Sir V. Lingaiah in his fields adjacent to the industry back side has lot of black color seepage. The samples of the same were mentioned above. The industry may be directed to provide systems / trench mechanism, so that the seepages will not enter in to farmer fields.
27	The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains. The industry shall collect contaminated rain water and shall dispose the same to CETP, after conforming to the influent standards of CETP duly maintain separate records.	Complied The industry has provided 50 KL first cut rain water sump with bypass system and dedicated pump. The industry has provided camera with view of first cut storm water outlet. The industry may be directed to provide connectivity to TSPCB server.
28	The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water.	
29	The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.	
30	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper-collection system to collect contaminants / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.	Not Complied. However, trench dug by the Sir V. Lingaiah in his fields adjacent to the industry back side has lot of black color seepage. The samples of the same were mentioned above. The industry may be directed to provide systems / trench mechanism, so that the seepages will not enter in to farmer fields.

31	The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control odour problem. (72)	Provided dome to the HTDS storage tanks and also provided double stage scrubber with sub cooler condenser and activated char coal bed.
32	The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses and based on the study the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.	The industry has carried out Leak Detection and Repair Study (LDAR) long back in the month of September' 2021.
33	The industry shall provide and maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	The industry has provided for separate energy meters ZLD system and scrubbing system.
34	The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.	Complied
35	The industry shall operate Solvent Recovery Plant in the plant. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.	---
36	The industry shall provide and maintain Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry.	Complied
37	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. in place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.	Complied
38	The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.	The industry provided two stage scrubbers to all the production blocks (6 Nos) along with sub cooler condensers and activated charcoal beds (except PB 5 & 3). The industry also provided double stage scrubber to HTDS tank and single stage scrubber to ATFD and HTDS storage tanks.
39	The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.	Directed to comply.
40	(a) The Industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. i. Daily production details ii. Quantity of Effluents generated & reused iii. Log Books for pollution control systems. iv. Daily solid waste generated and disposed (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.	Maintained
41	As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.	NA
42	The industry shall comply with Task Force directions issued by the Board from time to time.	Submitted above

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43	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Submitted
44	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

8. **WHEREAS,** vide reference 14th cited, the industry was reviewed in the Task Force Committee meeting held on13.04.2023. The Complainants, industry representatives & RO-Nalgonda have attended the meeting. After detailed discussions, the Committee recommended to inspect the industry by the Task Force Committee Members.

9. **WHEREAS,** vide reference 15th cited, the Task Force Committee Members inspected the industry on 29.04.2023 and the following observations were made:

Observations on seepages in the trench:

1. Mr. Vasupari Lingaiah has dug a trench in his fields back side of the industry along the industry compound wall with depth of above 2 m and 1 m width. During inspection, black colour water / seepage observed into the trench.
2. On the day of the inspection, Mr. Vasupari Lingaiah has also dug new pit beside the trench in his fields. Top soil observed good and the bottom soil observed contaminated.
3. As per the instruction of the Task Force committee members, the Mr.Vasupari Lingaiah has also dug another pit in his fields about 100 mtrs away from the industry premises. The soil in the new pit observed no contamination.
4. The industry has dug a seepage testing/collection pits (2 Nos) in their premises just beside the Mr. Vasupari Lingaiah's land. During inspection, dark color water seepage observed in the pits.
5. As per the instruction of the TF committee members, the Board officials collected liquid sample from fresh trench dug out in the agricultural fields of Mr. Vasupari Lingaiah behind the industry Southern boundary wall (outside the premises of the industry near wet scrubber area) and send to the laboratory for analysis.
6. The TF committee members also instructed the TSPCB Officials to analyze the collected samples for core parameters and GC-MS analysis.

Observations on industry's compliance:

1. M/s. Shree Jaya Laboratories (P) Ltd., is located at Sy.No. 299 & 299/AA, Malkapur (V), Choutuppal (M), YadadriBhuvanagiri District and involved in manufacturing of Drug intermediates.
2. The Board issued CFO&HWA renewal vide order dated 15.07.2021 with validity up to 31.01.2026.
3. As per the previous record, the Board issued Closure Order to the industry on 26.06.2018 for non-compliance of Board directions and Consent conditions. Subsequently, the Board issued Revocation of Closure order to the industry on 29.11.2021.
4. The Board issued Closure Orders to the industry on 02.11.2022 for not complying with Board directions and consent conditions and causing pollution in the area. Subsequently, the Board issued Temporary Revocation of Closure Order to the industry on 12.11.2022 for a period of Three Months.
5. The industry has removed all the roof (MS sheets). The industry representative informed to the Board Officials that they proposed to have permanent concrete roof by this rainy season.
6. The industry still using HDPE pipes for transfer of chemicals to production blocks and also connecting reactor vents to the scrubbers. These HDPE pipes observed with several bends and laid haphazardly. As the industry involved in chlorination reactions using Thionyl Chloride and generating of SO2, any leakages in above mentioned HDPE pipes connecting reactor vents to the scrubbers may create severe odour nuisance in the area.
7. The industry has not carried out performance of the ZLD treatment systems for High TDS and Low TDS effluents.

8. During inspection, lot of gland & seal leakages from motor pumps at HTDS & LTDS effluent tanks at MEE were observed. (74)
9. The industry has not constructed the closed shed for storage of coal ash to control fugitive emissions in the area. Housekeeping of the industry is also very poor.
10. Dark color water was observed in the tank, near MEE. The tank was suspicious without any connections. The industry is claiming it as steam condensate and reactor jacket water unloading tank.
11. As per the instruction of the TF committee members, the Board officials collected liquid sample from steam condensate and reactor jacket unloading tank within the premises of the industry.
12. The committee members requested Board Officials to analyze the samples for core parameters and GC-MS analysis.

Concluding Remarks:

1. The industry is in operation condition.
2. The industry has provided MEE system to treat the High TDS effluents and provided scrubbers to control process emissions.
3. The Biological ETP under commissioning stage, which needs to be immediate operation on priority basis.
4. The industry has pollution control systems to control water and air pollution and it's in working condition during inspection.
5. The industry has to close the all openings except one proper rain water outlet. The industry shall not discharge any contaminated water outside the industry.
6. The complainants further alleged that the unit is discharging the effluents outside the industry and caused soil pollution in his filed at the back side of the Industry which is strictly prohibited and immediate remedial measure has to be taken on priority basis such as removal of polluted soil from the inside and outside of the industry premises and surrounding affected areas and replace with fresh soil to avoid the vertical and horizontal seepages.
7. The Industry constructed the RCC retaining wall aprox 75 m at the South-East side which is extended up to South -West corner approximately 200 m upto the loose soil depth below ground level and above ground level, so, the horizontal seepage from Industrial areas to surrounding fields can be avoided.
8. Avoid all the underground rainwater storage tanks to restrict vertical and horizontal seepage into the ground and to construct the separate storm water drain along the industry compound wall, with a depth upto loose soil by providing weep holes to collect the horizontal seepage into the channel and directly pump to the surface storage tank and sent to the ETP for treatment.
9. The industry has to use only briquettes as fuel for boiler and avoid the wood.
10. The TF committee advise TSPCB to get detailed core parameters and GC-MS analysis report on the waste water collected inside and outside premises of the M/s Shree Jaya Laboratories.

10. **WHEREAS,** vide reference 16th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 22.05.2023. After detailed discussions, the Committee instructed the Industry to dismantle the old septic tanks which were observed during their inspection, which may cause seepages into the land of the Sri V.Lingaiah and the industry shall remove the contaminated soil from the septic tanks and contaminated soil present in the trench and dispose to the TSPCB/Authorized agencies and the contaminated waste water present in the septic tank and trench shall treat in their ZLD facility / to dispose to CETP, Jeedimetla

11. **WHEREAS,** vide reference 17th cited, the Rolling Task Force Team inspected the industry on 17.06.2023 & 01.07.2023 and the following non-compliances are as follows:

    1. The industry has not provided separate detoxification area for cleaning of drums.
    2. The housekeeping of the industry is very poor at effluent storage tank.
    3. Odour was observed at ATFD area. The house keeping at ATFD area has to improve.

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4. Odour was observed within the industry premises it may lead to surrounding areas during the wind flow.
5. The industry has provided partial ZLD system i.e., consists of Stripper (40 KLD), MEE (60 KLD), ATFD (1 x 10 KLD, 1 x 30 KLD) to treat the combined effluents and MEE & ATFD condensate is passed through RO System (25 KLD). The RO permeate is used for utilities and RO rejects are treated in the MEE. The salts are disposed to TSDF, Dundigal. The civil work of Biological ETP has started.
6. During the inspection no discharges were observed. However, the complainant has digged the pit in his land which is located beside the industry compound wall towards the south side and seepages were stagnated in the pit.

12. **WHEREAS,** vide reference 18th cited, the RO Nalgonda Officials inspected the industry on 21.07.2023 and submitted the details of the seepages and contaminated soil lifted by the industry are as given below:

1. Earlier, Sri V. Lingaiah garu requested the Board to lift the seepage from the trench (back side of the industry in Sri Vasupari Lingaiah fields) citing that the animals / birds are roaming in their field and chance of accidental drinking of seepage due to prevailing summer. In response to the request made by the Farmer, the Board Officials directed the industry to lift the seepages from the trench (back side of the industry in Sri Vasupari Lingaiah fields). The details are as given below:

S.No.	Date of transport	Tanker Reg.No	Capacity	Manifest No.
1.	23.02.2023	AP28TB 5519	20 KL	583552
2.	24.02.2023	AP28TB 5519	20 KL	583837
3.	25.02.2023	AP28TB 5519	20 KL	584065
4.	27.02.2023	AP28TB 5519	20 KL	584616
5.	02.03.2023	AP28TB 5519	20 KL	585613
Total Quantity of Seepage sent to TSDF				**100 KL**

2. After lifting of seepage as detailed above, seepage of about 4-5 KL was left over and quantity was less compared to tanker capacity of 20 KL. Hence the board officials directed the industry to lift remaining seepage into their ZLD facility for treatment and industry complied.
3. As per directions from the Board vide lr.dt.05.07.2023, the industry again lifted seepages and contaminated soil. The details are as given below:

S.No	Source	Date of transport	Tanker Reg.No.	Quantity in Tons	Manifest No.
1	Old Septic tank	25.05.2023	TS08UF0549	32.1	79744
2	Old Septic tank	25.05.2023	TS08UF1989	25.81	79745
Total				**57.91**	
3	Trench	12.07.2023	TS08UF1989	28.32	81878
4	Trench	12.07.2023	AP28T9607	27.35	81879
5	Trench	12.07.2023	TS08UF0549	25.69	81925
Total				**81.36**	
Note: The industry has lifted the fresh seepage to the tune of 25-30 KL into their ZLD facility for treatment before lifting the contaminated soil.					

4. Sri Vasupari Lingaiah (farmer of the agricultural field) is not allowing the industry to close the trench and alleging that seepages have damaged his field to large extent. He is demanding the industry for complete replacement of the soil to the extent damaged. The main contention of the farmer is that there is continuous seepage from the industry premises and has requested the Board to direct the industry to ensure complete stoppage of any seepage from their boundary into his agricultural field.
5. The Board Officials inspected the area on 21.07.2023 observed rain water in the trench with traces of contamination due to seepages. Accordingly, the officials collected sample on 28.07.2023. As per the analysis reports the values are the pH – 6.98, TSS – 43 mg/l, TDS – 1850 mg/l, COD – 348 mg/l and BOD 50 mg/l.

13. **WHEREAS,** vide reference 19th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 28.08.2023. The RO-Nalgonda, complainants and industry representative (virtually) have attended the meeting. After detailed discussion, the Committee recommended to issue Extension of Temporary Revocation of Closure Order for a period of Three Months with certain directions and also recommended to forfeit the Bank Guarantee of Rs.12.0 Lakhs.

14. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issues Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** from the date of this order with the following directions to comply with:

    1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
    2. The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.
    3. The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.
    4. The industry shall commission the Biological ETP immediately and maintain adequate bio-culture/ MLSS in the aeration tank to operate the biological ETP effectively thereby reduce the load on the RO Plant.
    5. The industry shall operate the RO Plant effectively.
    6. The industry shall provide complete roofing to the MEE facility and ensure that the rain water does not enter the MEE area and mix with the seepages.
    7. The industry shall ensure to maintain one month backup of camera recordings provided to first cut storm water outlet.
    8. The industry shall transfer the chemicals / raw materials within the plant premises only in a fixed Pipes lines. The industry shall not use any flexible pipes under any circumstances.
    9. The industry shall carry out performance of the ZLD treatment systems for High TDS and Low TDS effluents and submit the report along with action plan.
    10. The industry shall operate / maintain digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper / MEE feed; condensate of MEE & ATFD, RO rejects, RO permeate etc
    11. The industry shall not discharge any waste water / effluent / contaminated rain water/ spillages / seepages / leakages within & outside the industry premises under any circumstances.
    12. The industry shall arrest Gland & seal leakages from motor pumps at HTDS & LTDS Effluent tanks at MEE area and regularly maintain the same which may be the source of odour.
    13. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.
    14. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.
    15. The industry shall provide/maintain IP cameras at main gate entrance and shall be connected to the TSPCB Server.
    16. The industry shall provide & maintain PTZ (Pan Tilt Zoom) additional cameras to focus the entire premises duly covering ZLD area, boiler stack & entire boundary of the plant and connect the same to TSPCB server within one month.
    17. The industry shall maintain good housekeeping within the industry premises.
    18. The industry shall submit a fresh Bank Guarantee of Rs.12.0 Lakhs towards compliance of the above directions in favour of the Member Secretary, TSPCB, Hyderabad for a period of one year at concerned Regional office within in a week.

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19. The industry shall recoup the Bank Guarantee of Rs.12.0 Lakhs to the Board from time to time before its expiry, till further orders of the Board.

20. The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.

15. **WHEREAS,** the TSSPDC., Ltd., has been directed to restore the power supply to your industry for a period of Three Months from the date of this order.

16. These orders are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).

17. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Shree Jaya Laboratories (P) Ltd.,
Sy.No.299 & 299/AA, Malkapur (V),
Choutuppal (M), Yadadri Bhuvanagiri District.

Copy to

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information necessary action. The RO is directed coordinate with the Task Force Committee Members to inspect the industry after four weeks to verify the compliances status of the industry.
3. Concerned file.

//T.C.F.B.O//

Prasanna

Senior Environmental Engineer
(Task Force - UH-IV)

This Order has the Digital Approval by the Member Secretary.

ANNEXURE - VI

(78)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG -85/TSPCB/TF/HO/2022- 1175 **Dt: 02.11.2022**

DESPATCH NO:

DATE 04 NOV 2022

Sub : TSPCB – **M/s. Vineet Laboratories Ltd., (Formerly M/s. Ortin Laboratories Ltd.), Sy.No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **DIRECTIONS** – Issued – Reg.

Ref :
1. Closure Order No.NLG-85/TSPCB/UH-V/TF/2017-2266,dt.29.01.2020.
2. CFO & HWA Order dt.29.05.2021 & valid up to 31.12.2025.
3. Revocation of Closure Order No.NLG-85/TSPCB/TF/HO/2017-1438, dt.29.11.2021.
4. Directions Order No.NLG-85/TSPCB/TF/HO/2017, Dt:02.03.2022.
5. Complaints received from Villagers of Anthamegudem on air & water pollution in the surrounding area.
6. The RTF Team inspected the industry on 26.05.2022, 30.05.2022 & 08.06.2022.
7. The Task Force Committee members inspected the industry on 23.07.2022.
8. Hearing held on 30.09.2022.
9. Industry's representation dt:10.10.2022.
10. RO, NLG report dt19.10.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Choutuppal, Yadadri Bhuvanagiri District and engaged in manufacture of Bulk Drug Intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board Closure orders dt.29.01.2020 to the industry in connection with Board officials observations on 14.10.2010 & 31.10.2019 for re-inspection and a complaint received through TSPCB Public grievance system made by Sri Naveen, Mallareddy and farmers of Anthammagudem (V), regarding Water pollution and Odour nuisance caused by the industries and also issued to TSSPDCL to disconnect the power supply.

3. **WHEREAS,** vide reference 2nd cited, the Board issued CFO&HWA renewal to the industry on 29.05.2021 with a validity period upto 31.12.2025.

4. **WHEREAS,** vide reference 3rd cited, the Board issued Revocation of Closure order to the industry on 29.11.2021.

5. **WHEREAS,** vide reference 4th cited, the Board issued certain directions to the industry on 02.03.2022 in connection with complaints.

6. **WHEREAS,** vide reference 5th cited, the Board received a complaint from Villagers of Anthamegudem on air & water pollution in the surrounding area.

7. **WHEREAS,** vide reference 6th cited, the RTF team constituted by ZO, RC Puram and the RTF team inspected the industry on 26.05.2022, 30.05.2022 & 08.06.2022 to verify the compliance of the directions issued by the Board. The team also met the complainants Sri Damodar Reddy and Sri Viswaroop Reddy on 26.05.2022 and discussed regarding the pollution issues from the industry. The details are as follows:

a. Compliance on directions issued under Water (P&CP) Amendment Act, 1988:

Sl. No.	Direction	Compliance
i.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	--

ii.	The industry shall replace nutch filter / centrifuge with ATFD to treat the MEE concentrate within six months. Till such time, the industry shall regularly treat the effluents in stripper, MEE, Nutch filter, followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.	The industry is treating the effluents in stripper, MEE, Nutch filter followed by Centrifuge followed by RO system. The industry informed that they will provide ATFD within six months as directed by the Board. During the inspection, stripper and MEE were in operation. The industry shared the copy of the Purchase Order dated 02.05.2022 for ATFD.
iii.	The industry shall treat the domestic waste water from the labour quarters / Canteen in the ZLD system and shall not discharge any waste water outside the industry premises under any circumstances.	Complied.
iv.	The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated with n the premises or send to CETP for further treatment. The industry shall construct above ground level tank of adequate capacity for collection of first cut rain water within one month.	The industry provided two collection tanks for first cut rain water. 1. 100 KL capacity below ground level sump to collect the first cut rain water from the areas of production blocks I, II & IV, solvent storage area, Solvent Recovery Plant area etc., The industry has not provided dedicated pump to this tank. The industry has not provided storm water drains due to space constraint and the water collects into the tank through gravity. The industry provided 50 KL above ground level tank for storing the first cut rain water. 2. The industry provided another underground sump of 1 KL with dedicated pump at ZLD area with dedicated pump and bypass arrangement. The industry informed that the first rain water collected in this area will be pumped to HTDS tanks. The industry provided IP camera at discharge point of this drain at road and connected to TSPCB website.
v.	The industry shall install / provide flow meters for cooling towers and domestic purposes within one week.	Provided.
vi.	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During the inspection, no discharges within and outside the industry premises were observed.

vii.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	The industry stored few drums on concrete platform near finished goods storage shed.
viii.	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	The industry is storing the HW in a shed with near ZLD area leachate collection system. Characteristic localized odour was observed in this area.
ix.	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.	The industry was directed to comply.
x.	The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.	Complied.
xi.	The industry shall provide IP camera at discharge drain at the end of the road between M/s Shree Jaya Laboratories Pvt. Ltd., & M/s Vineet Laboratories Pvt., Ltd., (which is leading to open land) and connect the same to the TSPCB server within one month.	Complied.
xii.	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises.	Partially Complied. The industry is using flexible hoses for pumping the boiler blow down to effluent collection tanks.
xiii.	The industry shall carryout study with reputed institutions / organizations like M/s. NGRI, NEERI, IITH, JNTU etc., on storm water management, collection, treatment and re-used measures so as to stop discharge into surrounding agricultural fields within one month and submit report to the Board Office.	The industry informed that they have given the study to JNTU and informed that the report is yet to be received.
xiv.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	Complied.
xv.	The industry shall maintain proper housekeeping within the premises.	Complied.
xvi.	The industry shall submit Bank Guarantee of Rs.2 Lakhs recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.	Complied.

8. **WHEREAS,** the industry was reviewed in the Task Force Committee meeting held on 24.06.2022. The committee recommended that the Members of the Task Force Committee of the Board shall visit the industry to verify the status of the industry and to submit a report to the Board Office.

9. **WHEREAS,** vide reference 7th cited, the TF Committee Members have inspected the industry on 23.07.2022 and submitted a report to the Board. The details of the committee report are as follows:

OBSERVATIONS:

During the inspection, the industry was not in operation due to maintenance of boiler. In the driers area of the company, seepages of long duration with dark fungal growth were observed from below the flooring. Management claims that due to nearby hillock, lot of seepages occur, especially during rainy season. Obnoxious odour was also observed from this section. The rain water including seepages from the industry premises flows along the road side into the agricultural fields in downstream.

1) The industry has installed an IP camera at the boundary wall to record the rain water from the premises discharged outside
2) Yet to provide proper collection and conveyance of Effluents from washings. However, industry is collecting washings in Drums and manually shifting to ETP.
3) Not provided APCE to R&D facility to control the Process emissions.

Inspection of the production blocks revealed that the house keeping at block -2, was not upto the mark as lot of black coloured oil layer deposits were observed on the floor as well as near the pumps, which are likely to result in contamination of the water during the rains. However, management claims that the pump leakages are collected and treated.

Peculiar/unpleasant smell was noticed in the production and ZLD area & drier area situated at the other side of the road. However, management claims it is because of nearby Oil reprocessing unit. (The Team on the way inspected the OIL REROCESSING UNIT where the smell was different and less. Even then, the Oil reprocessing unit was instructed to take care and control any emissions arising out of its operation).

The industry is having TWO MEE systems and it was informed that second MEE is installed as part of expansion but not yet commissioned.

The industry is having double stage scrubbing system with sub cooler condenser and activated charcoal bed for the Thionyl Chloride emission control.

The industry is having SRS Column, but the same was not operated.

The TF Committee Members have interacted with the complaints during inspection and the Complainants claim that during the rainy days or otherwise also, heavy seepages (water) are noticed from the industry premises causing pollution to their agricultural lands located in the downstream.

10. **WHEREAS,** you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 30.09.2022. The Committee noted the non-compliance and also noted that, as per the analysis reports of the waste water samples collected on 21.09.2022, the compounds detected in effluent samples collected from HTDS & LTDS collection tanks are not matched with the compounds present in seepages sample collected near open plot adjacent to the M/s. Shree Jaya Laboratories (P) Ltd in South side and also not matched with the compounds present in seepages soil sample collected near boiler area & western boundary wall of the M/s. Vineeth Laboratories. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee of Rs.4.0 Lakhs out of Rs.9.0 Lakhs available with the Board and also recommended to issue certain directions to your industry.

11. **WHEREAS,** vide reference 9th cited, you have submitted a representation on 10.10.2022 by stating that, few of the locals who are not nearby residences nor farmers and frequently complaining to PCB against the industry for the past one year. Even after compliance, threatening the industry people by some non-related people. These people are influencing and provoking nearest farmers to raise complaints to PCB against their industry.

(82)

12. **WHEREAS,** vide reference 10th cited, the RO, Nalgonda Officials inspected the industry on 17.10.2022 and submitted the following:

1) The Board is receiving several oral & written complaints against the industry from villagers of Anthammagudem & Others regarding odour nuisance, ground water pollution and discharge of effluents during rains.

2) Sri Vishwaroop Reddy is resident of Antahmmagudem Village and having fields towards North East side of the industry in the downstream about 1.2 KM away from the industry.

3) Sri Damodar Reddy & Sri Narendar Reddy is resident of Antahmmagudem Village and having fields towards East side of the industry about 2 KM away from the industry.

4) The industry representative informed to the Board Officials that the presence of compounds and high COD in the above samples is due to the unknown/illegal activity earlier carried in the adjacent to the above open plot by the unknown persons.

5) During inspection, the same was verified, however the activity and the shed was removed from the place. No contamination was observed in the area.

13. **WHEREAS,** after detailed discussions, the Board is here by issues the following directions to your industry to comply with:

i The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.

ii The industry shall provide above ground level tanks for storage of HTDS & LTDS effluents separately.

iii The industry shall regularly treat the effluents of HTDS & LTDS effluents separately and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and MEE rejects shall be disposed through ATFD.

iv The industry shall provide ATFD for disposal of MEE rejects within one month and shall not use the nutch filter.

v The industry shall construct & commission the Biological ETP within 3 months.

vi The industry shall provide dedicated pumps to the first cut rain water sump for collection of first run off rain water & seepage collection pit with proper bypass arrangement in production area, solvents storage area & Solvent recovery plant area.

vii The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.

viii The industry shall ensure that no effluent / contaminated rain water are discharged outside the premises of the industry and into the drains leading to water bodies.

ix The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.

x The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure that continuous data shall be transmitted to the TSPCB server.

xi The industry shall provide/maintain operate IP cameras at main gate entrance and shall ensure that continuous data shall be transmitted to the TSPCB server.

xii The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed

xiii The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.

xiv The industry shall provide separate detoxification area for cleaning of drums.

xv The industry shall concrete the entire area except green belt area.

xvi The industry shall implement the recommendations of the JNTU on storm water management, collection, treatment and re-used measures so as to stop discharge into surrounding agricultural fields within one month and submit the action taken report within one month to the Board Office with a copy to RO, Nalgonda.

xvii The industry shall maintain proper housekeeping within the premises.

xviii The Board will forfeit the Bank Guarantee of Rs.4.0 Lakhs out of Rs.9.0 Lakhs available with the Board. The industry shall submit a fresh Bank Guarantee of Rs.4.0 Lakhs to recoup the amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions.

xix The industry shall revalidate the Bank Guarantee submitted to the Board from time to time before its expiry, till further orders of the Board.

14. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

15. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To,
M/s. Vineet Laboratories Ltd.,
(Formerly M/s. Ortin Laboratories Ltd.),
Sy.No. 300, Malkapur (V), Choutuppal (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Nalgonda with a direction to follow up for implementation of the orders.
3. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG -85/TSPCB/TF/HO/2017 - 1174 **Dt:02.11.2022**

DESPATCH NO:

DATE : 04 NOV 2022

Sub : TSPCB – **M/s. Vineet Laboratories Ltd., (Formerly M/s. Ortin Laboratories Ltd.), Sy.No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **DIRECTIONS** – Issued – Reg.

Ref :
1. Closure Order No.NLG-85/TSPCB/UH-V/TF/2017-2266,dt.29.01.2020.
2. CFO & HWA Order dt.29.05.2021 & valid up to 31.12.2025.
3. Revocation of Closure Order No.NLG-85/TSPCB/TF/HO/2017-1438, dt.29.11.2021.
4. Directions Order No.NLG-85/TSPCB/TF/HO/2017, Dt:02.03.2022.
5. Complaints received from Villagers of Anthamegudem on air & water pollution in the surrounding area.
6. The RTF Team inspected the industry on 26.05.2022, 30.05.2022 & 08.06.2022.
7. The Task Force Committee members inspected the industry on 23.07.2022.
8. Hearing held on 30.09.2022.
9. Industry's representation dt:10.10.2022.
10. RO, NLG report dt19.10.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Choutuppal, Yadadri Bhuvanagiri District and engaged in manufacture of Bulk Drug Intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board Closure orders dt.29.01.2020 to the industry in connection with Board officials observations on 14.10.2010 & 31.10.2019 for re-inspection and a complaint received through TSPCB Public grievance system made by Sri Naveen, Mallareddy and farmers of Anthammagudem (V), regarding Water pollution and Odour nuisance caused by the industries and also issued to TSSPDCL to disconnect the power supply.

3. **WHEREAS,** vide reference 2nd cited, the Board issued CFO&HWA renewal to the industry on 29.05.2021 with a validity period upto 31.12.2025.

4. **WHEREAS,** vide reference 3rd cited, the Board issued Revocation of Closure order to the industry on 29.11.2021.

5. **WHEREAS,** vide reference 4th cited, the Board issued certain directions to the industry on 02.03.2022 in connection with complaints.

6. **WHEREAS,** vide reference 5th cited, the Board received a complaint from Villagers of Anthamegudem on air & water pollution in the surrounding area.

7. **WHEREAS,** vide reference 6th cited, the RTF team constituted by ZO, RC Puram and the RTF team inspected the industry on 26.05.2022, 30.05.2022 & 08.06.2022 to verify the compliance of the directions issued by the Board. The team also met the complainants Sri Damodar Reddy and Sri Viswaroop Reddy on 26.05.2022 and discussed regarding the pollution issues from the industry. The details are as follows:

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Compliance with directions issued under Air (P&CP) Amendment Act, 1987:

Sl. No	Direction	Compliance
i.	The industry shall provide / maintain dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the emissions within one month.	The industry provided dome with suction hood followed by scrubber to both High TDS & Low TDS effluent collection tanks. The industry connected the vent of the centrifuge (provided for MEE concentrate) to the sane scrubber.
ii.	The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance takenup, quantity of scrubber liquid used, maintain of pH levels etc.	The industry provided double stage scrubber with online pH meter to the Production Block 3B. The industry also connected the vent of the scrubber to the condenser followed by charcoal bed (provided in the gas outlet line). The design and adequacy of the charcoal bed may be reviewed. The industry has not provided scrubbers to Production Block 3A and informed that they do not generate any process emissions from this Block. The industry provided common double stage scrubber with online pH meter to the Production Blocks I & II. The installation works pertaining to double stage scrubber for Production Block I were observed to be in progress. The industry is dismantling/renovating Production Blocks I & II and only few reactors were in operation. The industry has not provided any scrubber to Production Block IV and informed that they will carryout only distillation in this block. The industry is operating the R & D centre in the premises. The industry provided 12 fume hoods for the process emissions. The industry may be directed to provide dedicated scrubber to the R & D centre. Further, the industry has not provided proper effluents (washings) collection and conveyance system. The industry is collecting the washings in drums and informed that they are taking the same to ETP manually. This may be examined.
iii.	The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Partially complied. The industry yet to connect few tanks to the vent condenser.
iv.	The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.	Partially complied. The industry informed that they are spraying the PIAAN solution manually.
v.	The industry shall provide online VOC analyser and connect the same to Board's website.	Complied.
vi.	The industry shall comply with the Standard Operating Procedure (SOP) specified for solvent recovery plants by CPCB within one month.	--

vii.	The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.	The industry informed that they will comply with the condition after installation of ATFD.
viii.	The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.	The industry provided double stage scrubber with online pH meter to the Production Block 3B. The industry also connected the vent of the scrubber to the condenser followed by charcoal bed (provided in the gas outlet line). The design and adequacy of the charcoal bed may be reviewed. The industry yet to comply with the condition for other scrubbers.

8. **WHEREAS,** the industry was reviewed in the Task Force Committee meeting held on 24.06.2022 The committee recommended that the Task Force Committee of the Board shall visit the industry to verify the status of the industry and to submit a report to the Board Office.

9. **WHEREAS,** vide reference 7th cited, the Committee inspected the industry on 23.07.2022 and the following observations were made:

OBSERVATIONS:

During the inspection, the industry was not in operation due to maintenance of boiler. In the driers area of the company, seepages of long duration with dark fungal growth were observed from below the flooring. Management claims that due to nearby hillock, lot of seepages occur, especially during rainy season. Obnoxious odour was also observed from this section. The rain water including seepages from the industry premises flows along the road side into the agricultural fields in downstream.

1) The industry has installed an IP camera at the boundary wall to record the rain water from the premises discharged outside
2) Yet to provide proper collection and conveyance of Effluents from washings. However, industry is collecting washings in Drums and manually shifting to ETP.
3) Not provided APCE to R&D facility to control the Process emissions.

Inspection of the production blocks revealed that the house keeping at block – 2, was not upto the mark as lot of black coloured oil layer deposits were observed on the floor as well as near the pumps, which are likely to result in contamination of the water during the rains. However, management claims that the pump leakages are collected and treated.

Peculiar/unpleasant smell was noticed in the production and ZLD area & drier area situated at the other side of the road. However, management claims it is because of nearby Oil reprocessing unit. (The Team on the way inspected the OIL REROCESSING UNIT where the smell was different and less. Even then, the Oil reprocessing unit was instructed to take care and control any emissions arising out of its operation).

The industry is having TWO MEE systems and it was informed that second MEE is installed as part of expansion but not yet commissioned.

The industry is having double stage scrubbing system with sub cooler condenser and activated charcoal bed for the Thionyl Chloride emission control.

The industry is having SRS Column, but the same was not operated.

The TF Committee Members have interacted with the complaints during inspection and the Complainants claim that during the rainy days or otherwise also, heavy seepages (water) are noticed from the industry premises causing pollution to their agricultural lands located in the downstream.

10. **WHEREAS,** you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 30.09.2022. The Committee noted the non-compliance and also noted that, as per the analysis reports of the waste water samples collected on 21.09.2022, the compounds detected in effluent samples collected from HTDS & LTDS collection tanks are not matched with the compounds present in seepages sample collected near open plot adjacent to the M/s. Shree Jaya Laboratories (P) Ltd in South side and also not matched with the compounds present in seepages soil sample collected near boiler area & western boundary wall of the M/s. Vineeth Laboratories. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee of Rs.4.0 Lakhs out of Rs.9.0 Lakhs available with the Board and also recommended to issue certain directions to your industry.

11. **WHEREAS,** vide reference 9th cited, you have submitted a representation on 10.10.2022 by stating that, few of the locals who are not nearby residences nor farmers and frequently complaining to PCB against the industry for the past one year. Even after compliance, threatening the industry people by some non-related people. These people are influencing and provoking nearest farmers to raise complaints to PCB against their industry.

12. **WHEREAS,** vide reference 10th cited, the RO, Nalgonda Officials inspected the industry on 17.10.2022 and submitted the following:

    1) The Board is receiving several oral & written complaints against the industry from villagers of Anthammagudem & Others regarding odour nuisance, ground water pollution and discharge of effluents during rains.
    2) Sri Vishwaroop Reddy is resident of Antahmmagudem Village and having fields towards North East side of the industry in the downstream about 1.2 KM away from the industry.
    3) Sri Damodar Reddy & Sri Narendar Reddy is resident of Antahmmagudem Village and having fields towards East side of the industry about 2 KM away from the industry.
    4) The industry representative informed to the Board Officials that the presence of compounds and high COD in the above samples is due to the unknown/illegal activity earlier carried in the adjacent to the above open plot by the unknown persons.
    5) During inspection, the same was verified, however the activity and the shed was removed from the place. No contamination was observed in the area.

13. **WHEREAS,** after careful consideration of the material facts of the case, the Board hereby issues following direction to your industry to comply with:

    i The industry shall provide dome with suction hood followed by double stage scrubber to the High TDS effluent collection tanks to control the emissions.

    ii The industry shall not use the coal fired hot oil generator without obtaining CFO of the Board.

    iii The industry shall provide dedicated double stage scrubber with online pH meter to the R&D facility in the premises.

    iv The industry shall operate multi stage scrubbers continuously with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance taken-up, quantity of scrubber liquid used, maintain of pH levels etc.

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v The industry shall provide the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.

vi The industry shall regularly use odour suppressent mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs.

vii The industry shall regularly operate online VOC analyzer and transmit the data to Board's server.

viii The industry shall provide & maintain sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber and shall connect the same to ATFD.

ix The industry shall not cause any odour nuisance in the surrounding environment.

14. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

15. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To,
M/s. Vineet Laboratories Ltd.,
(Formerly M/s. Ortin Laboratories Ltd.),
Sy.No. 300, Malkapur (V), Choutuppal (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Nalgonda with a direction to follow up for implementation of the orders.
3. Concerned file.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer
(Task Force)

(89)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

Order No.NLG -85/TSPCB/TF/HO/2022- 1176 **Dt:02.11.2022**

DESPATCH NO:
DATE : 04 NOV 2022

Sub : TSPCB – **M/s. Vineet Laboratories Ltd., (Formerly M/s. Ortin Laboratories Ltd.), Sy.No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** – Non-compliance of the Consent conditions and directions issued by the Board – **Forfeiture of Bank Guarantee of Rs.4.0 Lakhs out of Rs.9.0 Lakhs available with the Board** – Reg.

Ref : 1. Renewal BG of Rs.9.0 lakhs submitted by the industry.
2. Task Force Committee meeting held on 30.09.2022.

* * * * *

The Compliance status of the Board Directions and CFO&HWA conditions issued to **M/s. Vineet Laboratories Ltd., (Formerly M/s. Ortin Laboratories Ltd.), Sy.No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** was reviewed in the Task Force Committee meeting held on 30.09.2022. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee submitted by the industry i.e., Rs.4.0 Lakhs out of Rs.9.0 Lakhs.

In view of the above, the EE, RO, Nalgonda is hereby directed to address a letter to the Bank authorities to forfeit Bank Guarantee amount Rs.4.0 Lakhs immediately for non-compliance of the directions and obtain the forfeited amount by way of D.D drawn in favour of "Member Secretary, T.S Pollution Control Board" and submit to Board office.

Sd/-
MEMBER SECRETARY

To
The Environmental Engineer,
T.S.Pollution Control Board,
Regional Office,
Nalgonda.

// T.C.F.B.O //

Prasanna

Senior Environmental Engineer
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 23887500
Fax: 040 - 23815631
Website:tspcb.cgg.gov.in

(90) ANNEXURE-VII

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG -85/TSPCB/TF/HO/2023- 2166 **Date:27.06.2023**

Sub : TSPCB – **M/s. Vineet Laboratories Ltd., (Formerly M/s. Ortin Laboratories Ltd.), Sy.No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **DIRECTIONS – ORDERS ISSUED** – Reg.

Ref :
1. Closure Order No.NLG-85/TSPCB/UH-V/TF/2017-2266,dt.29.01.2020.
2. CFO & HWA Order dt.29.05.2021 & valid up to 31.12.2025.
3. Revocation of Closure Order No.NLG-85/TSPCB/TF/HO/2017-1438, dt.29.11.2021.
4. Directions Order No.NLG-85/TSPCB/TF/HO/2017, Dt: 02.03.2022 & 02.11.2022.
5. Complaint dt.20.12.2022 received from Bhimunipally villagers (9177915241, 9640090836) regarding odour nuisance M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,. Copy of the complaint received from District Collector, Yadadri Bhongiri District.
6. Complaint dt.28.12.2022 received from Sri B. Pandu regarding pollution from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.
7. Complaint dt.02.01.2023 received from "Victims of Polluting industries" and Sri Ravula Shivaruju and complaint dt.29.12.2022 from Sri Kommu Sai Kiran Maharaj regarding pollution from 11 industries including M/s. Vineet Laboratories (P) Ltd.,. located in Dothigudem & Anthammagudem area. Complaint forwarded from CPCB.
8. Complaint dt.21.11.2022 and 03.01.2023 received from Sri V. Lingaiah and B Pandu regarding pollution from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,. Complaint forwarded from CPCB.
9. Complaint dt.11.01.2023 received from Sri Valloori Kumar regarding pollution from 11 industries including M/s. Vineet Laboratories (P) Ltd., located in Dothigudem & Anthammagudem area. Complaint forwarded from CPCB.
10. Complaints dt.13.01.2023 received from Sri Viswaroop Reddy garu & others alleging illegal operation of industry while in closure by getting steam from adjacent industry i.e., M/s. Vineet Laboratories. He also requested for compensation for pollution being caused due to discharges from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories. He further requested for PIEZO wells around industries and CAAQM station in the area.
11. Complaint dt.28.01.2023 received from Sri Viswaroop Reddy garu with a request to take necessary action against the industry. He quoted the water sample code nos: 22/09/149 and 22/09/150 collected on 08.09.2022.
12. Complaint dt.09.02.2023 received from Sri V. Lingaiah through Whatsapp regarding compounds matching with LTDS sample taken on 21.09.2022 with soil sample collected on 25.10.2022 agaisnt M/s. Vineet Laboratories (P) Ltd.,.
13. Complaint dt.01.03.2023 received from Sri Boya Ramchandar, District President, INTUC, Yadadri Bhongiri District regarding illegal dumping of effluents in abandon places by M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,.
14. Inspection of the industry and its surroundings by the Board officials on 18.03.2023.
15. Hearing held on 13.04.2023.
16. The Task Force Committee Members inspected the industry on 29.04.2023.
17. Hearing held on 22.05.2023.
18. Industry submitted a letter dated:08.06.2023.

* * * * *

1. **WHEREAS,** you are operating the industry located at Choutuppal, Yadadri Bhuvanagiri District and engaged in manufacture of Bulk Drug Intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board Closure orders dt.29.01.2020 to the industry in connection with Board officials observations on 14.10.2010 & 31.10.2019 for re-inspection and a complaint received through TSPCB Public grievance system made by Sri Naveen, Mallareddy and farmers of Anthammagudem (V), regarding Water pollution and Odour nuisance caused by the industries and also issued to TSSPDCL to disconnect the power supply.

3. **WHEREAS,** vide reference 2nd cited, the Board issued CFO&HWA renewal to the industry on 29.05.2021 with a validity period upto 31.12.2025.

4. **WHEREAS,** vide reference 3rd cited, the Board issued Revocation of Closure order to the industry on 29.11.2021.

5. **WHEREAS,** vide reference 4th cited, the Board issued certain directions to the industry on 02.03.2022 & 02.11.2022 in connection with complaints.

6. **WHEREAS,** vide reference 5th & 13th cited, the Board regularly receiving complaints against the industry. The details of nature of complaints are submitted below:

COMPLAINTS:

i. Complaint dt.20.12.2022 received from Bhimunipally villagers (9177915241, 9640090836) regarding odour nuisance M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,. Copy of the complaint received from District Collector, Yadadri Bhongiri District.

ii. Complaint dt.28.12.2022 received from Sri B. Pandu regarding pollution from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,.

iii. Complaint dt.02.01.2023 received from "Victims of Polluting industries" and Sri Ravula Shivaruju and complaint dt.29.12.2022 from Sri Kommu Sai Kiran Maharaj regarding pollution from 11 industries including M/s. Vineet Laboratories (P) Ltd.,. located in Dothigudem & Anthammagudem area. Complaint forwarded from CPCB.

iv. Complaint dt.21.11.2022 and 03.01.2023 received from Sri V. Lingaiah and B Pandu regarding pollution from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,. Complaint forwarded from CPCB.

v. Complaint dt.11.01.2023 received from Sri Valloori Kumar regarding pollution from 11 industries including M/s. Vineet Laboratories (P) Ltd., located in Dothigudem & Anthammagudem area. Complaint forwarded from CPCB.

vi. Complaints dt.13.01.2023 received from Sri Viswaroop Reddy garu & others alleging illegal operation of industry while in closure by getting steam from adjacent industry i.e., M/s. Vineet Laboratories. He also requested for compensation for pollution being caused due to discharges from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories. He further requested for PIEZO wells around industries and CAAQM station in the area.

vii. Complaint dt.28.01.2023 received from Sri Viswaroop Reddy garu with a request to take necessary action against the industry. He quoted the water sample code nos: 22/09/149 and 22/09/150 collected on 08.09.2022.

viii. Complaint dt.09.02.2023 received from Sri V. Lingaiah through Whatsapp regarding compounds matching with LTDS sample taken on 21.09.2022 with soil sample collected on 25.10.2022 agaisnt M/s. Vineet Laboratories (P) Ltd.,.

ix. Complaint dt.01.03.2023 received from Sri Boya Ramchandar, District President, INTUC, Yadadri Bhongiri District regarding illegal dumping of effluents in abandon places by M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,.

7. **WHEREAS,** vide reference 14th cited, the RO-Nalgonda Officials inspected the industry on 18.03.2023 and the following observations were made:

   1. In recent times, the Board received several complaints against the industry from the villagers mainly from Sri Vishwaroop Reddy, Sri V. Lingaiah, Bhimunipally Villagers and Sri Boya Ramachander. The complainant's main contentions are:

      a) Illegal supplying of steam by M/s. Vineet Laboratories (P) Ltd.,. to the adjacent industry i.e., M/s. Shree Jaya Laboratories (P) Ltd., on 15.11.2022. M/s. Shree Jaya Laboratories (P) Ltd., was issued with closure orders by the Board on 12.11.2022.

      b) Sri Viswaroop Reddy garu with a request to take necessary action against the industry. He quoted the water sample code no's: 22/09/149 and 22/09/150 collected on 08.09.2022 in his fields.

c) Regarding compounds matching with LTDS sample taken on 21.09.2022 with soil sample collected on 25.10.2022 agaisnt M/s. Vineet Laboratories (P) Ltd.,.

d) Request to take water quality monitoring point under NWMP citing ground water pollution from industries in Dothigudem & Anthammagudem area.

e) Requested for PIEZO wells around industries and CAAQM station in the area.

f) Causing ground water pollution in the area and odour nuisance from the industry.

g) Regarding illegal dumping of effluents in abandon places by M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,.

1. **For above point no.a:** The Board Officials received a complaint from villagers regarding getting steam illegally by M/s. Shree Jaya Laboratories (P) Ltd., while industry was in closure on 15.11.2022. The complainants forwarded photographs of the steam pipeline laid from M/s. Vineet Laboratories to M/s. Shree Jaya Laboratories (P) Ltd.,. The Board Officials verified the same on 15.11.2022 and observed that steam line from M/s. Vineet Laboratories to M/s. Shree Jaya Laboratories (P) Ltd., but disconnected at a flange in M/s. Shree Jaya Laboratories (P) Ltd., premises. The same was enquired with the Boiler incharge of M/s. Vineet Laboratories Sir S. Harsha Vardhan. He informed that they provided steam to the M/s. Shree Jaya Laboratories (P) Ltd., for only a couple of hours for cleaning of reactors. This may be examined.

2. **For above point no.b:** As per the request of Sri Viswaroop Reddy garu, the Board Officials collected surface flow water samples during rains from the his fields (Sy.No.326) and fields of V. Narsimha (Sy.No.322) on 08.09.2022. As per analysis reports, the values are as given below:

Parameters	Unit	Fields of Sri Viswaroop Reddy garu	Fields of V. Narsimha garu
pH at 25°C	--	6.76	6.85
Total Suspended Solids	mg/L	62	40
Total Dissolved Solids	mg/L	1950	1685
COD	mg/L	134	98
BOD 3 at 27°C	mg/L	19	14
Oil and Grease	mg/L	0.3	0.2

Compounds detected in fields of Sri Viswaroop Reddy garu (analysis by GC-MS)	Compounds detected in Fields of V. Narsimha garu (analysis by GC-MS)
3-Amino-1,2,4-trizole-5-carboxylic acid	4-Chlorobuten-3-yne
Tetrapentacontane, 1,54-dibromo	Cyclohexanecarboxylic acid, 4-methylpentyl ester
Heptacosane, 1-chloro	Hexadecanoic acid,1-(1 methylethyl)-1,2-ethanediyl ester

3. **For above point no.c:** As per the complaint of Sri Viswaroop Reddy garu regarding seepage, the Board Officials collected LTDS & HTDS samples from industry premises and soil samples on 21.09.2022 and on 25.10.2022. As per analysis reports, the values are as given below:

21.09.2022:

Parameters	Unit	LTDS	HTDS
pH at 25°C	--	6.25	7.02
Total Suspended Solids	mg/L	227	124
Total Dissolved Solids	mg/L	**34,425**	27,510
COD	mg/L	**11,220**	68,544
Oil and Grease	mg/L	3.5	5.6

Remarks:
The TDS and COD in the LTDS samples are very high, which clearly indicate that the industry is not segregating the effluents.

Compounds detected in LTDS sample (analysis by GC-MS)	Compounds detected in HTDS sample (analysis by GC-MS)	Soil sample collected before boundary wall near main gate of the industry's boiler unit. (analysis by GC-MS)	Soil sample collected near western boundary wall at near rear side of the industry. (analysis by GC-MS)
1,3-Propanediol	4-Nitrobenzoic acid cyclobutyl ester	1H-Pyrazole, 4-nitro-1-phenyl	2,3-Butanedione

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2,2'-Bithiazolidine	Toluene	1,3-Cyclohexadiene-1-carboxylic acid, 5-hydroxy-6-methoxy-1, 1-dimethylethyl ester.	1-Penten-3-one
	Cyclohexanone, 3-methyl-(R)		
	L-Valine, N-(trifluoroacetyl)-,1-methylpentyl ester		
	Hexanenitrile, 6-[(triphenylmethyl)amino]		
	4-Chlorobuturic acid, phenyl ester		

Remarks:
The compounds present in LTDS & HTDS are not matching with compounds present in soil samples. However, compounds present in soil samples indicate contaminated soil due to spillages of chemicals / effluents / solid waste within industry premises.

25.10.2022:

Parameters	Unit	LTDS	HTDS
pH at 25°C	--	6.58	7.58
Total Suspended Solids	mg/L	1014	501
Total Dissolved Solids	mg/L	**18,871**	33,686
COD	mg/L	**42,336**	1,14,072
Oil and Grease	mg/L	3.2	5.4

Remarks:
The TDS and COD in the LTDS samples are very high, which clearly indicate that the industry is not segregating the effluents.

Compounds detected in LTDS sample	Compounds detected in HTDS sample	Soil sample collected near main gate of the industry.	Soil sample collected outside the boundary wall near cooling tower of the industry.	Soil sample collected near boundary wall of the industry production block on the west side.
Cycloheaneprop anic acid, 2 – oxo -, methyl ester	Pyridine	2- (4-phenylphenyl) - benzofuran	1 – Jbuten – 3-yne, 1 – chloro – (z)-	Phosphine methyl
Cyclohexanol, 4 – methyl – 3-(1 – methylethanyl) -, (1 alpha, 3 alpha, 3 alpha, 4bet	Toluene	1H – Benzotriazole, 4 – amino – 1 – methyl -	1,3 –butadiyne, 1, 4 – difluoro -	**2, 2 - Bithiazolidine**
2, 6 – Dimethyl – 4-nitropyridine – N- oxide.	Cyclopentanone, 2- methyl	4 – (2-methoxyethyl) – 2- methylphenol	4h, 1, 2, 4, Traiazol – 4 amine	2 – Amino – 3 – methoxy – 2-methyl – propionic acid
Pyrriolidine, 1 – (1-Cyclohexen – 1 – yl) -	Cyclohexanone	Benzamine, 2 – 4, 6 – trinitro -	4 – methyl – 2, 4 bis(4trimethyl silooxyphenyl)pent ene - 1	1, 3, Dioxolane, 2 – methyl – 2- (4 – methyl) – 3 methylenepentyl
(Hexahydropyrr olizin – 3-ylidene) - acetaldehyde	Acetamide, N-Cyclohexyl -		9, 10, Anthracenedione, 1, 4 – dihydroxy, 2, 3 – dimethyl -	
4-Hydroxymethyl – 2- methyl – 5 methylsufanylm ethyl – Pyriding – 3- ol	4 - Aminoresorcinol		(3-Nitro – benzyl) – phenethyl - amine	
Cyclohexanecar boxamide, N-(acetoxymethyl) -2 (2, 4 – pentadienyl)	1- Naphthaleneth iol			
Ethyl stearate, 9 , 12 - diepoxy	Propanamide, N-Cyclopropyl – 3-(3- indolyl)-			

Acetamide, N-cyclohexyl -	2, 6 - Dimethyl - 3-aminobenzoquinone	94		
Cyclohexanol, 4 - ethenyl - 4 - methyl - 3- (1-methylethenyl)-, (1, alpha, 3 alpha, 4 beta)	(Hexahydropyrolizin - 3- ylidene) - acetaldehyde			
n-propyl acetate	9 - Azadispirol [3,1,30] nonane			
N, N - dimethyl acetamide.	4 - Nitrobenzoic acid, cyclobutyla ester			
	Pyrrolidine, 1 - (1-cyclohexen - 1 - yl)-			

Remarks:
The compound present in LTDS effluents of the sample collected on 21.09.2022 i.e, **2, 2 - Bithiazolidine** is matching with soil sample on 25.10.2022 collected near boundary wall of the industry production block on the west side.

No discharge / underground tanks were observed inside the industry premises (near the above point). However, compounds present in soil samples indicate contaminated soil due to earlier spillages of chemicals / effluents / solid waste within industry premises.

4. Industry's compliance towards Board directions dt.02.11.2022 is as given below:

Water:

S.No	Directions	Industry's compliance
1.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Mentioned below.
2.	The industry shall provide above ground level tanks for storage of HTDS & LTDS effluents separately.	The industry has provided above ground level storage tanks for HTDS & LTDS effluents separately.
3.	The industry shall regularly treat the effluents of HTDS & LTDS effluents separately and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and MEE rejects shall be disposed through ATFD.	The industry is having stripper, MEE system (3 stage & 30 KL), ATFD and RO system (5 KL). During inspection, lot of leakages was observed from MEE systems. During inspection, verified the RO plant. The TDS in RO permeate is found to be around 800 mg/ltr, which clearly indicate damage membranes in RO plant.
4.	The industry shall provide ATFD for disposal of MEE rejects within one month and shall not use the nutch filter.	Provided.
5.	The industry shall construct & commission the Biological ETP within 3 months.	Not complied. Civil constructions started.
6.	The industry shall provide dedicated pumps to the first cut rain water sump for collection of first run off rain water & seepage collection pit with proper bypass arrangement in production area, solvents storage area & Solvent recovery plant area.	The industry is having first cut rain water sumps for collection of rain water at production blocks I & II (@ fire hydrant storage tanks) and at MEE area. Both the sumps having bypass arrangements and dedicated pumps for pumping. However, as per the recommendation of the study report of the JNTU on storm water management, the industry is constructing another first cut rain water sumps for collection of rain water at boiler area. The same is under construction (initial stage only).
7.	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.	During inspection, no discharge of effluents within the premises and outside the premises was observed. However, lot of seepage issue

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		were noticed in rainy season. The details were mentioned above.
8.	The industry shall ensure that no effluent / contaminated rain water are discharged outside the premises of the industry and into the drains leading to water bodies.	The industry is having first cut rain water sumps for collection of rain water at production blocks I & II (@ fire hydrant storage tanks) and at MEE area. Both the sumps having bypass arrangements and dedicated pumps for pumping. However, as per the recommendation of the study report of the JNTU on storm water management, the industry is constructing another first cut rain water sumps for collection of rain water at boiler area. The same is under construction (initial stage only). Industry has provided a camera with view towards storm water drain.
9.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Complied.
10.	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure that continuous data shall be transmitted to the TSPCB server.	As per Real Time Monitoring System, the industry has provided flow meters for HTDS, LTDS, RO permeate, TDS meter and VOC meter and connected to TSPCB server. However, data transmission not reflecting to the TSPCB server.
11.	The industry shall provide/maintain operate IP cameras at main gate entrance and shall ensure that continuous data shall be transmitted to the TSPCB server.	Provided. However, data transmission not reflecting to the TSPCB server.
12.	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed.	Complied.
13.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	This office proposed to collect samples from cooling towers to assess the quality of water.
14.	The industry shall provide separate detoxification area for cleaning of drums.	Provided.
15.	The industry shall concrete the entire area except green belt area.	Mostly concreted.
16.	The industry shall implement the recommendations of the JNTU on storm water management, collection, treatment and re-used measures so as to stop discharge into surrounding agricultural fields within one month and submit the action taken report within one month to the Board Office with a copy to RO, Nalgonda.	The industry is having first cut rain water sumps for collection of rain water at production blocks I & II (@ fire hydrant storage tanks) and at MEE area. Both the sumps having bypass arrangements and dedicated pumps for pumping. However, as per the recommendation of the study report of the JNTU on storm water management, the industry is constructing another first cut rain water sumps for collection of rain water at boiler area. The same is under construction (initial stage only).
17.	The industry shall maintain proper housekeeping within the premises.	Has to be still improved at production block I.

18.	The Board will forfeit the Bank Guarantee of Rs.4.0 Lakhs out of Rs.9.0 Lakhs available with the Board. The industry shall submit a fresh Bank Guarantee of Rs.4.0 Lakhs to recoup the amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions.	The Board forfeited the BG of Rs. 4.0 lakhs. Available BG of Rs. 9.0 lakhs are as given below: The industry has submitted BG No. 021GTO2223340004 Rs, 5,00,000/- Dt. 30.11.2022 Valid upto 29.11.2023 & BG No. 22320BG000030, Rs. 2,00,000/- Dt. 13.04.2022 upto 12.04.2023 & BG No. 021GT02223550009, Rs. 2,00,000/- Dt. 21.12.2022 upto 20.12.2023.
19.	The industry shall revalidate the Bank Guarantee submitted to the Board from time to time before its expiry, till further orders of the Board.	Complied.

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Air:

Sl. No	Directions	Industry's compliance
1.	The industry shall provide dome with suction hood followed by double stage scrubber to the High TDS effluent collection tanks to control the emissions.	Provided dome followed by single stage scrubber only.
2.	The industry shall not use the coal fired hot oil generator without obtaining CFO of the Board.	Not in operation, during inspection.
3.	The industry shall provide dedicated double stage scrubber with online pH meter to the R&D facility in the premises.	Not provided. Fumes observed during inspection.
4.	The industry shall operate multi stage scrubbers continuously with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance taken-up, quantity of scrubber liquid used, maintain of pH levels etc.	The industry is having 2 Nos double stage scrubber for production block I and III with online pH meter, condensers and activated charcoal bed. However, during inspection, the scrubber at production block –III, has observed with gland leakages for both the pumps, no cooling water circulation to the condenser, leakages in HDPE lines.
5.	The industry shall provide the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Provided one common condensers to all the vents.
6.	The industry shall regularly use odour suppressent mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs.	Provided. However, during inspection, no smell was observed from the solution.
7.	The industry shall regularly operate online VOC analyzer and transmit the data to Board's server.	Provided and connected the same to the Board server. However, the data is not transmitted to the TSPCB server.
8.	The industry shall provide & maintain sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber and shall connect the same to ATFD.	Not provided.
9.	The industry shall not cause any odour nuisance in the surrounding environment.	The above mentioned complainant and Bhemunipally villager frequently complaining regarding odour nuisance from the industry. The industry is handling chlorination reactions using Thionyl Chloride in production block – III, which liberates SO2. Both Thionyl Chloride and SO2 has

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		pungent odour characteristics. During inspection, the scrubber at production block–III, has observed with gland leakages for both the pumps, no cooling water circulation to the condenser, leakages in HDPE lines, which indicates inefficient scrubbing system.

5. Industry's compliance towards conditions stipulated in CFO order dt.29.05.2021 is as given below:

Sl. No	Condition	Compliance
1	Total fresh water consumption shall not exceed 14.6 KLD. S.No. / Purpose / Quantity in KLD 1 / Process / 5.5 2 / Washings / 1.0 3 / Cooling tower & Boiler makeup / 6.0 4 / DM Plant regeneration & Scrubber / 0.6 5 / Domestic / 1.5 Total: / 14.6 KLD	As per the records, during last one year period of March'2022 to February'2023, the water consumption is 12.36 KLD (avg.) against consented 14.6 KLD and effluent generation is 4.93 KLD (avg.) against the consented 9.05 KLD.
2	During the maintenance/Breakdown of ZLD, the pre-treated effluent sent to be CETP for a period of maximum 15 days in calendar year, duly meeting the following inlet standards. Parameter / Limiting Standards pH / 5.5 – 9.0 Temperature °C / 45.0 Total Dissolved Solids (mg/litre) / 1,000 mg/l Oil and Grease / 10 mg/l Phenolic Compounds (as C_6H_5OH) / 5 mg/l Ammonia (as N) (mg/litre) / 15 mg/l Cyanide (as CN) / 2 mg/l Chromium (Hexavalent) (as Cr) / 2 mg/l Chromium (Total) (as Cr) / 2 mg/l Copper (as Cu) / 3 mg/l Lead (as Pb) / 1 mg/l Nickel (as Ni) / 3 mg/l Zinc (as Zn) / 15 mg/l Arsenic (as As) / 0.2 mg/l Mercury (as Hg) / 0.01 mg/l Cadmium (as Cd) / 1 mg/l Selenium (as Se) / 0.05 mg/l Fluoride (as F) / 15 mg/l Boron (as B) / 2 mg/l COD / 250 mg/l	--
3	The emissions shall not contain constituents in excess of the prescribed limits mentioned below: Chimney No. / Description of Chimney / Parameter / Emission standards 1 / Attached to Coal fired boiler of capacity 2.0 TPH / SPM / 115 mg/Nm3 SO_2* / 600 mg/Nm³ At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel NO_x* / 300 mg/Nm³ At 6% dry O_2, for solid fuel and3% dry O_2 for liquid fuel 2 / Attached to emissions from process / HCl / 35 mg/Nm3 3 / Attached to DG Set of capacity 500 KVA & 380 KVA / SPM / 115 mg/Nm3 *As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.	--
4	The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.	As per the records, during last one year period of March'2022 to February'2023, the industry has manufactured 7 consented products and the quantity manufactured is 99.5 Kgs/day(avg.) as against consented 414.17 Kgs/day.
5	The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	Complied.

6	The industry shall comply with ambient air quality standards of PM_{10} (Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$ (Particulate Matter size less than 2.5 μm) - 60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x - 80 μg/m^3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A).	-- 98
7	The industry has paid CFO fee of Rs.16,43,600/- for a period upto 31.12.2025.	--
8	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.	--
9	The industry shall segregate effluents into LTDS & HTDS effluents separately.	The TDS and COD in the LTDS samples collected on 21.09.2022 & 25.10.2022 are very high, which clearly indicate that the industry is not segregating the effluents.
10	The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.	The industry is having stripper, MEE system (3 stage & 30 KL), ATFD and RO system (5 KL). During inspection, lot of leakages was observed from MEE systems. During inspection, verified the RO plant. The TDS in RO permeate is found to be around 800 mg/ltr, which clearly indicate damage membranes in RO plant.
11	The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS & LTDS effluents, RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.	As per Real Time Monitoring System, the industry has provided flow meters for HTDS, LTDS, RO permeate, TDS meter and VOC meter and connected to TSPCB server. However, data transmission not reflecting to the TSPCB server.
12	The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.	--
13	The industry shall provide and operate IP Camera with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.	The industry has provided CC camera at main gate entrance and connected it to TSPCB server.
14	The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.	Provided one common condensers to all the vents.
15	The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.	Complied.

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16	The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.	The industry is having 2 Nos double stage scrubber for production block I and III with online pH meter, condensers and activated charcoal bed. However, during inspection, the scrubber at production block –III, has observed with gland leakages for both the pumps, no cooling water circulation to the condenser, leakages in HDPE lines.
17	The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.	Provided and connected the same to the Board server. However, the data is not transmitted to the TSPCB server.
18	The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.	Complied
19	The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.	As per Real Time Monitoring System, the industry has provided flow meters for HTDS, LTDS, RO permeate, TDS meter and VOC meter and connected to TSPCB server. However, data transmission not reflecting to the TSPCB server.
20	The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.	The industry has provided online TDS meter for HTDS effluents.
21	The industry shall develop greenbelt as per norms.	The industry has developed greenbelt in an area of about 1.5 acres.
22	The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced.	Not submitted.
23	The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.	The industry has provided above ground level storage tanks for HTDS & LTDS effluents separately.
24	The industry shall not use effluents in cooling towers under any circumstances.	This office proposed to collect samples from cooling towers to assess the quality of water.
25	The industry shall not discharge any effluents onland within or outside the plant premises.	During the inspection, no discharge of effluents was observed.
26	The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains. The industry shall collect contaminated rain water and shall dispose the same to CETP, after conforming to the influent standards of CETP duly maintain separate records.	The industry is having first cut rain water sumps for collection of rain water at production blocks I & II (@ fire hydrant storage tanks) and at MEE area. Both the sumps having bypass arrangements and dedicated pumps for pumping. However, as per the recommendation of the study report of the JNTU on storm water management, the industry is constructing another first cut rain water sumps for collection of rain water at boiler area. The same is under construction (initial stage only).

27	The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water. (160)	The industry has provided RCC tanks of capacity – 1x100 KL & 1X2 KL for collection first run off rain water in process and ETP area.
28	The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.	Complied
29	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminant / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.	During inspection, no discharge of effluents within the premises and outside the premises was observed. However, lot of seepage issue were noticed in rainy season. The details were mentioned above.
30	The industry submitted Bank Guarantee of Rs. 9.0 lakhs towards commitment to comply with Board conditions / directions at RO, Nalgonda with validity upto 25.04.2022. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew the Bank Guarantee till further orders of the Board.	The Board forfeited the BG of Rs. 4.0 lakhs. Available BG of Rs. 9.0 lakhs are as given below: The industry has submitted BG No. 021GTO2223340004 Rs, 5,00,000/- Dt. 30.11.2022 Valid upto 29.11.2023 & BG No. 22320BG000030, Rs. 2,00,000/- Dt. 13.04.2022 upto 12.04.2023 & BG No. 021GT02223550009, Rs. 2,00,000/- Dt. 21.12.2022 upto 20.12.2023
31	The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control the odour problem.	Provided dome followed by single stage scrubber only.
32	The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses.	--
33	The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	The industry has provided separate energy meters for ZLD system and Scrubbing system.
34	The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.	Complied.
35	The industry shall operate Solvent Recovery Plant in the plant. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.	The industry is having solvent recovery columns of capacity 2x7 KLD and the recovered solvents are reused in the premises.
36	The industry shall provide and maintain Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry.	Complied
37	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.	Complied
38	The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.	Provided single stage scrubber for HTDS & LTDS tanks not provided any scrubber to ATFD.

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39	The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.	Directed to comply
40	(a) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. i) Daily production details. ii) Quantity of Effluents generated, reused & sent to CETP. iii) Log Books for pollution control systems. iv) Daily solid waste generated and disposed. (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.	Maintained
41	As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.	--
42	The industry shall comply with Task Force directions issued by the Board from time to time.	Submitted above.
43	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Submitted
44	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

8. **WHEREAS,** vide reference 15th cited, the industry was reviewed in the Task Force Committee meeting held on13.04.2023. After detailed discussions, the Committee recommended to inspect the industry by the Task Force Committee Members.

9. **WHEREAS,** vide reference 16th cited, the Task Force Committee Members inspected the industry on 29.04.2023 and the following observations were made:

Observations on industry's compliance:

1. The Biological ETP under commissioning stage, which needs to be completed on priority basis and bring to immediate operation.
2. The RO system need to be replaced immediately because during inspection the inlet TDS and RO Outlet TDS is same observed.
3. The industry has pollution control systems to control water and air pollution and it's in working condition during inspection.
4. The industry has to close the all openings except one proper rain water outlet. The industry shall not discharge any contaminated water outside the industry.
5. During the inspection, its observed that there are two underground rainwater storage tanks one is first rain collection and upstream areas is natural rainwater sump, but there is no above ground level storage tank observed.

Concluding Remarks:

1. The complainants alleged on odour nuisance from the M/s. Vineet Laboratories, but the Industry has provided odour suppressant Mist-Spray/ PIION system which need to be operated round the clock to avoid the odour nuisance and the PCB officials has to be monitor regularly.
2. Avoid the underground rainwater storage tanks which are constructed recently one is first rain collection near the main road towards M/s Shree Jaya Laboratories and another Sump constructed near upstream areas towards Boiler block of Vineet laboratories. The both underground sump has to be replace with above the ground level storage followed by seepage collection trench along the boundary wall.
3. Adjacent to M/S. Vineet Laboratories boundary wall there is a 2" inch HDPE pipe connected from the farmer bore well to M/s. Vineet Laboratories but there is a objection from the complainants that there a reverse pumping effluent towards the

bore well and causing the ground water pollution which has to be inspected and removed immediately by the PCB officials. (102)

4. The Industry has to segregate LTDS and HTDS separately and treat separately.
5. The RO system is not working properly, it needs to be replaced immediately.
6. The industry has to use only briquettes as fuel for boiler and avoid the wood.
7. The industry has not provided sheds for coal and coal ash and dumping in open areas which is causing the contamination of surrounding areas by runoff rain water. The roof shed should be provided with immediate effect.
8. Industry has to provide online pH meter and connected to PCB server along with cameras.
9. The TF Committee advise to TSPCB get detailed core parameters and GC-MS analysis report on the waste water samples regularly M/s Vineet Laboratories (P) Ltd.

10. **WHEREAS,** vide reference 17th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 22.05.2023. The industry representative, complainant and the RO-Nalgonda Officials have attended the meeting. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee of Rs.4.0 Lakhs and also issue certain directions to your industry to comply within one month and the Committee also recommended to address a letter to District Collector for assessment of crop compensation.

11. **WHEREAS,** vide reference 18th cited, you have submitted a letter on the compliance status.

12. **WHEREAS,** after detailed discussions, the Board is here by issues the **following directions to your industry** to comply with:

    1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
    2. The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.
    3. The industry shall continue to segregate the effluents into HTDS and LTDS. The HTDS effluents shall be treated in stripper, MEE and ATFD. The MEE condensate & LTDS effluents shall be treated in Biological ETP followed RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation.
    4. The industry shall provide complete roofing to the MEE facility and ensure that the rain water does not enter the MEE area and mix with the seepages.
    5. The industry shall ensure to maintain one month backup of camera recordings provided to first cut storm water outlet.
    6. The industry shall transfer the chemicals / raw materials within the plant premises only in a fixed Pipes lines. The industry shall not use any flexible pipes under any circumstances.
    7. The industry shall carry out performance of the ZLD treatment systems for High TDS and Low TDS effluents and submit the report along with action plan.
    8. The industry shall operate / maintain digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., Stripper / MEE feed; condensate of MEE & ATFD, RO rejects, RO permeate etc
    9. The industry shall not discharge any waste water / effluent / contaminated rain water/ spillages / seepages / leakages within & outside the industry premises under any circumstances.
    10. The industry shall arrest Gland & seal leakages from motor pumps at HTDS & LTDS Effluent tanks at MEE area and regularly maintain the same which may be the source of odour.
    11. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.
    12. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.
    13. The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.
    14. The industry shall provide & maintain PTZ (Pan Tilt Zoom) additional cameras to focus the entire premises duly covering ZLD area, boiler stack & entire boundary of the plant.
    15. The industry shall maintain good housekeeping within the industry premises.

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16. The industry shall recoup the Bank Guarantee of Rs.4.0 Lakhs to the Board from time to time before its expiry, till further orders of the Board.
17. The industry shall revalidate the Bank Guarantee submitted to the Board from time to time before its expiry, till further orders of the Board.

13. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
14. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To,
M/s. Vineet Laboratories Ltd.,
(Formerly M/s. Ortin Laboratories Ltd.),
Sy.No. 300, Malkapur (V), Choutuppal (M),
Yadadri Bhuvanagiri District.

// T.C.F.B.O//

Prasanna

Senior Environmental Engineer
(Task Force - UH-IV)

This Order has the Digital Approval by the Member Secretary.

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	TELANGANA STATE POLLUTION CONTROL BOARD PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE, SANATHNAGAR, HYDERABAD - 500 018.	Phone: 23887500 Fax: 040 - 23815631 Website:tspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG -85/TSPCB/TF/HO/2023- 465 **Date:27.06.2023**

Sub : TSPCB - **M/s. Vineet Laboratories Ltd., (Formerly M/s. Ortin Laboratories Ltd.), Sy.No. 300, Malkapur (V), Choutuppal (M), Yadadri Bhuvanagiri District** - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - **Orders Issued** - Reg.

Ref :
1. Closure Order No.NLG-85/TSPCB/UH-V/TF/2017-2266,dt.29.01.2020.
2. CFO & HWA Order dt.29.05.2021 & valid up to 31.12.2025.
3. Revocation of Closure Order No.NLG-85/TSPCB/TF/HO/2017-1438, dt.29.11.2021.
4. Directions Order No.NLG-85/TSPCB/TF/HO/2017, Dt: 02.03.2022 & 02.11.2022.
5. Complaint dt.20.12.2022 received from Bhimunipally villagers (9177915241, 9640090836) regarding odour nuisance M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,. Copy of the complaint received from District Collector, Yadadri Bhongiri District.
6. Complaint dt.28.12.2022 received from Sri B. Pandu regarding pollution from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.
7. Complaint dt.02.01.2023 received from "Victims of Polluting industries" and Sri Ravula Shivaruju and complaint dt.29.12.2022 from Sri Kommu Sai Kiran Maharaj regarding pollution from 11 industries including M/s. Vineet Laboratories (P) Ltd.,. located in Dothigudem & Anthammagudem area. Complaint forwarded from CPCB.
8. Complaint dt.21.11.2022 and 03.01.2023 received from Sri V. Lingaiah and B Pandu regarding pollution from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,. Complaint forwarded from CPCB.
9. Complaint dt.11.01.2023 received from Sri Valloori Kumar regarding pollution from 11 industries including M/s. Vineet Laboratories (P) Ltd., located in Dothigudem & Anthammagudem area. Complaint forwarded from CPCB.
10. Complaints dt.13.01.2023 received from Sri Viswaroop Reddy garu & others alleging illegal operation of industry while in closure by getting steam from adjacent industry i.e., M/s. Vineet Laboratories. He also requested for compensation for pollution being caused due to discharges from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories. He further requested for PIEZO wells around industries and CAAQM station in the area.
11. Complaint dt.28.01.2023 received from Sri Viswaroop Reddy garu with a request to take necessary action against the industry. He quoted the water sample code nos: 22/09/149 and 22/09/150 collected on 08.09.2022.
12. Complaint dt.09.02.2023 received from Sri V. Lingaiah through Whatsapp regarding compounds matching with LTDS sample taken on 21.09.2022 with soil sample collected on 25.10.2022 agaisnt M/s. Vineet Laboratories (P) Ltd.,.
13. Complaint dt.01.03.2023 received from Sri Boya Ramchandar, District President, INTUC, Yadadri Bhongiri District regarding illegal dumping of effluents in abandon places by M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,.
14. Inspection of the industry and its surroundings by the Board officials on 18.03.2023.
15. Hearing held on 13.04.2023.
16. The Task Force Committee Members inspected the industry on 29.04.2023.
17. Hearing held on 22.05.2023.
18. Industry submitted a letter dated:08.06.2023.

* * * * *

1. **WHEREAS,** you are operating the industry located at Choutuppal,. Yadadri Bhuvanagiri District and engaged in manufacture of Bulk Drug Intermediates.

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2. **WHEREAS,** vide reference 1st cited, the Board Closure orders dt.29.01.2020 to the industry in connection with Board officials observations on 14.10.2010 & 31.10.2019 for re-inspection and a complaint received through TSPCB Public grievance system made by Sri Naveen, Mallareddy and farmers of Anthammagudem (V), regarding Water pollution and Odour nuisance caused by the industries and also issued to TSSPDCL to disconnect the power supply.

3. **WHEREAS,** vide reference 2nd cited, the Board issued CFO&HWA renewal to the industry on 29.05.2021 with a validity period upto 31.12.2025.

4. **WHEREAS,** vide reference 3rd cited, the Board issued Revocation of Closure order to the industry on 29.11.2021.

5. **WHEREAS,** vide reference 4th cited, the Board issued certain directions to the industry on 02.03.2022 & 02.11.2022 in connection with complaints.

6. **WHEREAS,** vide reference 5th & 13th cited, the Board regularly receiving complaints against the industry. The details of nature of complaints are submitted below:

COMPLAINTS:

i. Complaint dt.20.12.2022 received from Bhimunipally villagers (9177915241, 9640090836) regarding odour nuisance M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,. Copy of the complaint received from District Collector, Yadadri Bhongiri District.

ii. Complaint dt.28.12.2022 received from Sri B. Pandu regarding pollution from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,.

iii. Complaint dt.02.01.2023 received from "Victims of Polluting industries" and Sri Ravula Shivaruju and complaint dt.29.12.2022 from Sri Kommu Sai Kiran Maharaj regarding pollution from 11 industries including M/s. Vineet Laboratories (P) Ltd.,. located in Dothigudem & Anthammagudem area. Complaint forwarded from CPCB.

iv. Complaint dt.21.11.2022 and 03.01.2023 received from Sri V. Lingaiah and B Pandu regarding pollution from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,. Complaint forwarded from CPCB.

v. Complaint dt.11.01.2023 received from Sri Valloori Kumar regarding pollution from 11 industries including M/s. Vineet Laboratories (P) Ltd., located in Dothigudem & Anthammagudem area. Complaint forwarded from CPCB.

vi. Complaints dt.13.01.2023 received from Sri Viswaroop Reddy garu & others alleging illegal operation of industry while in closure by getting steam from adjacent industry i.e., M/s. Vineet Laboratories. He also requested for compensation for pollution being caused due to discharges from M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories. He further requested for PIEZO wells around industries and CAAQM station in the area.

vii. Complaint dt.28.01.2023 received from Sri Viswaroop Reddy garu with a request to take necessary action against the industry. He quoted the water sample code nos: 22/09/149 and 22/09/150 collected on 08.09.2022.

viii. Complaint dt.09.02.2023 received from Sri V. Lingaiah through Whatsapp regarding compounds matching with LTDS sample taken on 21.09.2022 with soil sample collected on 25.10.2022 agaisnt M/s. Vineet Laboratories (P) Ltd.,.

ix. Complaint dt.01.03.2023 received from Sri Boya Ramchandar, District President, INTUC, Yadadri Bhongiri District regarding illegal dumping of effluents in abandon places by M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,.

7. **WHEREAS,** vide reference 14th cited, the RO-Nalgonda Officials inspected the industry on 18.03.2023 and the following observations were made:

1. In recent times, the Board received several complaints against the industry from the villagers mainly from Sri Vishwaroop Reddy, Sri V. Lingaiah, Bhimunipally Villagers and Sri Boya Ramachander. The complainant's main contentions are:

   a) Illegal supplying of steam by M/s. Vineet Laboratories (P) Ltd.,. to the adjacent industry i.e., M/s. Shree Jaya Laboratories (P) Ltd., on 15.11.2022. M/s. Shree Jaya Laboratories (P) Ltd., was issued with closure orders by the Board on 12.11.2022.

   b) Sri Viswaroop Reddy garu with a request to take necessary action against the industry. He quoted the water sample code no's: 22/09/149 and 22/09/150 collected on 08.09.2022 in his fields.

c) Regarding compounds matching with LTDS sample taken on 21.09.2022 with soil sample collected on 25.10.2022 agaisnt M/s. Vineet Laboratories (P) Ltd.,.

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d) Request to take water quality monitoring point under NWMP citing ground water pollution from industries in Dothigudem & Anthammagudem area.

e) Requested for PIEZO wells around industries and CAAQM station in the area.

f) Causing ground water pollution in the area and odour nuisance from the industry.

g) Regarding illegal dumping of effluents in abandon places by M/.s Shree Jaya Laboratories (P) Ltd., and M/s. Vineet Laboratories (P) Ltd.,.

1. **For above point no.a:** The Board Officials received a complaint from villagers regarding getting steam illegally by M/s. Shree Jaya Laboratories (P) Ltd., while industry was in closure on 15.11.2022. The complainants forwarded photographs of the steam pipeline laid from M/s. Vineet Laboratories to M/s. Shree Jaya Laboratories (P) Ltd.,. The Board Officials verified the same on 15.11.2022 and observed that steam line from M/s. Vineet Laboratories to M/s. Shree Jaya Laboratories (P) Ltd., but disconnected at a flange in M/s. Shree Jaya Laboratories (P) Ltd., premises. The same was enquired with the Boiler incharge of M/s. Vineet Laboratories Sir S. Harsha Vardhan. He informed that they provided steam to the M/s. Shree Jaya Laboratories (P) Ltd., for only a couple of hours for cleaning of reactors. This may be examined.
2. **For above point no.b:** As per the request of Sri Viswaroop Reddy garu, the Board Officials collected surface flow water samples during rains from the his fields (Sy.No.326) and fields of V. Narsimha (Sy.No.322) on 08.09.2022. As per analysis reports, the values are as given below:

Parameters	Unit	Fields of Sri Viswaroop Reddy garu	Fields of V. Narsimha garu
pH at 25°C	--	6.76	6.85
Total Suspended Solids	mg/L	62	40
Total Dissolved Solids	mg/L	1950	1685
COD	mg/L	134	98
BOD 3 at 27°C	mg/L	19	14
Oil and Grease	mg/L	0.3	0.2

Compounds detected in fields of Sri Viswaroop Reddy garu (analysis by GC-MS)	Compounds detected in Fields of V. Narsimha garu (analysis by GC-MS)
3-Amino-1,2,4-trizole-5-carboxylic acid	4-Chlorobuten-3-yne
Tetrapentacontane, 1,54-dibromo	Cyclohexanecarboxylic acid, 4-methylpentyl ester
Heptacosane, 1-chloro	Hexadecanoic acid,1-(1 methylethyl)-1,2-ethanediyl ester

3. **For above point no.c:** As per the complaint of Sri Viswaroop Reddy garu regarding seepage, the Board Officials collected LTDS & HTDS samples from industry premises and soil samples on 21.09.2022 and on 25.10.2022. As per analysis reports, the values are as given below:

21.09.2022:

Parameters	Unit	LTDS	HTDS
pH at 25°C	--	6.25	7.02
Total Suspended Solids	mg/L	227	124
Total Dissolved Solids	mg/L	**34,425**	27,510
COD	mg/L	**11,220**	68,544
Oil and Grease	mg/L	3.5	5.6

Remarks:
The TDS and COD in the LTDS samples are very high, which clearly indicate that the industry is not segregating the effluents.

Compounds detected in LTDS sample (analysis by GC-MS)	Compounds detected in HTDS sample (analysis by GC-MS)	Soil sample collected before boundary wall near main gate of the industry's boiler unit. (analysis by GC-MS)	Soil sample collected near western boundary wall at near rear side of the industry. (analysis by GC-MS)
1,3-Propanediol	4-Nitrobenzoic acid cyclobutyl ester	1H-Pyrazole, 4-nitro-1-phenyl	2,3-Butanedione
2,2'-	Toluene	1,3-	1-Penten-3-one

Bithiazolidine		Cyclohexadiene-1-carboxylic acid, 5-hydroxy-6-methoxy-1, 1-dimethylethyl ester.	
	Cyclohexanone, 3-methyl-(R)		
	L-Valine, N-(trifluoroacetyl)-,1-methylpentyl ester		
	Hexanenitrile, 6-[(triphenylmethyl)amino]		
	4-Chlorobuturic acid, phenyl ester		

Remarks:
The compounds present in LTDS & HTDS are not matching with compounds present in soil samples. However, compounds present in soil samples indicate contaminated soil due to spillages of chemicals / effluents / solid waste within industry premises.

25.10.2022:

Parameters	Unit	LTDS	HTDS
pH at 25°C	--	6.58	7.58
Total Suspended Solids	mg/L	1014	501
Total Dissolved Solids	mg/L	**18,871**	33,686
COD	mg/L	**42,336**	1,14,072
Oil and Grease	mg/L	3.2	5.4

Remarks:
The TDS and COD in the LTDS samples are very high, which clearly indicate that the industry is not segregating the effluents.

Compounds detected in LTDS sample	Compounds detected in HTDS sample	Soil sample collected near main gate of the industry.	Soil sample collected outside the boundary wall near cooling tower of the industry.	Soil sample collected near boundary wall of the industry production block on the west side.
Cycloheaneprop anic acid, 2 - oxo -, methyl ester	Pyridine	2- (4-phenylphenyl) - benzofuran	1 - Jbuten - 3-yne, 1 - chloro - (z)-	Phosphine methyl
Cyclohexanol, 4 - methyl - 3-(1 - methylethanyl) -, (1 alpha, 3 alpha, 3 alpha, 4bet	Toluene	1H - Benzotriazole, 4 - amino - 1 - methyl -	1,3 -butadiyne, 1, 4 - difluoro -	**2, 2 - Bithiazolidine**
2, 6 - Dimethyl - 4-nitropyridine - N- oxide.	Cyclopentanone, 2- methyl	4 - (2-methoxyethyl) - 2- methylphenol	4h, 1, 2, 4, Tralazol - 4 amine	2 - Amino - 3 - methoxy - 2-methyl - propionic acid
Pyrriolidine, 1 - (1-Cyclohexen - 1 - yl) -	Cyclohexanone	Benzamine, 2 - 4, 6 - trinitro -	4 - methyl - 2, 4 bis(4trimethyl silooxyphenyl)pent ene - 1	1, 3, Dioxolane, 2 - methyl - 2- (4 - methyl) - 3 methylenepentyl
(Hexahydropyrr olizin - 3-ylidene) - acetaldehyde	Acetamide, N-Cyclohexyl -		9, 10, Anthracenedione, 1, 4 - dihydroxy, 2, 3 - dimethyl -	
4-Hydroxymethyl - 2- methyl - 5 methylsufanylm ethyl - Pyriding - 3- ol	4 - Aminoresorcinol		(3-Nitro - benzyl) - phenethyl - amine	
Cyclohexanecar boxamide, N-(acetoxymethyl) -2 (2, 4 - pentadienyl)	2- Naphthaleneth iol			
Ethyl stearate, 9 , 12 - diepoxy	Propanamide, N-Cyclopropyl - 3-(3- indolyl)-			
Acetamide, N-	2, 6 - Dimethyl			

cyclohexyl -	- 3-aminobenzoquinone	108		
Cyclohexanol, 4 - ethenyl - 4 - methyl - 3- (1-methylethenyl)-, (1, alpha, 3 alpha, 4 beta)	(Hexahydropyrolizin - 3- ylidene) - acetaldehyde			
n-propyl acetate	9 - Azadispirol [3,1,30] nonane			
N, N - dimethyl acetamide.	4 - Nitrobenzoic acid, cyclobutyla ester			
	Pyrrolidine, 1 - (1-cyclohexen - 1 - yl)-			

Remarks:
The compound present in LTDS effluents of the sample collected on 21.09.2022 i.e, **2, 2 - Bithiazolidine** is matching with soil sample on 25.10.2022 collected near boundary wall of the industry production block on the west side.

No discharge / underground tanks were observed inside the industry premises (near the above point). However, compounds present in soil samples indicate contaminated soil due to earlier spillages of chemicals / effluents / solid waste within industry premises.

4. Industry's compliance towards Board directions dt.02.11.2022 is as given below:

Water:

Sl. No	Directions	Industry's compliance
1.	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Mentioned below.
2.	The industry shall provide above ground level tanks for storage of HTDS & LTDS effluents separately.	The industry has provided above ground level storage tanks for HTDS & LTDS effluents separately.
3.	The industry shall regularly treat the effluents of HTDS & LTDS effluents separately and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and MEE rejects shall be disposed through ATFD.	The industry is having stripper, MEE system (3 stage & 30 KL), ATFD and RO system (5 KL). During inspection, lot of leakages was observed from MEE systems. During inspection, verified the RO plant. The TDS in RO permeate is found to be around 800 mg/ltr, which clearly indicate damage membranes in RO plant.
4.	The industry shall provide ATFD for disposal of MEE rejects within one month and shall not use the nutch filter.	Provided.
5.	The industry shall construct & commission the Biological ETP within 3 months.	Not complied. Civil constructions started.
6.	The industry shall provide dedicated pumps to the first cut rain water sump for collection of first run off rain water & seepage collection pit with proper bypass arrangement in production area, solvents storage area & Solvent recovery plant area.	The industry is having first cut rain water sumps for collection of rain water at production blocks I & II (@ fire hydrant storage tanks) and at MEE area. Both the sumps having bypass arrangements and dedicated pumps for pumping. However, as per the recommendation of the study report of the JNTU on storm water management, the industry is constructing another first cut rain water sumps for collection of rain water at boiler area. The same is under construction (initial stage only).
7.	The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises	During inspection, no discharge of effluents within the premises and outside the premises was

	under any circumstances.	observed. However, lot of seepage issue were noticed in rainy season. The details were mentioned above.
8.	The industry shall ensure that no effluent / contaminated rain water are discharged outside the premises of the industry and into the drains leading to water bodies.	The industry is having first cut rain water sumps for collection of rain water at production blocks I & II (@ fire hydrant storage tanks) and at MEE area. Both the sumps having bypass arrangements and dedicated pumps for pumping. However, as per the recommendation of the study report of the JNTU on storm water management, the industry is constructing another first cut rain water sumps for collection of rain water at boiler area. The same is under construction (initial stage only). Industry has provided a camera with view towards storm water drain.
9.	The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.	Complied.
10.	The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure that continuous data shall be transmitted to the TSPCB server.	As per Real Time Monitoring System, the industry has provided flow meters for HTDS, LTDS, RO permeate, TDS meter and VOC meter and connected to TSPCB server. However, data transmission not reflecting to the TSPCB server.
11.	The industry shall provide/maintain operate IP cameras at main gate entrance and shall ensure that continuous data shall be transmitted to the TSPCB server.	Provided. However, data transmission not reflecting to the TSPCB server.
12.	The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed.	Complied.
13.	The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.	This office proposed to collect samples from cooling towers to assess the quality of water.
14.	The industry shall provide separate detoxification area for cleaning of drums.	Provided.
15.	The industry shall concrete the entire area except green belt area.	Mostly concreted.
16.	The industry shall implement the recommendations of the JNTU on storm water management, collection, treatment and re-used measures so as to stop discharge into surrounding agricultural fields within one month and submit the action taken report within one month to the Board Office with a copy to RO, Nalgonda.	The industry is having first cut rain water sumps for collection of rain water at production blocks I & II (@ fire hydrant storage tanks) and at MEE area. Both the sumps having bypass arrangements and dedicated pumps for pumping. However, as per the recommendation of the study report of the JNTU on storm water management, the industry is constructing another first cut rain water sumps for collection of rain water at boiler area. The same is

	110	under construction (initial stage only).
17.	The industry shall maintain proper housekeeping within the premises.	Has to be still improved at production block I.
18.	The Board will forfeit the Bank Guarantee of Rs.4.0 Lakhs out of Rs.9.0 Lakhs available with the Board. The industry shall submit a fresh Bank Guarantee of Rs.4.0 Lakhs to recoup the amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions.	The Board forfeited the BG of Rs. 4.0 lakhs. Available BG of Rs. 9.0 lakhs are as given below: The industry has submitted BG No. 021GTO2223340004 Rs, 5,00,000/- Dt. 30.11.2022 Valid upto 29.11.2023 & BG No. 22320BG000030, Rs. 2,00,000/- Dt. 13.04.2022 upto 12.04.2023 & BG No. 021GT02223550009, Rs. 2,00,000/- Dt. 21.12.2022 upto 20.12.2023
19.	The industry shall revalidate the Bank Guarantee submitted to the Board from time to time before its expiry, till further orders of the Board.	Complied.

Air:

Sl. No	Directions	Industry's compliance
1.	The industry shall provide dome with suction hood followed by double stage scrubber to the High TDS effluent collection tanks to control the emissions.	Provided dome followed by single stage scrubber only.
2.	The industry shall not use the coal fired hot oil generator without obtainihg CFO of the Board.	Not in operation, during inspection.
3.	The industry shall provide dedicated double stage scrubber with online pH meter to the R&D facility in the premises.	Not provided. Fumes observed during inspection.
4.	The industry shall operate multi stage scrubbers continuously with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance taken-up, quantity of scrubber liquid used, maintain of pH levels etc.	The industry is having 2 Nos double stage scrubber for production block I and III with online pH meter, condensers and activated charcoal bed. However, during inspection, the scrubber at production block –III, has observed with gland leakages for both the pumps, no cooling water circulation to the condenser, leakages in HDPE lines.
5.	The industry shall provide the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.	Provided one common condensers to all the vents.
6.	The industry shall regularly use odour suppressent mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs.	Provided. However, during inspection, no smell was observed from the solution.
7.	The industry shall regularly operate online VOC analyzer and transmit the data to Board's server.	Provided and connected the same to the Board server. However, the data is not transmitted to the TSPCB server.
8.	The industry shall provide & maintain sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber and shall connect the same to ATFD.	Not provided.
9.	The industry shall not cause any odour nuisance in the surrounding environment.	The above mentioned complainant and Bhemunipally villager frequently complaining regarding odour nuisance from the industry.

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		The industry is handling chlorination reactions using Thionyl Chloride in production block – III, which liberates SO2. Both Thionyl Chloride and SO2 has pungent odour characteristics. During inspection, the scrubber at production block–III, has observed with gland leakages for both the pumps, no cooling water circulation to the condenser, leakages in HDPE lines, which indicates inefficient scrubbing system.

5. Industry's compliance towards conditions stipulated in CFO order dt.29.05.2021 is as given below:

Sl. No	Condition	Compliance
1	Total fresh water consumption shall not exceed 14.6 KLD. S.No. / Purpose / Quantity in KLD 1 / *Process* / 5.5 2 / *Washings* / 1.0 3 / Cooling tower & Boiler makeup / 6.0 4 / *DM Plant regeneration & Scrubber* / 0.6 5 / *Domestic* / 1.5 Total: / 14.6 KLD	As per the records, during last one year period of March'2022 to February'2023, the water consumption is 12.36 KLD (avg.) against consented 14.6 KLD and effluent generation is 4.93 KLD (avg.) against the consented 9.05 KLD.
2	During the maintenance/Breakdown of ZLD, the pre-treated effluent sent to be CETP for a period of maximum 15 days in calendar year, duly meeting the following inlet standards. Parameter / Limiting standards pH / 5.5 – 9.0 Temperature, °C / 45 c Total Dissolved Solids (inorganic) / 5000 mg/l Oil and Grease / 10 mg/l Phenolic Compounds (as C_6H_5OH) / 5 mg/l Hexavalent Chromium (as Cr) / 10 mg/l Cyanide (as CN) / 2 mg/l Organic Phosphorus (as P) / 5 mg/l Organic Sulphur (as S) / 2 mg/l Copper (as Cu) / 3 mg/l Lead (as Pb) / 3 mg/l Nickel (as Ni) / 3 mg/l BOD (as 3 days 27°C) / 30 mg/l Arsenic (as As) / 0.2 mg/l Mercury (as Hg) / 0.01 mg/l Cadmium (as Cd) / 1 mg/l Selenium (as Se) / 0.05 mg/l Fluoride (as F) / 15 mg/l Boron (as B) / 2 mg/l COD / 250 mg/l	--
3	The emissions shall not contain constituents in excess of the prescribed limits mentioned below: Chimney No. / Description of Chimney / Parameter / Emission standards 1 / Attached to Coal fired boiler of capacity 2.0 TPH / SPM / 115 mg/Nm3 / / SO_2* / 600 mg/Nm^3 At 6% dry O_2, for solid fuel and 3% dry O_2 for liquid fuel / / NO_x* / 350 mg/Nm^3 At 6% dry O_2, for solid fuel and 3% dry O_2 for liquid fuel 2 / Attached to emissions from process / HCl / 35 mg/Nm3 3 / Attached to DG Set of capacity 500 KVA & 380 KVA / SPM / 115 mg/Nm3 *As per MOEF&CC Notification No.GSR 96(E), dt. 29.01.2018 published under the Environment (Protection) Rules, 1986.	--
4	The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.	As per the records, during last one year period of March'2022 to February'2023, the industry has manufactured 7 consented products and the quantity manufactured is 99.5 Kgs/day(avg.) as against consented 414.17 Kgs/day.

5	The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.	Complied. 112
6	The industry shall comply with ambient air quality standards of PM_{10} (Particulate Matter size less than 10µm) - 100 µg/ m^3; $PM_{2.5}$ (Particulate Matter size less than 2.5 µm) - 60 µg/ m^3; SO_2 - 80 µg/ m^3; NO_x - 80 µg/m^3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009. Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A).	--
7	The industry has paid CFO fee of Rs.16,43,600/- for a period upto 31.12.2025.	--
8	The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.	--
9	The industry shall segregate effluents into LTDS & HTDS effluents separately.	The TDS and COD in the LTDS samples collected on 21.09.2022 & 25.10.2022 are very high, which clearly indicate that the industry is not segregating the effluents.
10	The industry shall regularly operate the ZLD system to treat the effluent and 100% recycle of treated effluent.	The industry is having stripper, MEE system (3 stage & 30 KL), ATFD and RO system (5 KL). During inspection, lot of leakages was observed from MEE systems. During inspection, verified the RO plant. The TDS in RO permeate is found to be around 800 mg/ltr, which clearly indicate damage membranes in RO plant.
11	The industry shall maintain digital flow meters with totalisers (RS-485 communication) for recording the quantity of HTDS & LTDS effluents, RO permeate and also maintain daily records. They shall connect the flow totaliser data to TSPCB & CPCB servers as per CPCB protocol.	As per Real Time Monitoring System, the industry has provided flow meters for HTDS, LTDS, RO permeate, TDS meter and VOC meter and connected to TSPCB server. However, data transmission not reflecting to the TSPCB server.
12	The industry is permitted to send HTDS effluents to the MEE system of M/s. JETL, Jeedimetla for a period of maximum 15 days in a calendar year i.e. during maintenance / break down of Stripper, MEE & ATFD system and shall maintain records.	--
13	The industry shall provide and operate IP Camera with PAN, Zoom, 5x or above focal length, with night vision capability, at main gate entrance & at other gates where there is movement of effluent tankers, Solvent tankers, Chemical tankers, Hazardous Waste carrying vehicles & other material carrying vehicles. These cameras shall be connected to the website of TSPCB, with minimum backup of three months.	The industry has provided CC camera at main gate entrance and connected it to TSPCB server.

14	The industry shall maintain vent condensers for chemical / solvent storage tanks to control fugitive emissions.	Provided one common condensers to all the vents.
15	The industry shall maintain separate water meters for recording water consumption for process, boiler feed, cooling and domestic purposes and also maintain daily records.	Complied.
16	The industry shall operate multi stage scrubber along with online pH monitoring system for control of process emissions. They shall maintain log book for operation of scrubber for monitoring active scrubbing media.	The industry is having 2 Nos double stage scrubber for production block I and III with online pH meter, condensers and activated charcoal bed. However, during inspection, the scrubber at production block –III, has observed with gland leakages for both the pumps, no cooling water circulation to the condenser, leakages in HDPE lines.
17	The industry shall monitor VOCs in ambient air with online VOC analyzer & connect the data to TSPCB server.	Provided and connected the same to the Board server. However, the data is not transmitted to the TSPCB server.
18	The industry shall maintain elevated platform with leachate/spillages collection pit to store drums containing chemicals & wastes to control spillages / discharges of chemicals / effluents on ground.	Complied
19	The industry shall maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at effluent collection system (HTDS & LTDS) and RO permeate as per CPCB norms. They shall connect the data to CPCB & TSPCB server.	As per Real Time Monitoring System, the industry has provided flow meters for HTDS, LTDS, RO permeate, TDS meter and VOC meter and connected to TSPCB server. However, data transmission not reflecting to the TSPCB server.
20	The industry shall install on line TDS meter for HTDS effluent generation and connect the same to TSPCB server within two months. They shall maintain the records for effluent generation, TDS values, salts generation on daily basis.	The industry has provided online TDS meter for HTDS effluents.
21	The industry shall develop greenbelt as per norms.	The industry has developed greenbelt in an area of about 1.5 acres.
22	The industry shall maintain records on source of starting raw material / Intermediates for each product-wise and the consolidated records shall be submitted to R.O., Nalgonda every month along with invoice copies of the starting raw materials outsourced.	Not submitted.
23	The industry shall provide adequate closed storage facilities above the ground with proper lining for storage of effluents before its treatment.	The industry has provided above ground level storage tanks for HTDS & LTDS effluents separately.
24	The industry shall not use effluents in cooling towers under any circumstances.	This office proposed to collect samples from cooling towers to assess the quality of water.
25	The industry shall not discharge any effluents onland within or outside the plant premises.	During the inspection, no discharge of effluents was observed.

26	The industry shall provide storm water drains to avoid mixing of effluent/spillages with run-off water during rains. The industry shall collect contaminated rain water and shall dispose the same to CETP, after conforming to the influent standards of CETP duly maintain separate records.	The industry is having first cut rain water sumps for collection of rain water at production blocks I & II (@ fire hydrant storage tanks) and at MEE area. Both the sumps having bypass arrangements and dedicated pumps for pumping. However, as per the recommendation of the study report of the JNTU on storm water management, the industry is constructing another first cut rain water sumps for collection of rain water at boiler area. The same is under construction (initial stage only).
27	The industry shall provide sufficient storage collection tank to ensure the collection of first run off rain water.	The industry has provided RCC tanks of capacity – 1x100 KL & 1X2 KL for collection first run off rain water in process and ETP area.
28	The industry shall provide arrangement to by-pass the rain water collection tank of first run off rain water for subsequent water flow.	Complied.
29	The industry shall take measures to prevent the seepages such as cement concrete flooring with proper collection system to collect contaminant / spillages in the relevant areas in the industry premises and avoid seepages outside the industry premises.	During inspection, no discharge of effluents within the premises and outside the premises was observed. However, lot of seepage issue were noticed in rainy season. The details were mentioned above.
30	The industry submitted Bank Guarantee of Rs. 9.0 lakhs towards commitment to comply with Board conditions / directions at RO, Nalgonda with validity upto 25.04.2022. The Bank Guarantee amount will be forfeited, if the industry fails to comply with standards / conditions / directions of the Board. The industry shall renew the Bank Guarantee till further orders of the Board.	The Board forfeited the BG of Rs. 4.0 lakhs. Available BG of Rs. 9.0 lakhs are as given below: The industry has submitted BG No. 021GTO2223340004 Rs, 5,00,000/- Dt. 30.11.2022 Valid upto 29.11.2023 & BG No. 22320BG000030, Rs. 2,00,000/- Dt. 13.04.2022 upto 12.04.2023 & BG No. 021GT02223550009, Rs. 2,00,000/- Dt. 21.12.2022 upto 20.12.2023.
31	The industry shall provide and maintain hood with extraction systems to the HTDS collection tanks and connect to the scrubbers to control the odour problem.	Provided dome followed by single stage scrubber only.
32	The industry shall carry out Leak Detection and Repair Study (LDAR) to access the solvent losses.	--
33	The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.	The industry has provided separate energy meters for ZLD system and Scrubbing system.
34	The evaporation losses in solvents shall be controlled by taking all preventive measures such as circulation of Chilled brine, transfer of solvents by using pumps instead of manual handling, closed centrifuges, providing primary & secondary condensers to all the reactor vents and all the solvent storage tanks and keeping solvent storage in ground storage tanks with closed pipeline to Reactors.	Complied.

35	The industry shall operate Solvent Recovery Plant in the plant. Solvents shall be recovered to the maximum extent possible and shall be reused. The industry shall submit status of efficiency of Solvent Recovery Plant to the concerned Regional Officer. The industry shall not dispose spent solvents / mixed spent solvents to the traders/ recyclers.	The industry is having solvent recovery columns of capacity 2x7 KLD and the recovered solvents are reused in the premises.
36	The industry shall provide and maintain Stack Monitoring facility as per Emission Regulation part-3 (ERP-3) norms for all the major stacks of the industry.	Complied
37	The industry shall ensure that the Port hole and ladder facility for the Stacks is safe to carry out Stack monitoring. In place of monkey ladder, spiral type/scaffold ladder shall be provided to ensure safety of monitoring personnel.	Complied
38	The industry shall implement the odour control measures at source of generation and from ETP and shall ensure to maintain the same effectively to control odour problems.	Provided single stage scrubber for HTDS & LTDS tanks not provided any scrubber to ATFD.
39	The industry shall ensure that there shall not be any change in process technology and scope of working without prior approval from the Board.	Directed to comply
40	(b) The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection. i) Daily production details. ii) Quantity of Effluents generated, reused & sent to CETP. iii) Log Books for pollution control systems. iv) Daily solid waste generated and disposed (b) The industry shall submit consolidated statement of the above on monthly basis to the Concerned Regional Office.	Maintained
41	As per G.O.Rt.No.286, the industry shall transport the industrial effluents and plying on the roads is allowed between 6 A.M. to 6 P.M. only.	--
42	The industry shall comply with Task Force directions issued by the Board from time to time.	Submitted above.
43	The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Submitted
44	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.	--

8. **WHEREAS,** vide reference 15th cited, the industry was reviewed in the Task Force Committee meeting held on13.04.2023. After detailed discussions, the Committee recommended to inspect the industry by the Task Force Committee Members.

9. **WHEREAS,** vide reference 16th cited, the Task Force Committee Members inspected the industry on 29.04.2023 and the following observations were made:

Observations on industry's compliance:

1. The Biological ETP under commissioning stage, which needs to be completed on priority basis and bring to immediate operation.
2. The RO system need to be replaced immediately because during inspection the inlet TDS and RO Outlet TDS is same observed.

3. The industry has pollution control systems to control water and air pollution and it's in working condition during inspection.
4. The industry has to close the all openings except one proper rain water outlet. The industry shall not discharge any contaminated water outside the industry.
5. During the inspection, its observed that there are two underground rainwater storage tanks one is first rain collection and upstream areas is natural rainwater sump, but there is no above ground level storage tank observed.

Concluding Remarks:

1. The complainants alleged on odour nuisance from the M/s. Vineet Laboratories, but the Industry has provided odour suppressant Mist-Spray/ PIION system which need to be operated round the clock to avoid the odour nuisance and the PCB officials has to be monitor regularly.
2. Avoid the underground rainwater storage tanks which are constructed recently one is first rain collection near the main road towards M/s Shree Jaya Laboratories and another Sump constructed near upstream areas towards Boiler block of Vineet laboratories. The both underground sump has to be replace with above the ground level storage followed by seepage collection trench along the boundary wall.
3. Adjacent to M/S. Vineet Laboratories boundary wall there is a 2" inch HDPE pipe connected from the farmer bore well to M/s. Vineet Laboratories but there is a objection from the complainants that there a reverse pumping effluent towards the bore well and causing the ground water pollution which has to be inspected and removed immediately by the PCB officials.
4. The Industry has to segregate LTDS and HTDS separately and treat separately.
5. The RO system is not working properly, it needs to be replaced immediately.
6. The industry has to use only briquettes as fuel for boiler and avoid the wood.
7. The industry has not provided sheds for coal and coal ash and dumping in open areas which is causing the contamination of surrounding areas by runoff rain water. The roof shed should be provided with immediate effect.
8. Industry has to provide online pH meter and connected to PCB server along with cameras.
9. The TF Committee advise to TSPCB get detailed core parameters and GC-MS analysis report on the waste water samples regularly M/s Vineet Laboratories (P) Ltd.

10. **WHEREAS,** vide reference 17th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 22.05.2023. The industry representative, complainant and the RO-Nalgonda Officials have attended the meeting. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee of Rs.4.0 Lakhs and also to issue certain directions to your industry to comply within one month and the Committee also recommended to address a letter to District Collector for assessment of crop compensation.

11. **WHEREAS,** vide reference 18th cited, you have submitted a letter on the compliance status.

12. **WHEREAS,** after detailed discussions, the Board is here by issues the **following directions to your industry** to comply with:

    1. The industry shall provide dome with suction hood followed by scrubber to the HTDS effluent storage tanks to control the odour nuisance.
    2. The industry shall operate & maintain online VOC monitoring system and connect the same to the Board server.
    3. The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.
    4. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to control VOCs.
    5. The industry shall construct closed shed for storage of coal & coal ash to control fugitive emissions in the area within 15 days.
    6. The industry shall maintain / install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD & vents of the scrubbing systems provided to the production blocks.
    7. The efficiency of the condensers connected to the reactors shall be improved to reduce the VOCs emissions and total cumulative losses of solvent should not be more than 5% of the solvent on annual basis form storage inventory.

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8. The industry shall regularly carryout Leak Detection and Repair Study (LDAR) to assess the solvent losses and based on the study, the industry shall take necessary steps to arrest the solvent losses and reduce VOCs in the premises.

9. The industry shall not cause any air pollution / smell nuisance in the surrounding areas.

10. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

11. The above mentioned directives shall be implemented by the industry immediately, failing which legal action will be initiated against your industry under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice.

Sd/-
MEMBER SECRETARY

To,
M/s. Vineet Laboratories Ltd.,
(Formerly M/s. Ortin Laboratories Ltd.),
Sy.No. 300, Malkapur (V), Choutuppal (M),
Yadadri Bhuvanagiri District.

// T.C.F.B.O//

Prasanna

Senior Environmental Engineer
(Task Force - UH-IV)

This Order has the Digital Approval by the Member Secretary.